



The Haryana Municipal Act, 1973

Act 24 of 1973

Keyword(s):

Annual Value, Building, Building Line, Built Area, Controlled Area, Erect or Re-erect any Building, Factory, Inhabitant, Municipal Area, Municipality, Nuisance, Public Street

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THE HARYANA MUNICIPAL ACT, 1973

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THE HARYANA MUNICIPAL ACT, 1973

(HARYANA ACT NO. 24 OF 1973)

[Received the assent of the President of India on the 24th June, 1973
and first-published in Haryana Government Gazette
(Extraordinary) of July 2, 1973.]

Year	No	Short title	Whether repealed or other-wise affected by legislation
1	2	3	4
1973	24	The Haryana Municipal Act, 1973.	Amended in part by Haryana Act 40 of 1973 ¹ Amended by Haryana Act 12 of 1976 ¹ Amended by Haryana Act 26 of 1976 ¹ Amended by Haryana Act 23 of 1978 ⁵ Amended by Haryana Act 1 of 1979 ⁶ Amended by Haryana Act 12 of 1979 ⁷ Amended by Haryana Act 9 of 1980 ⁸

1. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 26th March, 1973, page 525.
2. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 31st October, 1973, page 1992.
3. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 12th January, 1976, page 78.
4. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 2nd July, 1976, page 1226.
- * Appoints the 20th day of July, 1973, as the date on which this Act shall come into force vide Local Govt. Deptt. Committees, notification No. S.O. 163/H.A. 24/1973/S.I./73, dated the 20th July, 1973.
5. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 28th August, 1978, page 1214.
6. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 26th December, 1978, page 1758.
7. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 8th March, 1979, page 428.
8. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 11th March, 1980, page 479.

Year	No	Short title	Whether repealed or other-wise affected by legislation
1	2	3	4
1973	24	The Haryana Municipal Act, 1973.	Amended by Haryana Act 17 of 1981 ¹ Amended by Haryana Act 8 of 1985 ² Amended by Haryana Act 12 of 1986 ³ Amended by Haryana Act 3 of 1988 ⁴ Amended by Haryana Act 29 of 1988 ⁵ Amended by Haryana Act 15 of 1989 ⁶ Amended by Haryana Act 9 of 1990 ⁷ Amended by Haryana Act 10 of 1991 ⁸ Amended by Haryana Act 14 of 1992 ⁹ Amended by Haryana Act 6 of 1993 ¹⁰ Amended by Haryana Act 3 of 1994 ¹¹ Amended by Haryana Act 15 of 1994 ¹²

1. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 21st September, 1981, page 1408.
2. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 22nd March, 1985, page 404.
3. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 26th February, 1986, page 326.
4. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 17th December, 1987, page 1953.
5. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 22nd August, 1988, page 1303.
6. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 7th September, 1988, page.
7. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 19th March, 1990, page 484.
8. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 27th February, 1991, page 482.
9. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 16th March, 1992, page 698.
10. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 18th December, 1992, page 2560.
11. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 9th March, 1994, page 488.
12. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 10th September, 1994, page 2004.

Year	No	Short title	Whether repealed or other-wise affected by legislation
1	2	3	4
			Amended by Haryana Act 3 of 1995 ¹ Amended by Haryana Act 4 of 1996 ² Amended by Haryana Act 18 of 1996 ³ Amended by Haryana Act 13 of 1997 ⁴ Amended by Haryana Act 18 of 1998 ⁵ Amended by Haryana Act 17 of 1999 ⁶ Amended by Haryana Act 1 of 2000 ⁷ Amended by Haryana Act 8 of 2000 ⁸ Amended by Haryana Act 14 of 2000 ⁹ Amended by Haryana Act 1 of 2001 ¹⁰ Amended by Haryana Act 5 of 2002 ¹¹ Amended by Haryana Act 11 of 2002 ¹² Amended by Haryana Act 23 of 2002 ¹³ Amended by Haryana Act 16 of 2003 ¹⁴

1. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 1st March, 1995, page 321.
2. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 10th February, 1996, page 375.
3. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 15th November, 1996, page 2366.
4. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 4th March, 1997, page 514.
5. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 14-7-1998, page 1074.
6. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 9-2-1999, page 259.
7. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 13-11-1999, page 2527.
8. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 8-3-2000, page 481.
9. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 5-9-2000, page 1813.
10. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 13-3-2001, page 474.
11. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 4-3-2002, page 372.
12. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 29-8-2002, page 1769.
13. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 28-10-2002, page 2064.
14. For Statement of Objects and Reasons, see *Haryana Government Gazette* (Extraordinary), dated the 28-3-2003, page 629.

AN

ACT

to Consolidate and amend the law relating to municipalities in the State of Haryana.

BE it enacted by the Legislature of the State of Haryana in the Twenty-fourth Year of the Republic of India, as follows:—

CHAPTER-I

PRELIMINARY

Short title,
extent and
commencement.

1. (1) This Act may be called the Haryana Municipal Act, 1973.
- (2) It extends to the whole of the State of Haryana.
- (3) It shall come into force on such date as the State Government may, by notification, appoint

Definitions.

2. In this Act, unless there is anything repugnant in the subject or context,—

(1) "Annual value" notwithstanding anything contained in any other law for the time being in force, means,—

(a) in the case of land, the gross annual rent—

(i) to be calculated on the basis of fair rent fixed under the law relating to rent restriction for the time being in force; or

(ii) where no fair rent referred to in item (i) is fixed, at which it is expected to be let or it is actually let, whichever is greater :

Provided that, in the case of land assessed to land-revenue or any other tax in lieu thereof or of which the land-revenue has been wholly or in part released, compounded for, redeemed or assigned, the annual value shall, if the State Government so directs, be deemed to be double the aggregate of the following amount, namely :—

- (i) the amount of the land-revenue or any other tax in lieu thereof of the time being assessed on the land, whether such assessment is leviable or not; or when the land,

land-revenue has been wholly or in part compounded for or redeemed, the amount which, but for such composition or redemption, would have been leviable ; and

(ii) when the improvement of the land due to canal irrigation has been excluded from account in assessing the land-revenue, the amount of owner's rate or water advantage rate, or other rate imposed in respect of such improvement ;

¹[(b) in the case of any land on which no building has been erected, but on which a building can be erected, and on any land on which a building is in the process of erection, five per cent of the estimated market value of the land ;

(c) in the case of any house or building whether self-occupied or tenanted, five per centum on the sum obtained by adding the estimated present cost of erecting the building, less such amount as the Government may deem reasonable to be deducted on account of depreciation, if any, to the estimated market value of the site and any land attached to the house or building :

Provided that —

(i) in the calculation of the annual value of any premises, no account shall be taken of any machinery thereon ;

(ii) the basis of assessing the present market value of the land, the cost of erecting the building and depreciation shall be such as may be decided by the Government. Different rates may be determined for different categories of buildings and lands ;

(iii) if the actual annual rent received by the owner is higher than the annual value as determined, then the actual annual rent shall be deemed to be the annual value for the purpose of this Act ;

(iv) the annual value of the buiding so determined shall be subject to a deduction often persent for the cost of

repairs and other expenses necessary for the proper maintenance of the building ;

- (v) when a building is occupied by the owner under such exceptional circumstances as to render a valuation at five per centum on the cost of erecting the building, less depreciation, excessive, a lower percentage may be taken;]

¹[(1A) "Board" means the Haryana Urban Infrastructural Development Board constituted under section 2031;]

(2) "Building" means any shop, cut-house, hut house, shed or stable, whether used for the purpose of human habitation or otherwise and whether of masonry, bricks, wood, mud, thatch, metal or any other material whatever, and includes a wall and a well ;

(3) "Building line" means a line beyond which the outer face or any part of an external wall of a building may not project in the direction of any street, existing or proposed ;

(4) "Built area" is that portion of a municipality of which the greater part has been developed as a business or residential area ;

¹(5) "bye-laws" mean bye-laws made under this Act ;

²[(5A) "Chief Administrator" means the Chief Administrator of the Board ;]

²[(5B) "Collector's rate" means the value of land assessed by the Deputy Commissioner every year by exercising his authority as District Collector for the purpose of assessing the value of stamp duty at the time of registration of sale deeds of land ;]

³[(6) "committee" or "municipal committee" except section 2A, means a Municipal Committee or Municipal Council constituted or deemed to have been constituted by or under this Act.]

1. Inserted by Haryana Act 5 of 2002.

2. Inserted by Haryana Act 23 of 2002.

3. Substituted by Haryana Act 30 of 1994 and further substituted by Haryana Act 4 of 1998.

(7) "Compost manure" means the produce prepared from dung by subjecting it to the process of compost making in the manner prescribed by rules ;

¹[(7A) "controlled area" means an area declared under section 203C of this Act to be a controlled area ;]

(8) "Deputy Commissioner" or "Deputy Commissioner of the district" includes Additional Deputy Commissioner, Joint Deputy Commissioner or any ²[other officer not below the rank of an extra Assistant Commissioner] at any time appointed by the State Government to perform in any district or the districts functions of a Deputy Commissioner under this Act ;

³[Proviso] * * *

⁴[(9) "Director" means the Director Urban Development Department, Haryana;]

(9A) "District" means the district in the State of Haryana;

(9B) "District Planning Committee" means a committee constituted under section 203B of this Act;

(9C) "dry latrine" means a latrine from which the excreta is removed manually;

(9D) "Dung" for the purposes of section 153 and 154 shall include night-soil, sewage, sullage, refuse, sludge, filth or rubbish or animal matter of any kind;]

(10) "Erect or re-erect any building" includes—

(a) any material alteration or enlargement of any building ;

1. Inserted by Haryana Act 1 of 2001.

2. Substituted by the Haryana Act 12 of 1979.

3. Omitted by Haryana Act 12 of 1979.

4. Substituted by Haryana Act 3 of 1994 and further substituted by Haryana Act 5 of 2002.

- (b) the conversion by structural alteration into a place for human habitation of any building not originally constructed for human habitation ;
- (c) the conversion into more than one place for human habitation of a building originally constructed as one such place ;
- (d) the conversion of two or more places of human habitation into a greater number of such places ;
- (e) such alterations of a building as effect an alteration of its drainage or sanitary arrangements, or materially affects security ;
- (f) the addition of any rooms, buildings out-houses or other structures to any building ;
- (g) the construction in a wall adjoining any street or land not be longing to the owner of the wall of a door opening on to such street or land.

(11) "explosive" and "petroleum" have the meanings assigned to those words in the Indian Explosives Act, 1884, and the Petroleum Act, 1934, respectively;

(12) "Factory" shall have the meaning assigned to it in the Factories Act, 1948;

¹[(12A) "Finance Commission" means the Finance Commission constituted by the State Government under articles 243I and 243Y of the Constitution of India ;

²[(12AA) "Fund" means the Haryana Urban Infrastructural Development Fund constituted under section 203L ;]

(12B) "State Government" means the Government of the State of Haryana ;]

(13) "Infections disease" means cholera, plague, small pox, tuberculosis or such other dangerous disease as the State Government may notify in this behalf ;

1. Inserted by Haryana Act 3 of 1994.

2. Inserted by Haryana Act 5 of 2002.

(14) "inhabitant" includes any person ordinarily residing or carrying on business, or owning or occupying immovable property, in any municipality; or in any local area which the State Government has, by notification under this Act, proposed to declare to be a municipality; and in case of any dispute, means any person or persons declared by the Deputy Commissioner to be inhabitant or inhabitants ;

¹[(15) "municipal area" means the territorial area of a municipality as may be notified by the State Government and includes any territorial area which forms part of a municipality at the commencement of the Haryana Municipal (Amendment) Act, 1994 ;

(15A) "municipality" means an institution of self-government constituted under section 2A which may be a Municipal Committee or a Municipal Council or a Municipal Corporation ;]

(16) "Nuisance" includes any act, omission, place or thing which causes or is likely to cause injury, danger, annoyance or offence to the sense of sight, smell or hearing or which is or may be dangerous to life or injurious to health, or property ;

³[(17) "occupier" includes—

- (a) any person who for the time being is paying or is liable to pay to the owner the rent for any portion of the building or land in respect of which such rent is paid or is payable ;
- (b) an owner in occupation of his own building or land ;
- (c) a rent-free occupant ;
- (d) a licensee in occupation of any land or building ; and
- (e) any person who is liable to pay the owner damages for the use and occupation of any land or building ;]

²[(18) * * *]

³[(19) "owner"—

- (a) when used with reference to any building and land, includes—

1. Substituted by Haryana Act 3 of 1994.

2. Omitted by Haryana Act 1 of 2000.

3. Substituted by Haryana Act 1 of 2001.

- (i) the person who receives the rent thereof or who would be entitled to receive the rent thereof if the same were let ;
- (ii) an agent or trustee who receives such rent on account of the owner ;
- (iii) an agent or trustee who receives the rent of or is entrusted with or concerned for, any premises devoted to religious or charitable purposes ;
- (iv) a receiver, or manager, appointed by any court of competent jurisdiction to have the charge of, or to exercise the rights of an owner of the said premises ;
- (v) a mortgagee in possession ; and
- (b) when used with reference to any animal, vehicle or boat, includes the person for the time being in charge of the animal, vehicle or the boat ;]

'[(19A) "population" means the population as ascertained at the last preceding census of which the relevant figures have been published;]

(20) "Public place" means a place which is open to the use or enjoyment of the public whether or not private property and whether or not private property and whether or not vested in the committee ;

(21) "Public street" shall mean any street—

- (i) heretofore levelled, paved, metalled, channelled, sewerred or repaired out of municipal or other public funds, unless before such work was carried out, there was an agreement with the proprietor that the street should not thereby become a public street, or unless such work was done without the implied or express consent of the proprietor ; or
- (ii) which, under the provisions of section 180, is declared by the committee to be, or under any other provision of this Act becomes, a public street ;

(22) "rules" means the rules made under this Act ;

1[(22A) State Election Commission" means the State Election Commission constituted by the State Government under articles 243K and 243ZA of the Constitution of India ;]

2[(22B) "Shamlat Deh" included —

- (1) lands described in the revenue records as Shamlat Deh or Shamlat Tikkas ;
- (2) lands described in the revenue records as Shamlat Tarafs, Pattis, Pannas or Tholas and used according to revenue records for common purposes or for the benefit of the community or a part thereof ;
- (3) lands described as Banjar Qadim and used for common purposes according to revenue records ;
- (4) lands used or reserved for the benefit of the community including streets, lanes, playgrounds, schools, drinking wells or ponds ; and
- (5) lands belonging to the Gram Panchayat of a village the Abadi Deh of which has been included in a municipality and where the Panchayat consists of more than one village, the lands belonging to the Panchayat in respect of that village or villages, the Abadi Deh of which has been included in a municipality,

but does not include land which—

- (i) has been allotted on quasi-permanent basis to a displaced person ;
- (ii) has been acquired under the Displaced Persons (Compensation and Rehabilitation) Act, 1954 (Central Act 44 of 1954) or has been treated as evacuee property under the Administration of the Evacuee Property Act, 1950 (Central Act 31 of 1950) or is of composite nature in which evacuee and non-evacuee shares have not yet been separated ;
- (iii) has been partitioned and brought under cultivation by individual land-holders before the 26th January, 1970 ;

1. Inserted by Haryana Act 3 of 1994.

2. Inserted by Haryana Act 17 of 1999.

- (iv) having been acquired before the 26th January, 1970, by a person by purchase or in exchange for proprietary land from a co-sharer in the Shamlat Deh, is so recorded in the Jamabandi or is supported by a valid deed ;
- (v) is described in the revenue records as Shamlat Tarafs; pattis, pannas or Tholas and is not used according to revenue records for common purposes or for the benefit of the community or a part thereof ;
- (vi) lies outside the Abadi Deh and is used as Gitwar, Bara, Manure-pit or house or for cottage industry;
- (vii) was Shamlat Deh, was assessed to land revenue and has been in the individual cultivating possession of co-sharers not being in excess of their respective shares in it on or before the 26th January, 1970 ;
- (viii) is used as a place of worship or for purposes sub-servient thereto ; and
- (ix) belongs to the Gram Panchayat of a village the Abadi Deh of which has not been included in a municipality and where the Panchayat consists of more than one village, the lands belonging to the Panchayat in respect of that village or villages, the Abadi Deh of which has not been included in a municipality ;]

(23)"Street" shall mean any road, footway, square, court, alley or passage, accessible, whether permanently or temporarily to the public, and whether a thoroughfare or not and shall include every vacant space notwithstanding that it may be private property and partly or wholly obstructed by any gate, post, chain or other barrier, if houses, shops or other buildings about thereon, and if it is used by any person as a means of access to or from any public place or thoroughfare, whether such persons be occupiers of such buildings or not, but shall not include any part of such space which the occupier of any such building has a right at all hours to prevent all other persons from using as aforesaid; and shall include also the drains or gutters therein, or on either side, and the land, whether covered or not by any payment, verandah or other erection, up to the boundary of any abutting property not accessible to the public ;

(24) "unbuilt area" is an area within the municipal limits which is declared to be such at a special meeting of the committee by a resolution firmed by the State Government, or which is fied as such by the State Government ;

³[(24A) "urban area" means an area within the municipal limits of a municipality ;]

(25) "Vehicle" includes bicycle, tricycle and automotor car, and every wheeled conveyance which is used or capable of being used on a public street.

¹[(26) "Wards Committee" means the wards committees constituted by the State Government under section 34 of this Act ; and

(27) "water seal latrine" means a latrine with a minimum water seal of 20mm in which excreta is pushed in or flushed by water and is not required to be removed manually.]

CHAPTER II

MUNICIPALITIES

²[2A. Classification and constitution of municipalities.—(1) There shall be constituted three classes of municipalities in accordance with the provisions of this section as specified below :—

Procedure for declaring municipality.

- (i) "Municipal Committee" for a transitional area with population ⁴[of not more than fifty thousand] ;
- (ii) "Municipal Council" for a smaller urban area with population ⁴[of more than fifty thousand but less than three lacs] ; and
- (iii) "Municipal Corporation" for a larger urban area with population ⁴[of three lacs or more], to be governed by a separate Act :

Provided that a municipality under this section may not be constituted in such urban areas or part thereof as the State Government may, having regard to the size of the area and the municipal services

1. Inserted by Haryana Act 3 of 1994.

2. Inserted by Haryana Act 12 of 1979 and further substituted by Haryana Act 3 of 1994.

3. Inserted by Haryana Act 1 of 2001.

4. Substituted by Haryana Act 11 of 2002.

being provided or proposed to be provided by an industrial establishment in that area and such other factors as it may deem fit, by notification, specify to be an industrial township :

Provided further that no military cantonment or part of a military cantonment shall form part of a municipality.

Explanation.— In this sub-section, "a transitional area", "a smaller urban area" or "a target urban area" means such area as the State Government may, having regard to the population of the area, the density of the population therein, the revenue generated for local administration, the percentage of employment in non-agricultural activities, the economic importance or such other factors as the State Government may deem fit, specify by notification for the purpose of this section.

(2) The State Government shall, by notification, constitute the municipalities and specify the class to which a municipality shall belong in accordance with the provisions of this section after observing the procedure as laid down in section 3 :

Provided that the municipalities existing at the commencement of the Haryana Municipal (Amendment) Act, 1994 and listed as Municipal Committee or as Municipal Council in the Schedule to this Act, would be deemed to have been constituted and notified as such, under and in accordance with the provisions of this section :

Provided further that the State Government may, after giving a reasonable notice of not less than thirty days of its intention to do so, amend the Schedule, by notification and declare any Municipal Committee as a Municipal Council or any Municipal Council as a Municipal Committee.]

Procedure for
declaring
municipality.

3. (1) The State Government may, by notification, propose any local area to be a municipality under this Act.

[Proviso]

(2) Every such notification shall define the limits of the local area to which it relates.

(3) A copy of every notification under this section, with a translation thereof in such language as the State Government may direct,

shall be affixed in some conspicuous place in the court-house of the Deputy Commissioner within whose jurisdiction the local area to which the notification relates lies, and in one or more conspicuous places in that local area.

(4) The Deputy Commissioner shall certify to the State Government the date on which the copy and translation were so affixed and the date so certified shall be deemed to be the date of publication of the notification.

(5) Should any inhabitant desire to object to a notification issued under sub-section (1), he may, within six weeks from the date of its publication, submit his objection in writing through the Deputy Commissioner to the State Government and the State Government shall take his objection into consideration.

(6) When six weeks from the date of the publication have expired, and the State Government has considered and passed orders on such objections as may have been submitted to it, the State Government may, by notification, declare ¹[the local area, for the purpose of this Act, to be a municipality]

(7) The State Government may, by notification, direct that all or any of the rules which are in force in any municipality shall, with such exceptions and adaptations as may be considered necessary, apply to the local area declared to be municipality under this section, and such rules shall forthwith apply to such municipality without further publication.

²[(8), (9)] Omitted * * *

(10) A Committee shall come into existence at such time as the State Government may, by notification, appoint in this behalf.

³[3A. The superintendence, direction and control of the preparation of electoral rolls for, and the conduct of, all elections to the municipalities shall be vested in the State Election Commission constituted under articles 243K and 243ZA of the Constitution of India in the manner as may be prescribed by rules:]

State Election
Commission.

⁴[Provided that the State Election Commission shall consult the State Government before announcing the date of elections so that the State

1. Substituted by Haryana Act 12 of 1979.
2. Omitted by *ibid*.
3. Inserted by Haryana Act 3 of 1994.
4. Added by Haryana Act 16 of 2003.

Government may, if so requested by the State Election Commission, make available to the State Election Commission such staff as may be necessary for the discharge of the functions conferred on the State Election Commission under articles 243K and 243ZA of the Constitution of India and this Act.]

Notification of intention to alter limits of municipality.

4. (1) The State Government may, by notification, and in such other manner as it may determine, declare its intention to include within a municipality any local area in the vicinity of the same and defined in the notification.

(2) Any inhabitant of a municipality or local area in respect of which a notification has been published under sub-section (1), may, should be object to the alteration proposed, submit his objection in writing through the Deputy Commissioner to the State Government within six weeks from the publication of the notification; and the State Government shall take such objection into consideration.

(3) When six weeks from the publication of the notification have expired, and the State Government has considered the objections, if any, which have been submitted under sub-section (2), the State Government may, by notification, include the local area in the municipality.

(4) When any local area has been included in a municipality under sub-section (3), this Act, and, except as the State Government may, by notification, direct otherwise, all notifications, rules, bye-laws, order, directions and powers issued made, or conferred under this Act and in force throughout whole of the municipality at the time, shall apply to such area.

Notification of intention to exclude local area from municipality.

5. The State Government may, by notification, and in such other manner as it may deem fit, declare its intention to exclude from a municipality any local area comprised therein and defined in the notification.

Exclusion of local area from municipality.

6. (1) Any inhabitant of a municipality or local area in respect of which a notification has been published under section 5 may, if he objects to the exclusion proposed, submit his objection in writing through the Deputy Commissioner to the State Government within six weeks from the publication of the notification and the State Government shall take his objection into consideration.

(2) When six weeks from the publication of the notification have expired and the State Government has considered the objections, if any, which have been submitted under sub-section (1), the State Government may, by notification, exclude the local area from the municipality.

7. When a local area is excluded from a municipality under section 6—

Effect of exclusion of local area from municipality.

(a) this Act, and all notifications, rules, bye-laws, orders, directions and powers issued, made or conferred under this Act, shall cease to apply thereto ; and

(b) the State Government shall after consulting the committee, frame a scheme determining what portion of the balance of the municipal fund and other property vesting in the municipal committee shall vest in the State Government and in what manner the liabilities of the committee shall be apportioned between the committee and the State Government, and, on the scheme being notified, the property and liabilities shall vest and be apportioned accordingly.

8. (1) The State Government may, by notification, abolish any municipality declare under section 3.

Power to abolish municipality.

(2) When a notification is issued under this section in respect of any municipality, this Act, and all notifications, rules, bye-laws, orders, directions and power issued, made or conferred under this Act, shall cease to apply to the said municipality; the balance of the municipal fund and all other property at the time of the issue of the notification vested in the committee shall vest in the State Government and the liabilities of the committee shall be transferred to the State Government.

(3) Where any municipality is abolished under sub-section (1) and subsequently the area comprising the municipality so abolished is declared to be a Sabha area under sub-section (1) of section 4 of the Punjab Gram Panchayat Act, 1952, the assets and liabilities referred to in sub-section (2) shall vest in the Gram Panchayat of the Sabha area from the date of its establishment under section 5 of the Punjab Gram Panchayat Act, 1952.

Explanation— For the purposes of this sub-section, the assets shall include all arrears of taxes, tolls, cesses, rates, dues and fees imposed under this Act or any rule or bye-law which fell due to the committee of the municipality immediately before the date of its abolition and the same shall be recoverable by the Gram Panchayat as if these were arrears due to the Gram Panchayat.]

CHAPTER III

¹[MUNICIPALITIES

Composition of Municipalities.]

Composition
of
Municipalities.

²[9. (1) The municipalities constituted under section 2A shall consist of such number of elected members not less than eleven as may be prescribed by rules.

(2) Save as provided in sub-section (3), all the seats in the municipality shall be filled in by persons chosen by direct election from the territorial constituencies in the municipal area and for this purpose each municipal area shall be divided into territorial constituencies to be known as wards.

(3) In addition to person chosen by direct election from the territorial constituencies, the State Government shall, by notification in the Official Gazette, nominate the following categories of persons as members of a municipality :—

³(i)

(ii) members of the House of the People and the Legislative Assembly of the State, representing constituencies which comprise wholly or partly, the municipal area ; and

(iii) members of the Council of States, registered as electors

⁴[

⁵[Provided that the person referred to in clauses (ii) and (iii) above shall not have any right to contest for the election of president or vice-president :]

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1. Substituted by Haryana Act 3 of 1994.
 2. Substituted by Haryana Act 3 of 1994.
 3. Omitted by Haryana Act 18 of 1996.
 4. Omitted by Haryana Act 18 of 1996.
 5. Added by Haryana Act 3 of 1995 and further substituted by Haryana Act 18 of 1996 and further substituted by Haryana Act 14 of 2000.

Provided further that the Executive Officer in the case of a Municipal Council and the Secretary in the case of a Municipal Committee, shall have the right to attend all the meetings of the municipality and to take part in discussion but shall not have the right to vote therein.]

¹[10. (1) Seats shall be reserved for the Schedules Castes in every municipality and the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election in a municipality as the population of the Scheduled Castes in the municipal area bears to the total population of that area and such seats may be allotted to such wards having maximum population of persons belonging to Scheduled Castes. Reservantion
of seats.

(2) Not less than one-third of the total number of seats reserved under sub-section (1) shall be reserved for women belonging to the Scheduled Castes and such seats may be allotted to such rotation and by lots amongst the wards reserved under sub-section (1).

(3) Not less than one-third (including the number of seats reserved for women belonging to the Scheduled Castes) of the total number of seats to be filled by direct election in every municipality, shall be reserved for women and such seats may be allotted by rotation and by lots to different constituencies in the municipality except those falling under sub-sections (1), (2) and (4).

(4) ²[Two seats in every committee] shall be reserved for the persons belonging to Backward Classes which shall be allotted in such territorial constituencies as having maximum population of persons belonging to Backward Classes.

³[(5) The offices of presidents in the municipalities shall be filled up from amongst the members belonging to the general category, Scheduled Castes, backwards classes and women by rotation and by lots in the manner prescribed.]

⁴[.]

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1. Substituted by Haryana Act 3 of 1994.
 2. Substituted by Haryana Act 4 of 1996.
 3. Substituted by Haryana Act 3 of 1995.
 4. Added by Haryana Act 13 of 1997 and further omitted by Haryana Act 14 of 2000.

(6) The reservation of seats under sub-sections (1) and (2) and the reservation of office of the president other than the reservation for women under sub-section (4), shall cease to have effect on the expiration of the period specified under article 334 of the Constitution of India.

(7) The reservation of seats under sub-sections (1), (2), (4) and (5) shall be reviewed after every decennial census.

(8) The reservation as enumerated in this section shall be given effect to through notification issued at the time of each election.]

¹[10A.] * * * *

Term of office
of members.

²[11. (1) The term of office of elected members shall be five years from the date appointed for the first meeting of the municipality.]

(2) The term of the nominated member shall be co-terminus with the term of elected members.

¹[(3)]

(4) When as a result of an enquiry held under Chapter XIV, an order declaring the election of any member void has been made, such member shall forthwith cease to be the member of the committee.

Duration of
municipality,
etc.

³[12. (1) Every municipality unless sooner dissolved under any law for the time being in force, shall continue for five years from the date appointed for its first meeting :

Provided that a municipality shall be given a reasonable opportunity of being heard before its dissolution :

Provided further that all municipalities existing immediately before the commencement of the Constitution (Seventy-fourth Amendment) Act, 1992 shall continue till the expiration of their duration unless sooner dissolved by a resolution passed to that effect by the State Legislature.

(2) An election to constitute a municipality shall be completed,—

(a) before the expiry of its duration specified in sub-section (1);

1. Omitted by Haryana Act 3 of 1994.

2. Substituted by Haryana Act 3 of 1994.

3. Substituted by *ibid.*

(b) before the expiration of a period of six months from the date of its dissolution :

Provided that when the remainder of the period for which the dissolved municipality would have continued is less than six-months, it shall not be necessary to hold any election under this section for constituting the municipality for such period :

Provided further that the first election to a municipality constituted after the commencement of the Haryana Municipal (Amendment) Act, 1994, may be held within a period of one year of its being notified as a municipality :

Provided further that elections to the municipalities where no elected body exists at the time of commencement of this Act may be held within a period of one year.

(3) A municipality constituted upon the dissolution of a municipality before the expiration of its duration shall continue only for the remainder of the period for which the dissolved municipality would have continued under sub-section (1) had it not been so dissolved.]

[(4) If a municipality is not reconstituted before the expiration of its duration laid down in sub-section (1), it shall be deemed to have been dissolved on the expiry of the said duration and, thereupon, provisions of sub-section (2) of section 254 shall be applicable.]

13. If a member of a committee wishes to resign his office, he shall submit an application in writing to the Deputy Commissioner. If such resignation is accepted, it shall be notified in the Official Gazette on a date not less than fifteen days and not more than sixty days after the receipt of the said member's application by the Deputy Commissioner whereupon the member shall be deemed to have vacated his seat :

Resignation of member of committee.

Provided that if a member who has submitted an application to resign wishes to withdraw his resignation, he may apply to the Deputy Commissioner within fifteen days of the receipt by the Deputy Commissioner of his application to resign, and the application to resign shall then be deemed to have been withdrawn.

Disqualifications
for
membership.

¹[13A. (1) A person shall be disqualified for being chosen as and for being a member of a municipality—

(a) If he is so disqualified by or under any law for the time being in force for the purposes of election to the Legislature of the State of Haryana :

Provided that no person shall be disqualified on the ground that he is less than twenty-five years of age if he had attained the age of twenty-one years;

(b) if he is so disqualified by or under any law made by the Legislature of the State of Haryana ;

(c) if he has more than two living children :

Provided that a person having more than two children on or ²[upto] the expiry of one year of the commencement of this Act, shall not be deemed to be disqualified.

(2) If any question arises as to whether a member of a municipality has become subject to any of the disqualifications mentioned in sub-section (1), the question shall be referred for the the decision of such authority and in such manner as may be prescribed by rules.]

Restriction on
simultaneous
or double
Membership.

³[13-B. (1) No person shall be an elected member of Committee, member of Legislative Assembly of the State or member of Parliament simultaneously.

(2) If an elected member of the committee is elected to the Legislative Assembly or Parliament, as the case may be, he shall cease to continue as an elected member of the committee from the date he is declared s elected to the Legislative Assembly or Parliament, as the case may be].

Powers of
State
Government as
to removal of
members.

14. (1) The State Government may, by notification, remove any member of a committee—

(a) if he refuses to act, or becomes, in the opinion of the State Government, incapable of acting, or has been declared a bankrupt or an insolvent by a competent court or has been convicted of any such offence or subjected by a criminal

1. Inserted by Haryana Act 3 of 1994.

2. Substituted by Haryana Act 15 of 1994.

3. Inserted by Haryana Act 13 of 1997.

court to any such order as implies, in the opinion of the State Government, a defect of character which renders him unfit to be a member ;

- (b) if he has been declared by notification to be disqualified for employment in, or has been dismissed from, the public service and the reason for the disqualification or dismissal is such as implies in the opinion of the State Government a defect of character which renders him unfit to be a member ;
- (c) if he has without reasonable cause in the opinion of the State Government absented himself for more than three consecutive months from the meetings of committee ;
- (d) ¹If he fails to pay any amount due from him to the committee within three months of the service of notice making the claim, it shall be the duty of the ²[Executive officer and where there is no Executive Officer, the Secretary, to serve such a notice at the earliest possible date after the amount has become due ;]
- (e) if, in the opinion of the State Government he has flagrantly abused his position as a member or the committee or has through his negligence or misconduct been responsible for the loss, or misapplication of any money or property of the committee ;
- (f) if he has, since his election or nomination become subject to any disqualification which, if it had existed at the time of his election or nomination, would have rendered him ineligible under any law for the time being in force regulating the qualifications of candidates for election or nomination, or if it appears that he was, at the time of his election or nomination subject to any such disqualification
- (g) if being a legal practitioner, he acts or appears in any legal proceeding on behalf of any person against the committee or on behalf of or against the State Government where in

1. Substituted by Haryana Act 12 of 1979.

2. Substituted by Haryana Act 3 of 1988 and further substituted by 15 of 1989.

the opinion of the State Government such action or appearance is contrary to the interests of the committee :

²[Provided that no removal of a member shall be notified unless the matter has been enquired into by an officer, not below the rank of an Extra Assistant Commissioner, appointed by the State Government and the member concerned has been given a reasonable opportunity of being heard.]

(2) A person removed under this section or whose election has been declared void for corrupt practices or intimidation under the provisions of section 272, ¹[] shall be disqualified for election for a period not exceeding ³(six) years.

¹(3) * * * *

Suspension of members.

⁴[14A. (1) The Director may, suspend any member of a committee where—

(a) a case against him in respect of any criminal offence is under investigation, enquiry or trial, if in the opinion of the Director the charge made or proceedings taken against him, are likely to embarrass him in the discharge of his duties or involves moral turpitude or defect of a character ;

(b) during the course of an enquiry for any of the reasons for which he can be removed under section 14, after giving him a reasonable opportunity of being heard.

(2) Any member suspended under sub-section (1) shall not take part in any act or proceedings of the committee during the period of suspension and shall hand over the records, money or any other property of the committee in his possession or under his control—

(i) to president/vice-president, as the case may be ;

(ii) in case both the president and vice-president are suspended, to such person as the Director may appoint in this behalf :

Provided that the suspension period of a member shall not exceed six months from the date of issuance of suspension order except in criminal cases involving moral turpitude.

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1. Omitted by Haryana Act 12 of 1979.
 2. Substituted by *ibid*.
 3. Substituted by Haryana Act 3 of 1994.
 4. Inserted by Haryana Act 18 of 1998.

(3) Any person aggrieved by an order passed under sub-section (1) may, within a period of thirty days from the communication of the order, prefer an appeal to the Government.]

15. (1) Whenever a vacancy occurs by the death, resignation or removal, or by the vacation of a seat under the provisions of sub-section (4) of section 11, of any member, ¹[the vacancy shall be filled within ²[six months] of the occurrence of such vacancy] in accordance with the provisions of this Act and the rules.

Filling of casual vacancies.

²[Proviso]

(2) Every person elected or nominated, to fill a casual vacancy, shall be elected or nominated to serve for the remainder of his predecessor's term of office.

³[16. Every municipality shall be a body corporate to be known as by the name of Municipal Council or the Municipal Committee of its municipal area and shall have perpetual succession and a common seal, with power to acquire and hold property, both movable and immovable, and subject to the provisions of this Act or the rules, to transfer any property held by it, to contract and to do all other things necessary for the purposes of its constitution : and may sue and be sued in its corporate name.]

Incorporation of municipality.

17. Every person employed by the committee whether for the whole or part of his time and every member of the committee shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code, 1860.

Employees and members to be public servants.

President and Vice-President

⁴[18. (1) Every Municipal Committee or Municipal Council shall, from time to time, elect one of its ⁵[elected] members to be president for such period as may be prescribed, and the member so elected shall become president of the Municipal Committee or Municipal Council :

Election of President/ Vice-President.

Provided that the office of the president in Municipal Committee and Municipal Councils shall be reserved for Scheduled Castes and women in accordance with the provisions made in section 10 :

1. Substituted by Haryana Act 12 of 1979.
2. Omitted by *ibid.*
3. Substituted by *ibid.*
4. Substituted by *ibid.*
5. Substituted by Haryana Act 18 of 1996.

Provided further that if the office of president is vacated during his tenure on account of death resignation or no confidence motion, a fresh election for the remainder of the period shall be held from the same category.

(2) Every Municipal Committee or Municipal Council shall also, from time to time, ¹[elect one of its elected members to be vice-president]:

Provided that if the office of the vice-president is vacated during his tenure on account of death, resignation or no confidence motion a fresh election for the remainder of the period shall be held.

¹[(3) The term of office of the vice-president shall be for a period of five years or for the residue period of his office as a member, whichever is less.]

²[19.]

Resignation of
president or
vice-president.

³[20 (1) The President or Vice-President may resign his office by tendering his resignation in writing to the Deputy Commissioner. Such resignation shall, unless withdrawn, within seven days from the date of tendering the resignation, be deemed to have been accepted.]

(2) Nothing in this section shall affect the provision of section 21.

Motion of no
confidence
against
President or
Vice-president.

21. (1) A motion of no-confidence against the president or vice-president may be made in accordance with the procedure laid down in the rules.

(2) The Deputy Commissioner or such other officer not below the rank of an Extra Assistant Commissioner, as the Deputy Commissioner may authorised, shall convene a meeting for the consideration of the motion referred to in sub-section (1), in the manner laid down in the rules, and shall preside at such meeting.

(3) If the motion is carried with the support of ¹[not less than two-thirds of the elected members] of the committee, the president or vice-president, as the case may be, shall be, deemed to have vacated his office.

1. Substituted by Haryana Act 3 of 1995.

2. Omitted by Haryana Act 3 of 1994.

3. Substituted by Haryana Act 12 of 1979.

(4) If a no-confidence motion is passed against the president and the vice-president simultaneously or otherwise, the Sub-Divisional Officer (Civil) of the area in which the municipality is situated or any other officer not below the rank of an Extra Assistant Commissioner authorised by the Deputy Commissioner shall henceforth exercise the powers and discharge the functions of the president till the election¹ of a president is notified or a vice-president is elected.

(5) A meeting referred to in sub-section (2) shall be presided over by the Deputy Commissioner or the officer authorised by him but neither he nor such officer shall have the right to vote at such meeting.

22. The State Government may, at any time, by notification remove a president or vice-president from his office on the ground of abuse of his power or of habitual failure to perform his duties :

Removal of president or vice-president.

[Provided that no removal of the president or vice-president shall be notified unless the matter has been enquired into by an officer, not below the rank of an Extra Assistant Commissioner appointed by the State Government and the president or vice-president, as the case may be, has been given a reasonable opportunity of being heard.]

³[22A. (1) Director may suspend president or vice-president of a committee where—

Suspension of president or vice-president.

(a) a case against him in respect of any criminal offence is under investigation, enquiry or trial, if in the opinion of the Director the charge made or proceedings taken against him, are likely to embarrass him in the discharge of his duties or involves moral turpitude or defect of a character ;

(b) a case against him in respect of the grounds of removal mentioned under section 22 is under enquiry, after giving him a reasonable opportunity of being heard.

(2) Any president or vice-president, as the case may be, suspended under sub-section (1) shall not take part in any act or proceeding of the committee during the period of suspension and shall hand over the

1. Substituted by Haryana Act 12 of 1979.

2. Omitted by Haryana Act 3 of 1994.

3. Inserted by Haryana Act 18 of 1998.

records, money or any other property of the committee in his possession or under his control—

- (i) to vice-president if he is president ;
- (ii) to president if he is vice-president ; and
- (iii) in case both the president and vice-president are suspended, to such person as the Director may appoint in this behalf :

Provided that the suspension period of president or vice-president as the case may be, shall not exceed six months from the date of issuance of suspension order except in criminal cases involving moral turpitude.

(3) Any person aggrieved by an order passed under sub-section (1) may, within a period of thirty days from the communication of the order, prefer an appeal to the Government.]

¹[23. -----.]

Notification of elections and nominations.

²[24. (1) Every election or nomination of a member and election of a president of a Municipal Committee or Municipal Council shall be notified in the official Gazette and no member shall enter upon his duties until his election ⁴[] has been so notified and until, notwithstanding anything contained in the Oaths Act, 1969 ³[elected members has taken or made] at a meeting of the Municipal Committee or Municipal Council an oath or affirmation of hi-allegiance to India and the Constitution of India in the following form, namely :—

"I AB, having been elected ⁵() member of a Municipal Committee or Municipal Council of _____ do solemnly swear (or affirm) that I will be faithful and bear true allegiance to India and the Constitution of India as by law established and I will faithfully, discharge the duties upon which I am about to enter.

(2) Every election of a member shall be notified in the Official Gazette by the State election Commission and every election of a president shall be notified by the State Government in the official Gazette within thirty days from the date of declaration of the result of such election, and if no notification is issued within the said period, the election shall be deemed to have been notified.

1. Omitted by Haryana Act 3 of 1994.

2. Substituted by *ibid*.

3. Substituted by Haryana Act 3 of 1995.

4. Omitted by *ibid*.

5. Omitted by *ibid*.

[(3) If any such person omits or refuses to take or make the oath or affirmation as required by sub-section (1) within three months of the date of notification of his election, his election shall be deemed to be invalid for any reason which it may consider sufficient unless the State Government, extends the period within which such oath or affirmation may be taken or made.

(4) If an election is deemed to be invalid under the provisions of sub-section (3), a fresh election shall be held.]

Conduct of Business

25. (1) Every committee shall meet for the transaction of business at least once in every month at such time as may, from time to time, be fixed by the bye-laws. Time for holding meetings.

(2) The president or, in his absence or during his incapacity to attend to his duties or during the vacancy of his office, the vice-president may, whenever he thinks fit and shall, within a period of ten days from the date of receipt of a requisition signed by not less than one-fifth of the total number of members of the committee, convene either an ordinary or a special meeting at any other time :

Provided that the requisition shall specify the purpose for which the meeting is to be held.

(3) If the president or the vice-president fails to convene a meeting of the committee within a period of ten days from the date of receipt of such requisition the members who signed the requisition may request the Deputy Commissioner to convene the meeting.

(4) The Deputy Commissioner on receipt of request under sub-section (3) shall within a period of ten days from the date of such request either himself convene the meeting or designate any other officer for this purpose.

(5) A meeting referred to in sub-section (4) shall be presided over by the Deputy Commissioner or the officer designated by him, but neither he nor such officer shall have the right to vote at such meeting.

26. (1) Every meeting of a committee shall be either ordinary or special. Ordinary and special meetings.

1. Substituted by Haryana Act 3 of 1995.

(2) Any business may be transacted at an ordinary meetings unless required by this Act or the rules to be transacted at a special meeting.

(3) When a special and an ordinary meeting are called for the same day the special meeting shall be held as soon as the necessary quorum is present.

Quorum.

27. (1) The quorum necessary for the transaction of business at a special meeting of a committee shall be one-half of the number of the members of the committee actually serving at the time, but shall not be less than three.

(2) The quorum necessary for the transaction of business at an ordinary meeting of a committee shall be such number or proportion of the members of the committee as may, from time to time, be fixed by the bye-laws, but shall not be less than three :

Provided that, if at any ordinary or special meeting of a committee a quorum is not present, the chairman shall adjourn the meeting to such other day as he may think fit, and the business which would have been brought before the original meeting if there had been a quorum present shall be brought before, and transacted at, the adjourned meeting, whether there be a quorum present thereat or not.

Chairman of meeting.

28. At every meeting of a committee the president, if present, or, in his absence or during the vacancy of his office the [] vice-president present, and if there be no president or vice president present, then such one of the members as the members present may elect, shall preside as chairman.

Vote of majority decisive.

29. Except as otherwise provided by this Act or the rules, all questions which come before any meeting of a committee shall be decided by a majority of the votes of the members present, and in case of an equality of votes, the chairman of the meeting shall have a second or casting vote.

Record and publication of proceedings.

30. (1) Minutes of the proceedings at each meeting of a committee shall be drawn up and recorded in a book to be kept for the purpose, shall be signed by the chairman of the meeting or of the next ensuing meeting, shall be published in such manner as the State Government may direct, and shall, at all reasonable times and without charge, be open to inspection by any inhabitant.

(2) A copy of every resolution passed at any meeting of a committee shall within three days from the date of the meeting, be forwarded to the Deputy Commissioner.

31. The State Government may, for all or any of the committees, provide by bye-laws consistent with this Act and with the rulers for— Bye-laws.

- (a) the time and place of its meeting ;
- (b) the manner in which notice of ordinary and special meetings and adjourned meetings shall be given ;
- (c) the quorum necessary for the transaction of business at ordinary meetings ;
- (d) the conduct of proceedings at meetings and the adjournment of meetings ;
- (e) the custody of the common seal and the purposes for which it shall be used ;
- (f) the appointment of sub-committees and their duties, the division of duties among the members of the committee and the powers to be exercised by such members as are primarily responsible for current executive administration, whether president, vice-presidents, members of sub-committees or individual members ;
- (g) the persons by whom receipts shall be granted on behalf of the committee for money received under this Act ;
- (h) the condition on which registers, documents, maps and plans of the committee may be inspected by the public and copies thereof supplied, and the fees payable for such inspection or for the supply of such copies ;
- (i) the appointment, duties, executive powers, leave, suspension and removal of employees of the committee ;
- (j) the term for which a vice-president shall hold office ;
- (k) appeal from executive orders of sub-committees, the president, vice-president, members and employees of the committee ;
- (l) all other similar matters.

Delegation.

32. (1) The State Government may, by notification delegate all or any of its powers under this Act except the power to frame forms or make rules under section 257 to any person.

(2) The State Government may by notification delegate to any officer not below the rank of an Extra Assistant Commissioner all or any of the powers conferred under this Act on the Deputy Commissioner.

(3) Every delegation of power under sub-section (1) or sub-section (2) may be subject to such restrictions and conditions as may be specified in the notification.

Delegation of certain powers and under the committee.

33. (1) Notwithstanding anything contained in this Act every committee may subject to the provisions of section 49, with the previous sanction of the State Government by resolution, delegate—

(a) to the president, vice-president ¹[the Executive Officer, the Secretary or a sub-committee] all or any of the powers conferred upon the committee by sections 40, 85, 88, 90, 109, 110, 113, 116, 117(1), 118, 119, 120, 121, 122, 123, 124, 125, 126, 128, 130, 131, 133, 134, 135, 136, 137, 143, 145, 146, 148(b) and(c), 172(c), 173, 174(1) and(2), 181(2), 182, 187, 188, 209, 218 to 222, 224, 225, 226 and 235 ;

(b) to the Health Officer, ²[* * *] all or any of the powers conferred upon the committee by sections 40, 117, 119, 120, 121, 122, 123, 124, 125, 126, 132, 133, 134, 137, 145, 146, 147, 148(b) and (c), 149, 151, 157, 160, 194, 218, 219, 220(b), 221, 222, 225 and 226 ;

(c) to the Municipal Engineer ²[* * *] the powers conferred upon the committee under section 209 and under section 208 except to the extent that composition under that section shall require the sanction of the committee ;

in respect of all or particular classes of cases arising under these sections and for the whole or any part of the municipality and may, by resolution, withdraw the powers so delegated.

(2) The delegation by the committee of any power under sub-section (1) may be made subject to the condition that all or any orders

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.
2. Inserted by Haryana Act 3 of 1988 and further omitted by Haryana Act 15 of 1989.

made in pursuance of such delegation shall be subject to the right of appeal to, or revision by the committee within such period as may by bye-law be prescribed.

¹[34. (1) The State Government may constitute Wards Committees consisting of one or more wards within the territorial area of a municipality having a population of three lakhs or more in the manner as may be prescribed by rules.

Constitution and composition of Wards Committee etc.

(2) A member of a municipality representing a ward within the territorial area of the Wards Committee shall be a member of that Wards Committee.

(3) Where a Wards Committee consists of—

(a) one ward, the member representing that ward in the municipality ; or

(b) two or more wards, one of the members representing such wards in the municipality elected by the members of the Wards Committee,

shall be the Chairperson of that Wards Committee.

(4) The Wards Committee constituted under this section shall be entrusted with such powers and functions as may be prescribed by rules].

35. (1) On the occurrence or threatened occurrence of any event involving or likely to involve extensive damage to property or danger to human life or grave inconvenience to the public, the president or the ²[Executive Officer] or, in the absence of the president or during the vacancy his office, a vice-president, may, if in his opinion there is an emergency necessitating action before the matter can be considered by the committee, direct the execution of any such work or the doing of any such act which the committee is empowered to execute or do, as the emergency shall in his opinion justify or require, and may direct that the expense of executing such work or doing such act be paid from the municipal fund :

Extra ordinary powers of president or vice-president in case of emergency.

Provided that every such action ³[* * *] shall be reported to the committee at its next meeting.

1. Substituted by Haryana Act 3 of 1994.

2. Substituted by Haryana Act 3 of 1938 and further substituted by Haryana Act 1989.

3. Omitted by Haryana Act 12 of 1979.

(2) The president or vice-president or ¹[Executive Officer] shall not act under this section in contravention of any order of the committee.

(3) The president or in his absence or during the vacancy of his office a vice-president may prohibit, until the matter has been considered by the committee, the doing of any act which is in his opinion undesirable in the public interest; provided that the act is one which the committee has power to prohibit.

(4) No direction given under this section shall be questioned in any court on the ground that the case was not one of emergency.

Joint committees

Joint committees.

36. A committee may concur with any other committee, or with any Zila Parishad, or with any Panchayat Samiti, or with any Cantonment authority, or with more than one such Committee, Zila parishad, Panchayat Samiti or authority in appointing out of their respective bodies a joint committee for any purpose in which they are jointly interested, and in delegating to any such joint committee any power which might be exercised by either or any of the committees, Zila Parishads, Panchayat Samitis or authorities concerned, and in framing or modifying regulations as to the proceeding of any such joint committee, and as to the conduct of correspondence relating thereto.

Defects in constitution and irregularities

Vacancies and irregularities not to invalidate proceedings.

37. No act done or proceeding taken under this Act shall be questioned on the ground merely of the existence of any vacancy in any committee or joint committee, or on account of any defect or irregularity not affecting the merits of the case.

Employees

Constitution of Municipal Services.

38. ²[(1) The State Government may, by notification, constitute Municipal Services including those of Executive Officers, Municipal Engineers, Health Officers and Secretaries at the State level and one or more other Municipal Services at the district level, in connection with the affairs of the municipalities, recruitment to which may be made by the State Government, the Director and the Deputy Commissioner as provided in the rules.]

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

2. Substituted by Haryana Act 13 of 1994.

(2) The establishment charges and the salary, allowances, [provident fund, pension and gratuity] of persons recruited to the Municipal Services constituted under sub-section (1) and appointed in a municipality shall be payable from the municipal fund.

(3) The State Government shall have the power—

- (a) to determine the strength of the Municipal Services constituted under sub-section (1) and their cadres ;
- (b) to determine the strength and categories of personnel required by each municipality ; and
- (c) to make rules regulating the recruitment, and pay, transfer and other conditions of service of persons appointed to the said Services.

39. (1) Nothing contained in the Punjab Public Service Commission (Additional Functions) Act, 1955, shall be deemed to apply to, or to require consultation with the Haryana Public Service Commission in respect of, first appointments to the Service by way of integration. Saving as to first appointments.

(2) The first appointments referred to in sub-section (1) shall be made in accordance with the rules made under this Act on the recommendation of a committee to be constituted by the State Government in this behalf.

40. (1) Subject to the provisions of this Act and the rules and bye-laws, a committee may, and if so required by the State Government shall, employ other employees and may assign to such employee such remuneration as it may think fit, and may suspend, removes, dismiss, or otherwise punish any employee so appointed. Other employees.

(2) Subject to the provisions of this Act, the State Government may prescribe a code of service rules for employees of the committees in the State of Haryana relating to qualification, pay, allowances, dismissal, removal, suspension, leave, conduct and discipline, provident fund, travelling allowance and other cognate matters :

Provided that the State Government may for reasons to be recorded in writing exempt any committee or class of committees from the operation of the provisions of this sub-section.

Special provision for reservation of posts for Scheduled Castes and backward classes, etc.

41. Nothing in this Act shall prevent the State Government from making any provision in the rules for the reservation of appointments to Municipal Services or other posts referred to in section 40 and to lay down methods to secure such reservation in favour of the members of the Scheduled Castes and such other backward classes of citizens as in the opinion of the State Government are not adequately represented in the Services under the committees.

Explanation.— For the purposes of this section, the word “appointments” shall be deemed to include appointments by promotion.

Power to demand Punishment or dismissal.

42. If in the opinion of the State Government any employee of the committee is negligent in the discharge of his duties, the committee shall, on the requirement of the State Government, suspend, fine or otherwise punish him; and if, in the opinion of the State Government he is unfit for his employment, the committee shall dismiss him.

Power to prevent extravagance in establishments.

43. If, in the opinion of the Deputy Commissioner, the number of persons employed by a committee or whom the committee may propose to employ as such, or the remuneration assigned by the committee to those persons or any of them is excessive, the committee shall, on the requirement of the Deputy Commissioner, reduce the number of those persons or the remuneration, as the case may be :

Provided that the committee may appeal against any such requirement to the State Government and the decision of the State Government on any such appeal shall be final.

Contribution of pension and leave allowances.

44. (1) If an employee of a committee is a person in the service of the State Government the committee may—

(a) if his services are wholly lent to it, make such contributions to his pension, gratuity, and leave allowances as may be required by the conditions of his service under the State Government, to be paid by him or on his behalf ;

(b) if he devotes only a part of his time to the performance of duties on behalf of the committee, contribute to his pension gratuity and leave allowance in such proportion as may be determined by the State Government.

(2) With the sanction of the State Government the committee may give an extraordinary pension or gratuity—

(a) to any employee injured in the execution of his duty ;

(b) to the family of any employee who is killed in the execution of his duty or whose death is due to devotion to duty.

(3) A pension, gratuity or annuity shall not exceed the sum to which such employee or his family would be entitled if the service had been service under the State Government.

45. (1) If a person serving or having served under a committee has been or is transferred from or to the service of the State Government or is partly employed by the State Government and partly by a committee, the committee, shall make such contributions to his pension and leave allowances as may be required, by the conditions of his service under the State Government to be paid by him or on his behalf.

Pension, etc. in case of service partly under the State Government and partly under Committee.

(2) In the absence of a written contract to the contrary, the committee may revert such person to the State Government by giving the State Government one month's previous notice.

46. (1) In the absence of a written contract to the contrary every person employed by a committee shall be entitled to one months notice before discharge or to one month's wages in lieu thereof, unless he is discharged during a period of probation or for misconduct or was engaged for a specified term and discharged at the end of it.

Notice, before discharge.

(2) Should any person employed by a committee, in the absence of a written contract authorizing him so to do, and without reasonable cause resign his employment or absents himself from his duties without giving one month's notice to the committee he shall be liable to forfeit a sum not exceeding one month's wages out of any wages due to him, and if no wages or less than one month's wages, are due to him, he shall be liable to a penalty not exceeding wages for one month or an amount equal to the difference between one month's wages and the wages due to him, which shall be recoverable in the manner provided in section 95.

¹[Application of Haryana Act 40 of 1974.]

47. The provisions of the ¹[Haryana Essential Services (Maintenance) Act, 1947] shall be applicable to the employment of persons under any committee engaged in connection with —

- (a) Scavenging or cleansing streets or premises
- (b) maintaining, repairing, cleansing or flushing drains.
- (c) removing or disposing of excrementations or polluted matter from houses, latrines, privies, urinals or cesspools.
- (d) removing carcasses,
- (e) preventing nuisances generally,
- (f) street lighting and maintenance of power installations,
- (g) fire fighting,
- (h) maintenance of municipal water works, drains or pumping stations.

Members not to be appointed as employees.

48. A person shall, so long as he is, and for twelve months after he has ceased to be a member, be disqualified for being appointed to any paid office under a committee.

Contracts

Authority to contract.

¹[49. Any municipality may subject to the rules and provision of section 50, delegate to one or more of its members the power of entering on its behalf into any particular contract or into any class of such contracts.]

Mode of executing contracts and transfer of Property.

50. ¹[(1) Every contract made by or behalf of the municipality whereof the value or amount exceeds five hundred rupees, shall be in writing and must be signed by two members, of whom the president or vice-president shall be one, and also the Executive Officer or the Secretary of the municipality, as the case may be.

(2) Every transfer of immovable property belonging to any municipality must be made by an instrument in writing executed by the president or vice-president of the municipality, and Executive Officer or Secretary of the municipality, as the case may be.]

(3) No contract or transfer of the description mentioned in this section executed otherwise than in conformity with the provisions of this section shall be binding on the committee.

51. (1) If any member or employee of a committee or of a joint committee, without the previous permission in writing of the Deputy Commissioner voluntarily renders himself interested in any contract made within that committee, or if within one month of his becoming interested in any such contract he neither resigns nor obtains the permission in writing of the Deputy Commissioner for his remaining a member or employee of the committee in spite of his interest in such contract he shall be deemed to have committed an offence under section 168 of the Indian Penal Code, 1860 :

Penalty on member or employee being interested in any contract made with a committee.

Provided that for the purposes of this sub-section a person who has been elected or nominated but whose election or nomination has not been notified shall be deemed to be a member.

(2) No member, or employee of a committee or a joint committee shall by reason only of his being a shareholder in, or a member of, any incorporated or registered company, be held to be interested in any contract entered into between the said company and the committee or joint committee; but no such person as aforesaid shall take part in any proceedings of the committee or joint committee relating to any such contracts.

Privileges and Liabilities

52. No suit shall be instituted against a committee, or against any employee of a committee, in respect of any act purporting to be done in its or his official capacity, until the expiration of one month next after notice in writing has been, in the case of a committee, delivered or left at its office, and in the case of an employee, delivered to him or left at his office or place of abode stating the cause of action and the name and place of abode of the intending plaintiff, and the plaint must contain a statement that such notice has been so delivered or left :

Suit against committee and his employee.

Provided that nothing in this section apply to any suit instituted under section 38 of the Specific Relief Act, 1963.

53. No civil court shall grant any temporary injunction or make any interim order—

Bar of jurisdiction of civil courts.

- (a) restraining any person from exercising the powers or performing the functions or duties of a president or vice-president, member or employee of a committee on the ground that such person has not been duly elected nominated or appointed as such president, vice-president, member or employee ; or

(b) restraining any person or persons or any committee from holding any election or from holding any election in any particular manner.

Protection of
action taken in
good faith.

54. No suit, prosecution or other legal proceedings shall lie against any committee or against any employee of a committee or against any person acting under and in accordance with the directions of any such committee or employee or of a Magistrate in respect of anything which is in good faith done or intended to be done pursuance of this Act, rules and bye-laws.

Liability of
members of
committee.

55. (1) Every person shall be liable for the loss, waste or misapplication of any money or other property belonging to a committee, if such loss, waste or misapplication is reported by the Examiner of Local Fund Accounts, or other audit authority empowered by the State Government in this behalf to be a direct consequence of his neglect or misconduct in the performance of his duties while a member of the committee; and he may after being given an opportunity, by notice served in the manner provided for the service of summonses in the Civil Procedure Code, to show cause by written or oral representation why he should not be required to make good the loss, be surcharged with the value of such property or the amount of such money by the ¹[Director] and if the amount is not paid within fourteen days from the expiry of the period of appeal prescribed by sub-section (2), the Collector at the request of the ¹[Director] shall proceed forthwith to recover the amounts as if it were an arrear of land revenue and have it credited to the municipal fund.

(2) The person against whom an order under sub-section (1) is made, within thirty days of the notification of such order, appeal made, to the State Government who shall appoint an officer to hear the appeal; and the appellate authority shall have the power of confirming, modifying or disallowing the surcharge :

Provided that no person shall under this section be called upon to show cause after the expiry of a period of four years from the occurrence of such loss, waste or misapplication or after the expiry of one year from the time of his ceasing to be a member:

Provided further that nothing in this section shall be deemed to debar the aggrieved party from seeking remedy in a civil court against an order made under sub-section (1).

CHAPTER IV
MUNICIPAL FUND AND PROPERTY

56. There shall be formed for each municipality a municipal fund, and there shall be placed to the credit thereof— Constitution of municipal fund.

- (a) all sums received by, or on behalf of the committee under this Act or otherwise ; and
- (b) the balance, if any, standing at the credit of the municipal fund of the municipality at the commencement of this Act.

57. (1) The committee shall set apart and apply out of the municipal fund— Application of fund.

- (a) firstly, such sum as may be required for the payment of any amounts falling due on any loan legally contracted by it :
- (b) secondly, such sum as the committee may be required by the State Government to contribute towards the cost of such Local-Self Government Board or Inspectorate as the State Government may establish for the purpose of advising, assisting and supervising the work of municipal committees and other local bodies :

Provided that such sum shall not exceed an amount equal to one per centum of the income for the financial year preceding the year, in which the committee is called upon to make the contribution ;

- (c) thirdly, such sum as may be required to meet the establishment charges and the salary, allowances, [provident fund, pension and gratuity] of the members of the Municipal Services and other municipal employees including such subscriptions and contributions as are referred in sections 44 and 45 ;
- (d) fourthly, such sum as may be required to pay the expenses incurred in auditing the accounts of the committee, and such portion of the cost of any public expenditure by the Central Government or the State Government as may be held by the State Government to be equitably payable by the committee in return for services rendered to it ;

- (e) fifthly, such sum as the committee may be required by the State Government to contribute towards the maintenance of pauper lunatics or pauper lepers sent from any place in the State to mental hospitals or public asylums whether in or outside the State ;
- (f) sixthly, such sums as may be due to the State Government in respect of the cost of services of town-planning and police, rendered by it to the committee and for the maintenance of Water-works, drainage sewerage, roads, etc., by it on behalf of the committee ;
- (g) seventhly, such sums to be paid annually by the committee to the Town Improvement Trust as are required to meet the charges under section 68 of the Punjab Town Improvement Act, 1922 :

Provided that for payment of charges under clauses (f) and (g) no resolution of the committee shall be necessary.

(2) Subject to the charges specified in sub-section (1) and to such rules as the State Government may make with respect to the priority to be given to the several duties of the committee, the municipal fund shall be applicable to the payment in whole or in part, of the charges and expenses incidental to the following matters within the municipality, and with the sanction of the State Government outside the municipality, namely —

- (a) the construction, maintenance, improvement, cleansing and repair of all public streets, bridges, town-walls, town-gates, embankments, drains, privies, latrines, urinals, tanks and water-courses and the preparation of compost manure ;
- (b) the watering and lighting of such streets or any of them ;
- (c) the construction, establishment and maintenance of schools, hospitals and dispensaries, and other institutions for the promotion of education or for the benefit of the public health and of rest houses, serais, poor-houses, markets, stalls, encamping grounds ponds and other

works of public utility, and the control and administration of public institutions of any of these descriptions ;

- (d) grants-in-aid to schools hospitals, dispensaries, poor-houses, leper-asylums; and other educational or charitable institutions ;
- (e) the training of teachers and the establishment of scholarships ;
- (f) the giving of relief and the establishment and maintenance of relief works in time of famine or scarcity;
- (g) the supply, storage and preservation from pollution of water for the use of men or animals ;
- (h) the planting and preservation of trees, and the establishment and maintenance of public parks and gardens ;
- (i) the taking of a census, the registration of births, marriages and deaths, public vaccination and any sanitary measure;
- (j) the holding of fairs and industrial exhibitions ;
- (k) the preparation and maintenance of record of rights in immovable property ;
- (l) all acts and things which are likely to promote the safety, health, welfare or convenience of the inhabitants, or expenditure whereon may be declared by the committee, with the sanction of the State Government to be appropriate charge on the municipal fund.

(3) Notwithstanding anything contained in the foregoing subsections, no charges or expenses shall be paid from the municipal fund incidental to any matter which has been specifically declared by the State Government by general or special order to be a matter in regard to which no expenditure shall be met from the municipal fund.

(4) Subject to the provisions of this Act and the rules and bye-laws, it shall be the duty of the president and of any member presiding at any meeting of the committee or of a sub-committee to disallow the consideration or discussion of any matter for which provision is not made in this section or any other section.

Payment of salary to President out of municipal fund.

58. With the sanction of the State Government a salary of such amount as the State Government may fix may be paid to the President of a committee out of the municipal fund.

Custody of municipal fund.

59. The municipal fund shall be kept in Government treasury or sub-treasury or a bank to which the Government treasury business has been made over or in any of the ¹[co operative banks or scheduled banks, as defined in] section 2 of the Reserve Bank of India Act, 1934, or a post-office.

Power to deposit and invest surplus funds.

60. It shall be lawful for the committee to deposit at interest in any of the ¹[coopererative banks or scheduled banks, as defined in] section 2 of the Reserve Bank of India Act, 1934, or a post office, any surplus funds which may not be required for current charges and to invest such fund in the securities of the Central Government and such other public securities as the State Government may specify in this behalf.

Property vested in committee.

61. (1) Subject to any special reservation made or to any special conditions imposed by the State Government, all property of the nature hereinafter in this section specified and situated within the municipality, shall vest in and be under the control of the committee, and with all other property which has already vested or may here after vest in the committee, shall be held and applied by it for the purposes of this Act, that is to say, —

(a) all public town-walls, gates, markets, stalls, slaughter houses, manure and night-soil depots and public buildings of every description which have been constructed or are maintained out of the municipal fund ;

(b) all public streams, springs and works for the supply, storage and distribution of water for public purposes, and all bridges, buildings, engines, materials and things connected therewith or appertaining thereto, and also any adjacent land, not being private property appertaining, to any public tank or well ;

(c) all public sewers and drains, and all sewers, drains, culverts and water-courses in or under any public street or constructed by or for the committee alongside any public Street, and all works, materials and things appertainig thereto ;

1. Substituted by Haryana Act 12 of 1979.

- (d) all dust, dirt, dung, ashes, refuse, animal matter or filth or rubbish of any kind or dead bodies of animals collected by the committee from the streets, houses, privies, sewers, cesspools or elsewhere or deposited in places fixed by the committee under section 152 ;
- (e) all public lamps, lamp-posts, and apparatus connected therewith or appertaining thereto ;
- (f) all land or other property transferred to the committee by the State Government or acquired by gift, purchase or otherwise for local public purposes ;
- (g) all public streets, not being land owned by the State Government, and the payments, stones and other materials thereof, and also trees growing on, and erections, materials, implements, and things provided for, such streets ;

¹[(h) Shamlat Deh.]

(2) Where any immovable property is transferred otherwise than by the sale by the State Government to a committee for public purposes, it shall be deemed to be a condition of such transfer, unless specially provided to the contrary, that should the property be at any resumed by the State Government the compensation payable therefor shall, notwithstanding anything to the contrary in the Land Acquisition Act, 1894, in no case exceed the amount, if any, paid to the State Government for the transfer together with the cost or the present value, whichever shall be less of any buildings erected or other works executed on the land by the committee.

62. (1) The committee shall maintain an inventory and a map of all immovable property of which the committee is proprietor, or which vests in it or which it holds in trust for the State Government.

Inventory and map of municipal property.

(2) The copies of such inventory and map shall be deposited in the office of the Deputy Commissioner and such other officer or authority as the State Government may direct and all changes, made therein shall forth with be communicated to the Deputy Commissioner or other officer or authority.

1. Added by Haryana Act 17 of 1999.

Erection and maintenance of boundary marks of municipal area.

63. Every committee shall cause to be erected and set up and thereafter maintain substantial boundary marks defining the limits or the altered limits of the municipal area subject to its authority as set out in the notification issued under section 3.

Management of public Institutions.

64. (1) The management, control and administration of every public institution maintained out of the municipal fund shall vest in the committee.

(2) When any public institution has been placed under the direction, management and control of the committee, all property endowments and funds belonging there to shall be held by the committee in trust for the purposes to which such property endowments and funds were lawfully applicable at the time when the institution was so placed :

Provided that the extent of the independent authority of the committee in respect of any such institution may be prescribed by the State Government :

Provided also that nothing in this section shall be held to prevent the vesting of any trust property in the Treasurer of Charitable Endowments under the Charitable Endowments Act, 1890.

Acquisition of land.

65. When any land, whether within or without the limits of a municipality, is required for the purposes of this Act, the State Government may, at the request of the committee, proceed to acquire it under the provisions of the Land Acquisition Act, 1894 and on payment by the committee of the compensation awarded under that Act, and of any other charges incurred in acquiring the land, the land shall vest in the committee.

Explanation.— When any land is required for a new street or for the improvement of an existing street, the State Government may on the request of the committee proceed to acquire, in addition to the land to be occupied by the street, the land necessary for the sites of the buildings to be erected on both sides of the street, and such land shall be deemed to be required for the purposes of this Act.

Transfer to Government of property vesting in committee.

66. The committee may, with the sanction of the State Government, transfer to the State Government any property vesting in the committee under section 61 or section 64 but not so as to affect any trust or public rights subject to which the property is held.

[66 A. The State Government may, by order, entrust the municipalities with such powers and functions as institutions of self government and to assign to them tasks relating to — Powers and functions of municipalities.

- (a) the preparation of plan for economic development and social justice ;
- (b) the performance of functions and implementation of schemes in respect of the following matters, namely :—
 - (i) urban planning including town planning ;
 - (ii) regulation of land use and construction of building ;
 - (iii) planning for economic and social development ;
 - (iv) road and bridges ;
 - (v) water supply for domestic, industrial and commercial purposes ;
 - (vi) public health, sanitation conservancy and solid waste management ;
 - (vii) fire services ;
 - (viii) urban forestry, protection of the environment and promotion of ecological aspects ;
 - (ix) safeguarding the interests of weaker section of society, including the handicapped and mentally retarded ;
 - (x) slum improvement and upgradation ;
 - (xi) urban poverty alleviation ;
 - (xii) provision of urban amenities and facilities such as parks garden, playground ;
 - (xiii) promotion of cultural, educational and aesthetic aspects ;
 - (xiv) burial and burial grounds, cremations, cremation grounds and electric crematoriums ;
 - (xv) cattle pounds, prevention of cruelty to animals ;
 - (xvi) vital statistics including registration of births and deaths ;
 - (xvii) Public amenities including street lighting, parking lots, bus stops and public conveniences ;
 - (xviii) regulation of slaughter houses and tanneries.]

Power to take over management of water works, sewerage works and roads, etc.

67. (1) Whenever the State Government is satisfied that the committee has neglected to perform its duties in respect of maintenance or construction of water-works, sewerage-works or Roads and that it is in public interest to take over the management of such water-works, sewerage-works or roads for a period not exceeding ten years, it may, after giving the committee a reasonable opportunity of showing cause against the proposed action, make an order to take over the management of water-works, sewerage-works or roads as the case may be.

(2) The management of water-works, sewerage-works or roads as the case may be shall revert to the committee after the expiry of the period for which it was taken over by the State Government or earlier than that if deemed expedient by the State Government.

(3) It shall be the liability of the committee to pay the expense, if any which may be incurred by the State Government as also the liability in respect of the salary and allowances of the persons employed by the committee before taking over the management, for and in connection with the maintenance, construction, management and control of the water-works, sewerage-works or roads.

(4) Whenever the management of any water-works, sewerage-works or roads of any committee is taken over by the State Government, the powers duties and functions of the committee under this Act in respect of such water-works, sewerage-works or roads shall be exercised and performed by the State Government.

Saving of Act 9 of 1914.

68. Nothing in this Act shall affect the Local Authorities Loans Act, 1914.

Finance Commission.

[68-A. (1) The Finance Commission constituted by the State Government under article 243 1 of the Constitution of India shall review the financial position of the municipalities and make recommendations to the Government as to,—

(a) the principles which should govern—

(i) the distribution between the State and the municipalities of the rate proceeds of the taxes, duties tools and fees leviable by the State, which may be divided between them and the allocation, between the municipalities at all levels of their respective shares of such proceeds ;

1. Inserted by Haryana Act 12 of 1979 and further substituted by Haryana Act 3 of 1994.

- (ii) the determination of the taxes, duties, tolls and fees which may be assigned to, or appropriated by, the municipalities ;
- (iii) the grants-in-aid to the municipalities from the Consolidated Fund of the State;
- (b) the measures need to improve the financial position of the municipalities ;
- (c) any other matter referred to the Finance Commission by the Government in the interest of sound finance of the municipalities.

(2) The Government shall cause every recommendation made by the Finance Commission under this section together with an explanatory memorandum as to the action taken thereon to be laid before the Legislature of the State.]

CHAPTER—V

TAXATION

69. For the purposes of this Act and subject to the provisions thereof every committee shall impose the following taxes, namely :—

Taxes which committee shall impose.

- (a) a tax payable by the owner on buildings and lands which shall ²[not be less than two and a half per centum] and more than fifteen per centum, as the State Government may, by notification, direct, of the annual value of such buildings and lands ;
- (b) ¹[] such other tax, at such rates as the State Government may by notification in each case direct ;
- (c) a duty on the transfer of immovable properties situated within the limits of the municipality in addition to the duty imposed under the Indian Stamp Act, 1899, as in force for the time being in the State of Haryana, on every instrument of the description specified below and at such rate, as the State Government may, by notification, direct, which shall not be less than one per centum and more than

1. Omitted by Haryana Act 1 of 2000.

2. Substituted by Haryana Act 5 of 2002.

three per centum on the amount specified below against such instrument :—

<i>Description of instruments</i>	<i>Amount on which duty shall be levied</i>
(i) Sale of immovable property	the amount or value of the consideration for the sale as set forth in the instrument.
(ii) Exchange of immovable property	the value of the property of the greater value as set forth in these instruments.
(iii) Gift of immovable property	the value of the property as set forth in the instrument.
(iv) Mortgage with possession of immovable property	the amount secured by the mortgage as set forth in the instrument.
(v) Lease in perpetuity of immovable property	the amount equal to one-sixth of the whole amount or value of the rent which would be paid or delivered in respect of the first fifty years of the lease, as set forth in the instrument.

The said duty shall be collected by the Registrar or Sub-Registrar in the shape of non-judicial stamp paper at the time of Registration of the document and intimation thereof shall be sent to the committee immediately. The amount of the duty so collected shall be paid to the committee concerned.

Taxes that may be imposed.

70. (1) Subject to any general or special orders of the State Government in this behalf and to the rules, a committee may, from time to time, for the purposes of this Act, impose in the whole or any part of the municipality any of the following taxes, tolls and fees, namely :—

(i) a tax on professions, trades, callings and employments ;

[(ii) a tax on vehicle plying for hire or kept or registered under the Motor Vehicles Act, 1988 (Act 59 of 1988), within the municipality ;]

(iii) a tax on animals used for riding, draught or burden, kept for use within the municipality, whether they are actually kept within or outside the municipality ;

- (iv) a tax on dogs kept within the municipality ;
- (v) a show tax ;
- ¹[(vi) a toll on vehicles entering the municipality ;]
- (vii) a tax on boats moored within the municipality ;
- (viii) a tax on the consumption of electricity at the rate of ²[not more than five] paise for every unit of electricity consumed by any person within the limits of the municipality ;
- ³[(viii a) a fire tax ;
- (viii b) a sanitation tax ;
- (viii c) a tax on driving licences issued under the Motor Vehicles Act, 1988 (Act 59 of 1988), within the Municipality ;
- (viii d) a development tax on the increase in urban land values caused by the execution of any development or improvement work ;
- (viii e) a general tax not more than 15% of the annual value of buildings and lands within the municipal area ;

Provided that the general tax may be levied on a graduated scale, if the government so determines :

Provided further that the general tax would not be leviable on the buildings and lands within the Lal Dora of villages forming part of the municipal area provided they are self-occupied ;]

- (ix) a fee with regard to pilgrimages ;
- (x) a fee with regard to drainage ;
- (xi) a fee with regard to lighting ;
- (xii) a fee with regard to scavenging ;
- (xiii) a fee for cleansing of laterines and privies ;

1. Substituted by Haryana Act 10 of 1991 w.e.f. 1st January, 1991 and further substituted Haryana Act 14 of 2000.

2. Substituted by Haryana Act 3 of 1994.

3. Inserted by Haryana Act 14 of 2000.

(xiv) a fee in the nature of costs for providing internal services under the scheme framed under section 203 ;

(xv) with the previous sanction of the State Government, any other tax, toll or fee which the State Legislature has power to impose in the State under the Constitution of India.

(2) The rates of any tax, toll or fee under sub-section (1) except that under clause (viii) thereof shall be determined by the committee :

Provided that such rates shall not exceed the maximum limits which the State Government may, from time to time, by notification, specify in this behalf.

Savings.

71. Nothing contained in sections 69 and 70 shall authorise a committee to levy any tax, toll or fee which the State Legislature has no power to impose in the State under the Constitution of India :

Provided that any tax, toll or fee which immediately before the commencement of the Constitution was lawfully being levied, in any municipality, may continue to be so levied until provision to the contrary is made by parliament by law.

Explanation :— In this section 'tax' includes any duty or cess.

Procedure regarding taxes which committee shall impose.

72. (1) A committee, at a special meeting, shall pass a resolution, within a period of thirty days from the date of publication of notification under section 69, directing the imposition of tax with effect from the date to be fixed in the resolution. If the committee fails to pass such a resolution within the aforesaid period, the resolution in this behalf shall be deemed to have been passed by the committee on the expiry of the period of said thirty days.

(2) After the resolution is passed or deemed to have been passed under sub-section (1) the State Government shall notify in the Official Gazette the imposition of the tax from the appointed date.

Overriding effect.

[72A. Notwithstanding anything to the contrary contained in any provision of this Act, every committee shall be competent to impose, levy and charge a tax payable by the owner on buildings and lands in any rating area for the period from 1st April, 1977 to 31st March, 1978 and from 1st April, 1978 to 31st March, 1979.

Explanation.—The rating area shall have the meanings assigned to in clause (e) of section 2 of the Punjab Urban Immovable Property Tax Act, 1940.]

73. (1) The tax on consumption of electricity referred to in clause (vii) of section 70 shall be collected by the Haryana State Electricity Board set up under the Electricity (Supply) Act, 1948, or by any other person as the case may be, supplying electricity for consumption in municipal limits and paid to the committee concerned :

Collection and payment of tax on consumption of electricity.

Provided that where any person generates electricity for his own use or consumption it shall be paid by such person.

(2) Such tax shall be collected and paid in the same manner as if it were electricity duty payable to the State Government under the Punjab Electricity (Duty) Act, 1958.

(3) Such tax shall not be leviable on the consumption of electricity by the Government of India or where it is consumed in the construction, maintenance or operation of any railway by the Government of India.

74. (1) A committee may, at a special meeting, pass a resolution to propose the imposition of any tax under section 70.

Procedure to impose taxes.

(2) When such a resolution has been passed, the committee shall publish a notice, defining the class of persons or description of property proposed to be taxed, the amount or rate of the tax to be imposed, and the system of assessment to be adopted.

(3) Any inhabitant objecting to the proposed tax may within thirty days from the publication of the said notice, submit his objection in writing to the committee ; and the committee shall at a special meeting take his objection into consideration.

(4) If the committee decides to amend its proposal or any of them, it shall publish amended proposals, alongwith a notice indicating that they are in modification of those previously published for objection.

(5) Any objections to the amended proposal which may be received within thirty days of their publication shall be dealt with in the manner prescribed in sub-section (3).

(6) When the committee has finally settled its proposals, it shall, if the proposed tax falls under clause (i) to clause (xiv) of sub-section (1) of section 70, direct that the tax be imposed, and shall forward a copy of

its order to that effect through the Deputy Commissioner, to the State Government and if the proposed tax falls under any other provision, it shall submit its proposals together with the objection, if any, made in connection therewith to the Deputy Commissioner,

(7) If the proposed tax falls under clause (xv) of sub-section (1) of section 70, the Deputy Commissioner shall submit the proposals and objections with his recommendation to the State Government.

(8) The State Government on receiving proposals for taxation under sub-section (2) may sanction or refuse to sanction the same, or return them to the committee for further consideration.

(9) When —

(a) a copy of order under sub-sections (6) and (7) has been received ; or

(b) a proposal has been sanctioned under sub-section (8), the State Government shall notify the imposition of the tax in accordance with such order or proposal, and shall in the notification specify a date not less than one month from the date of the notification, on which the tax shall come into force.

(10) A tax leviable by the year shall come into force on the first day of January or on the 1st day of April or on the first day of July or on the first day of October in any year, and if it comes into force on any other day than the first day of the year by which it is leviable shall be leviable by the quarter till the first day of such year then next ensuing.

(11) A notification of the imposition of tax under this Act shall be conclusive evidence that the tax has been imposed in accordance with the provisions of this Act.

Power of
Government in
respect of
taxation.

75. (1) The State Government may by special or general order notified in the Official Gazette require a committee to impose any tax mentioned in section 70 not already imposed at such rate and within such period as may be specified in the notification and the committee shall thereupon act accordingly.

(2) The State Government may require a committee to modify the rate of any tax already imposed and thereupon the committee shall modify the tax as required within such period as the State Government may direct.

(3) If the committee fails to carry out any order passed under sub-section (1) or sub-section (2), the State Government may, by a suitable order notified in the Official Gazette, impose or modify the tax. The order so passed shall operate as if it were a resolution duly passed by the committee and as if the proposal was sanctioned in accordance with the procedure contained in section 74.

Procedure for assessing immovable property

76. The committee shall cause an assessment list of all buildings and lands on which any tax is imposed to be prepared, containing— Preparation of assessment list.

- (a) the name of the street or division in which the property is situated ;
- (b) the description of the property, either by name or by number sufficient for identification ;
- (c) the names of the owner and occupier, if known ;
- (d) the annual value ;
- (e) the area or length of frontage ;
- (f) the amount of the tax assessed thereon by the committee.

77. When the assessment list has been completed, the committee shall give public notice thereof and of the place where the list or a copy thereof may be inspected ; and every person claiming to be either owner or occupier of property included in the list, and any authorised agent of such person, shall be at liberty to inspect the list and to make extracts there from without charge. Publication and completion of assessment list.

78. (1) The committee shall at the time of the publication of such assessment list give public notice of a time, not less than one month thereafter, when it will proceed to revise the valuation and assessment; and in all cases in which any property is for the first time assessed or the assessment thereof is increased, it shall give a specific notice thereof to the owner or occupier of the property. Public notice of time fixed for revising assessment lists.

(2) All objections to the valuation and assessment shall be made in writing before the time fixed in the notice, or orally or in writing at that time.

79. (1) After the objections have been enquired into and the persons making them have been allowed an opportunity of being heard either in person or by authorised agent, as they may think fit, and the Settlement of list.

revision of the valuation and assessment has been completed, the amendments made in the list shall be authenticated by the signature of not less than two members of the committee, who shall at the same time certify that no valid objection has been made to the valuation and assessment contained in this list, except in the cases in which amendments have been entered therein ; and, subject to such amendments as may thereafter be duly made, the tax so assessed shall be deemed to be the tax ¹[or the year commencing or since commenced] on first day of January or first day of April as the committee may determine, or in the case of a tax then imposed for the first time for the period between the date on which the tax comes into force and such first day of January or April, as the case may be.

(2) The list when amended under this section shall be deposited in the office of the committee and the same shall be kept open for inspection during office hours to all owners or occupiers of property comprised therein or the authorized agents of such person and a public notice that it is so open shall forthwith be published.

Further

amendments of
assessment list.

80. (1) The committee may at any time amend the list by inserting the name of any person whose name ought to have been or ought to be inserted, or by inserting any property which ought to have been or ought to be inserted, or by altering the assessment on any property which has been erroneously valued or assessed through fraud, accident or mistake, whether on the part of the committee or of the assessee, or in the case of a tax payable by the occupier by a chance in the tenancy, after giving notice to any person affected by the amendment, of a time, not less than one month from the date of service, at which the amendment is to be made.

(2) Any person interested in any such amendment may tender his objection to the committee in writing before the time fixed in the notice or orally or in writing at that time, and shall be allowed an opportunity of being heard in support of the same in person, or by authorized agent, as he may think fit.

New list need

not be prepared
every year.

81. It shall be in the discretion of the committee to prepare for the whole or any part of the municipality a new assessment list every year or to adopt the valuation and assessment contained in the list for any year,

1. Substituted by Haryana Act 14 of 2000.

2. Substituted by Haryana Act 23 of 2002.

with such alterations as may, in particular cases, be deemed necessary, by giving notice of the revised valuation and assessment to the affected persons if such alterations in the valuation and assessment is caused for the reasons other than change in regard to Collector's rate, cost of construction as determined by the Government and depreciation :

Provided that the valuation and assessment contained in the list for any year shall not be adopted for a period exceeding five years.]

¹[81A. (1) If any land has been let to a tenant and such tenant has erected building upon the land, the tax on lands and buildings payable under clause (a) of section 69 in respect of that land and the building erected thereon, shall be primarily payable by the tenant. In case the tenant vacates the said building or land it shall be the liability of the owner to pay the said tax.

Incidence of tax on lands and buildings.

Explanation.— The term 'tenant' includes any person deriving title to the land or building erected upon such land from the tenant whether by operation of law or by transfer *inter vivos*.

(2) The assessment, levy and payment of the tax on building and lands shall not in any way confer any right, title or interest in the property upon either the owner or the occupier and shall not be proof of the fact that the building is an authorised one and further that any building or part thereof which is erected in contravention of the existing building bye-laws or town planning regulations/scheme shall not get regularised by virtue of being assessed to tax on buildings and lands.

81B. If any building or land assessed to tax specified in section 69 (a) is let and its annual value exceeds the amount of rent payable in respect thereof then the tenant shall be liable to pay the difference between the amount of the said tax levied upon the owner and the amount which would have been levied upon the owner if the said tax were calculated on the amount of rent payable to him. In case the tenant vacates the said building or land then it shall be the liability of the owner to pay the said tax :

Apportionment of liability of taxes on buildings and lands when premises assessed are let or sub let.

Provided that the tenancy agreements between the relatives *interse* shall not be covered under this section.]

General Provisions

Tax not invalid
for defect of
form.

82. No assessment and no charge or demand of any tax made under the authority of this Act shall be impeached or affected by reason of any mistake in the name, residence, place of business or occupation of any person liable to pay the tax, or in the description of any property or thing liable to the tax, or of any mistake in the amount on assessment or tax, or by reason of any clerical error or other defect of form; and it shall be enough in respect of any such tax on property or any assessment of value for the purpose of any such tax if the property taxed or assessed is so described as to be generally known; and it shall not be necessary to name the owner or occupier thereof.

Powers of
committee in
regard to taxes.

83. (1) A committee may exempt, in whole or in part, for any period not exceeding one year, from the payment of any such tax any person who by reason of poverty may in its opinion be unable to pay the same, and may renew such exemption as often as may be necessary.

(2) A committee, by a resolution passed at a special meeting and confirmed by the State Government, may—

(a) provided that all or any persons may be allowed to compound for taxes imposed under section 69 under clauses (ii), (iii), (iv), (vi), (xii), (xiii), (xiv) and (xv) of sub-section (1) of section 70 and under section 71 ;

(b) abolish, suspend or reduce in amount any tax imposed under sections 69, 70 and 71 ;

(c) exempt in whole or in part from the payment of any such tax, any person or class of persons or any property or description of property.

Powers of
State
Government in
regard to taxes.

84. (1) The State Government may by order exempt in whole or in part from the payment of any such tax any person or class of persons or any property or description of property.

(2) If at any time it appears to the State Government, on complaint made or otherwise, that any tax imposed under the forgoing sections is unfair in its incidence or that the levy thereof or of any part thereof is injurious to the interests of the general public, it may require the committee to take within a specified period measures to remove the

objection; and, if within that period the requirement is not complied with to the satisfaction of the State Government, the State Government may, by notification, suspend the levy of the tax or of such part thereof until the objection has been removed.

85. (1) When any [building] assessed to a tax under clause (a) of section 69 which is payable by the year or by instalments, has remained unoccupied and unproductive of rent throughout the year or the period in respect of which any instalment is payable, the committee shall remit the amount of the tax or of the instalment, as the case may be :

Remission of tax on unoccupied building.

Provided that no such remission shall be granted unless notice in writing of the circumstances under which it is claimed has been given to the committee within the first month after the expiry of the period in respect of which it is so claimed.

(2) When any such [building] as aforesaid—

- (a) has not been occupied or productive of rent for any period of not less than sixty consecutive days ; or
- (b) consists of separate tenements, one or more of which has or have not been occupied or productive of rent for any such period as aforesaid ; or
- (c) is wholly or in greater part demolished or destroyed by fire or otherwise ;

the committee may remit such position, if any, of the tax or instalment as it may think equitable.

(3) The burden of proving the facts entitling any person to claim relief under this section shall lie upon him.

(4) For the purposes of this section neither the presence of a care-taker nor the mere retention in an otherwise unoccupied dwelling house of the furniture habitually used in it shall constitute occupation of the house.

(5) For the purpose of this section a house shall be deemed to be productive of rent if let to a tenant who has a continuing right of occupation thereof, whether it is actually occupied by such tenant or not.

(6) The enquiry necessary for a decision whether any relief should be granted under this section shall be held by the ¹[Executive Officer or the Secretary] who shall make such recommendation to the committee as he may deem proper :

Provided that the committee shall not grant any remission of tax unless such remission is recommended by the ¹[Executive Officer or the Secretary].

²[(7) If the remission of tax is granted on buildings under this section then the tax shall be payable on the land underneath the buildings as on vacant land.]

Duty of
furnishing true
information
regarding
liability to
municipal
taxation.

86. (1) Every person shall on the demand of an officer duly authorised by the committee in this behalf furnish such information as may be necessary in order to ascertain whether such person is liable to pay any municipal tax ; and every hotel or lodging house keeper or Secretary of a residential club shall also on demand made as aforesaid furnish a list of all persons residing in such hotel, lodging-house or club.

(2) If any person so called upon to furnish such information omits to do so or furnishes information which is untrue, he shall be punishable with a fine which shall not be less than ³[five hundred rupees and more than two thousand rupees].

Notice to be
given to
committee of
all transfers of
title
of persons
primarily
liable to
payment of
property tax.

87. (1) Whenever the title to or over any building land of any person primarily liable for the payment of property taxes on such property is transferred, the transferor and the transferee shall within three months of the registration of the deed of transfer if it be registered, or if it be not registered within three months of its execution, or if no instruments be executed, of the actual transfer, give notice in writing of such transfer to the committee.

(2) Every person primarily liable for the payment of a tax on any property who transfers his title to or over such property, without giving notice of such transferee to the committee as aforesaid, shall, in addition to any other liability which he incurs through such neglect, continue liable for the payment of all such taxes from time to time payable in respect of the said property until he gives such notice, or until the transfer is recorded in the books of the committee.

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

2. Added by *ibid.*

3. Substituted by Haryana Act 3 of 1994.

(3) Whenever the title to or over any building or land has devolved upon any person by inheritance the heir shall within three months of the date of the death of the former owner give notice in writing of such inheritance to the committee.

(4) Nothing in this section shall be held to diminish the liability of the transferee or heir for the said taxes or to or affect the prior claim of the committee for the recovery of the taxes due thereupon.

(5) Whoever contravenes the provisions of sub-sections (1) and (3) shall in addition to any other penalty which he incurs through such neglect, be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees, and, in the case of a continuing breach with a further fine of ten rupees for every day after the first during which the breach continues.

88. The committee may authorize any person —

(a) after giving twenty-four hour notice to the occupier, or, if there be occupier, to the owner, of any building or land, at any time between sunrise and sunset, to enter inspect and measure any building for the purpose of valuation ;

(b) to enter inspect any stable, coach-house or other place wherein there is reason to believe that there is any vehicle or animal liable to taxation under this Act or for which a licence has not been duly taken out.

Power of entry for the purposes of valuation of taxation.

[89. to 91.]

92. (1) When a committee, with the sanction of the State Government, has agreed with another committee or a Cantonment authority ²[] that in consideration of the payment of a lump sum or otherwise the ³[same limits for any toll or tax] shall be established for the contracting parties, the committee may request the State Government to fix limits under section 200 so as to include so much of the area controlled by the said contracting parties as it may deem necessary and shall have the powers of ³[collecting such toll or tax on animals] or article brought within such limits, and the provisions of this Act for the assessment and ³[collection of such tax or toll] shall apply in the same way as if the said limits were wholly comprised in the area of the municipality.

Extension of taxation limits by agreement.

1. Omitted by Haryana Act 1 of 2000.

2. Omitted by Haryana Act 12 of 1979.

3. Substituted by Haryana Act 1 of 2000.

(2) The total of the proceeds of such taxes or tools made, in the joint area of the municipality and Cantonment and the cost thereby incurred shall be apportioned between the municipal fund and the fund subject to the control of the Cantonment authority ¹[] in such proportion as shall have been determined by the agreement.

Seizure and
sale of vehicle
and animal.

93. Subject to the provisions of section 72, sub-sections (7) and (8) of section 74 and section 79 any tax imposed under this Chapter and payable periodically shall be payable on such dates and in such instalments, if any, as the committee, with the previous sanction of the Deputy Commissioner, may from time to time direct.

²[Provided that where the tax is not paid within one month of the due date, an interest at the rate of one per centum per month shall be charged for every calendar month or part thereof].

Recovery of
taxes payable
by owner.

94. (1) When any sum is due on account of a tax payable under this Act in respect of any property by the owner thereof, the committee shall cause a bill for the amount, stating the property and the period for which the charge is made to be delivered to the person liable to pay the same.

(2) If the bill be not paid within ten days from the delivery thereof, the committee may cause a notice of demand to be served on the person liable to pay the same, and, if he does not, within seven days from the service of the notice, pay the sum due, with any fee leviable for the notice, or show sufficient cause for non-payment, the sum due, with the fee, shall be deemed to be an arrear of tax.

(3) The amount of every such arrear, besides being recoverable in any other manner provided by this Act shall, subject to any claim on behalf of the State Government, be a first charge on the property in respect of which it is payable, and shall be recoverable, on application made in this behalf by the committee to the Collector, as if the property were an estate assessed to land revenue and the arrear were an arrear of such revenue due thereon.

³[(4) On the failure to recover any sum due on account of tax in respect of any building or land from the person primarily liable, the executive officer or secretary, as the case may be, shall in the prescribed

1. Omitted by Haryana Act 12 of 1979.
2. Added by Haryana Act 9 of 1990.
3. Substituted by Haryana Act 1 of 2001.

manner recover the said sum from the occupier of such building or land by attachment of the rent or licence fee, as the case may be, payable by such occupier. The sum so recovered from the occupier shall be deemed to have been paid by the occupier to the owner.]

95. (1) Any arrears of any tax, water-rate, rent, fee or any other money claimable by a committee under this Act may be recovered on application to a Magistrate having jurisdiction within the limits of the municipality or in any other place where the person from whom the money is claimable may for the time being be resident, by the distress and sale of any movable property within the limits of his jurisdiction belonging to such person. The cost of such proceedings shall be recoverable from the defaulter in the same manner as the said arrears.

Recovery of taxes, etc.

(2) An application made under sub-section (1) shall be in writing and shall be signed by the president, a vice-president or the [secretary] of the committee, but it shall not be necessary to present it in person.

96. (1) If any person owns or occupies any vehicle or animal in respect of which tax is payable under section 69 or section 70 without having paid the tax and fails to pay the tax due on demand, any officer authorised by the committee in this behalf may seize and detain such vehicle and animal, if any, by which it is driven or animal, as the case may be.

Seizure and sale of vehicle and animal.

(2) After such seizure the officer authorised by the committee in this behalf shall forthwith issue a notice in writing to the owner thereof by registered post that after the expiry of fifteen days from the date of service of the notice he will sell such vehicle or animal or both.

(3) If the animal or vehicle seized be not claimed and the tax due thereon be not paid within a period of fifteen days from the date of the seizure, the officer authorised under sub-section (1) may direct that the vehicle or the animal or both shall be sold in public auction and the proceeds of the sale applied to the payment of —

- (a) the tax, if any, due on the vehicle or animal or both ;
- (b) such penalty not exceeding the amount of the tax as the officer authorised under sub-section (1) may direct ; and

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

(c) all expenses occasioned by such non-payment, seizure, detention and sale.

(4) The surplus sale proceeds, if any, shall be credited to the municipal fund may be paid on the demand of the owner of vehicle or animal or both or to other person entitled thereto to the satisfaction of the officer authorised under sub-section (1):

Provided that, if at any time before the sale is concluded, such person or his authorised agent tenders to the committee or to the person authorised by it to sell the vehicle or the animal, the dues referred to in sub-section (3), the officer authorised under sub-section (1) shall forth with release the vehicle or animal or both so seized.

¹[Recovery of toll.]

97. ¹[(1) In case of non-payment of any toll on demand, the officer empowered to collect the same may seize any vehicle or animal on which the toll is chargeable, or any part of its burden of sufficient value to satisfy the demand.]

(2) The committee after the lapse of five days from the seizure, and after the issue of a proclamation fixing the time and place of sale, any cause to be sold by auction any property so seized, or so much thereof, as may be necessary to satisfy the demand with the expenses occasioned by the seizure, custody and sale thereof unless the demand and expenses are in the meantime paid :

Provided that, by order of the president or a vice-president, ²[] articles of a perishable nature which could not be kept for five days, without serious risk of damage may be sold after the lapse of such shorter time as he may, having regard to the nature of the articles, think proper.

Mode of recovery of dues under this Act.

98. (1) Any amount on account of arrears of any tax, water rate, rent, fee or any other money claimable by a committee under this Act, besides being recoverable in any other manner provided by this Act, may be recovered, on an application made in this behalf by the committee to the Collector, as arrears of land revenue.

³[(2) For the purposes of sub-section (1), the State Government may, on a request from any committee or otherwise, appoint a person to

1. Substituted by Haryana Act 1 of 2000.

2. Inserted by Haryana Act 3 of 1988 and further omitted by Haryana Act 15 of 1989.

3. Inserted by Haryana Act 12 of 1979.

exercise the powers of the Collector under the Punjab Land Revenue Act, 1887, and where the Collector is so appointed, an application under the said sub-section shall be made to such Collector].

99. (1) An appeal against the assessment or levy of any tax or against the refusal any tax under this Act shall lie to the Deputy Commissioner or to such other officer as may be empowered by the State Government in this behalf :

Appeal against taxation.

Provided that, when the Deputy Commissioner or such other officer as aforesaid, is, or was when the tax was imposed, a member of the committee, the appeal shall lie to the State Government.

(2) If, on the hearing of an appeal under this section, any question as to the liability to, or the principle of assessment of, a tax arises on which the office hearing the appeal entertains reasonable doubt he may either of his own motion or on an application of any person interested, draw up a statement of the facts of the case and the point on which doubt is entertained, and refer the statement with his own opinion on the point for the decision of the High Court.

(3) On a reference being made under sub-section (2), the subsequent proceedings in this case shall be, as nearly as may be, in conformity with the provisions relating to references to the High Court contained in section 113 and Order XLVI of the Code of Civil Procedure, 1908.

(4) In every appeal the costs shall be in the discretion of the officer deciding the appeal.

(5) The costs awarded under this section to the committee shall be recoverable by the committee as if they were arrears of a tax due from the appellant.

(6) If the committee fails to pay the costs awarded to an appellant within ten days after the date of the order for payment thereof the officer awarding the costs may order the person having the custody of the balance of the municipal fund to pay the amount.

100. (1) No appeal shall lie in respect of a tax on any land or building unless it is preferred within one month after the publication of the notice prescribed by section 79 or section 80 or section 81, as the case may be, and no appeal shall lie in respect of any other tax unless it is preferred within one month from the time when the demand for the tax is made :

Limitation of appeal.

Provided that an appeal may be admitted after the expiration of the period prescribed therefore by this section if the appellant satisfies the officer before whom the appeal is preferred that he had sufficient cause for not presenting the appeal within that period.

(2) No appeal shall be entertained unless the appellant has paid all other municipal taxes due from him to the committee up to the date of such appeal.

Revision.

¹[100A. Any person aggrieved by an order passed in appeal under section 99 may, within thirty days of the communication to him of such order, make an application in writing to the State Government for revision against the said order and the State Government may confirm, alter or rescind the said order :

Provided that the State Government shall not pass an order under this section prejudicial to any person without giving such person a reasonable opportunity of being heard].

Taxation not to be questioned except under this Act.

101. (1) No objection shall be taken to any valuation or assessment, nor shall the liability of any person to be assessed or taxed be questioned, in any other manner or by any other authority than is provided in this Act.

(2) No refund of any tax shall be claimable by any person otherwise than in accordance with the provisions of this Act and the rules.

²[101A.].

CHAPTER VI

POLICE

Police Force.

102. (1) If the State Government is of the opinion that police force is required by a committee on whole time basis for a specified period exceeding one month for carrying out the purposes of this Act, it may, on an application made by the committee through the Deputy Commissioner, in this behalf, provide such police force.

(2) The committee shall pay the expenses incurred by the State Government in respect of the police force provided under subsection (1).

1. Inserted by Haryana Act 12 of 1979.

2. Omitted by Haryana Act 1 of 1979 and shall be deemed to have been omitted *w.e.f.* 1st day of April, 1977.

103. (1) Every member of a police force under this Act shall give immediate information to the committee of any offence committed against this Act or the rules or bye-laws, and shall be bound to assist all members, and employees of the committee in the exercise of their lawful authority.

Powers and duties of police in respect of offences against Act and Rules, and assistance to municipal authorities.

(2) Every member of such police force may arrest any person committing in his view any offence against this Act or the rules or bye-laws—

(a) if the name and address of the person are un-known to him, and

(b) if the person declines to give his name and address, or if there is reason to doubt the accuracy of the name and address if given.

(3) A person arrested under this section may be detained until his name and address have been correctly ascertained :

Provided that no person so arrested shall be detained longer than may be necessary for bringing him before a Magistrate except under the order of a Magistrate for his detention.

104. When special police protection is, in the opinion of the State Government, required on the occasion of any fair, agricultural show or industrial exhibition, managed by a committee, or for the purpose of guarding houses evacuated on account of plague, the State Government may provide such protection and the committee shall pay the whole charge thereof or such portion of such charge as the State Government may consider equitably payable by it.

Police protection at fairs, etc.

CHAPTER VII

EXTINCTION AND PREVENTION OF FIRE

105. For the prevention and extinction of fire, the committee may and, if the State Government so directs shall, establish and maintain a fire-brigade, and provide implements, machinery or means of communicating intelligence for the efficient discharge of their duties by the brigade.

Establishment and maintenance of fire-brigade.

106. (1) On the occasion of a fire in a municipality any Magistrate, the ¹[Secretary] of the committee, any member of committee, any member of a fire brigade maintained by the committee then and there directing the

Power of fire-bridge and other persons for suppression of fire.

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

operations of men belonging to the brigade, and any police officer not below the rank of Sub-Inspector, may—

- (a) remove or order the removal of any person who by his presence interferes with or impedes the operations for extinguishing the fire or for saving life or property ;
- (b) close any street or passage in or near which any fire is burning ;
- (c) for the purpose of extinguishing the fire break into or through or pull down, or cause to be broken into or through or pulled down or used for the passage of houses or other appliances, any premises ;
- (d) cause mains and pipes to be shut off so as to give greater pressure of water in or near the place where the fire has occurred ;
- (e) call on the persons in-charge of any fire-engine to render such assistance as may be possible ;
- (f) generally, take such measures as may appear necessary for the preservation of life or property.

When any Government building is endangered by such a fire, the officer of the Public Works Department for the time being in charge of the building may exercise the powers conferred on a Magistrate by this sub-section.

(2) No person shall be liable to pay damages for any act done by him under sub-section (1) in good faith.

(3) Any damage done in the exercise of a power conferred or a duty imposed by this section shall be deemed to be damaged by fire within the meaning of any policy of insurance against fire.

107. The powers conferred by the last foregoing section shall be subject to any regulations, conditions or restrictions which may be imposed by the rules.

Limitation on operation of this chapter.

CHAPTER VIII

WATER-SUPPLY

108. (1) The committee may, and when the State Government so direct shall, provide the area under its control or any part thereof with a supply of wholesome water sufficient for public and domestic purposes.

Provision of water.

(2) For the purpose of providing such supply within the municipality the committee shall cause such tanks, reservoirs, engines pipes, taps, and other works as may be necessary to be constructed or maintained, whether within or without the municipality ; and shall erect sufficient stand pipes or other conveniences for the gratuitous supply of water to the public.

(3) When required by the Health Officer, the committee shall arrange for the examination of water supplied for human consumption for the purpose of determining whether the water is wholesome.

109. (1) The committee may, on application by the owner of any building, arrange for supplying water from the nearest main to the same for domestic purposes in such quantities as it deems reasonable, and may at any time limit the amount of water to be so supplied whenever it considers necessary.

Supply of water to connected premises.

(2) No additional charge shall be payable in respect of such supply in any municipality in which a water tax is levied, but for water supplied in excess of the quantity to which such supply is under subsection (1) limited, and in other municipalities for all water supplied under this section payment shall be made at such rate as may be fixed by by-laws.

Explanation — A supply of water for domestic purposes shall not be deemed to include a supply —

- (a) for animals or for washing vehicles where such animals or vehicles are kept for sale or hire;
- (b) for any trade, manufacture or business ;
- (c) for fountains, swimming, baths or for any ornamental or mechanical purpose ;
- (d) for gardens or for purposes of irrigation ;
- (e) for watering roads and paths ;
- (f) for building purposes.

110. (1) The committee may supply water for any purpose other than a domestic purpose, on receiving a written application specifying the purpose for which such supply is required likely to be consumed.

Supply of water for other than domestic purpose.

(2) For all water supplied under sub-section (1) payment shall be made at a rate not less than the rate prescribed under sub-section (2) of section 109.

(3) The committee may withdraw such supply at any time if it should appear necessary to do so in order to maintain sufficient supply of water for domestic purposes.

Making connections with municipal water-work.

111. (1) Where an application under section 109 or section 110 has been received, all necessary communication pipes and fittings shall be supplied by the committee and the work of laying and applying such communication pipes and fittings, shall be executed by municipal agency under the committee's orders ; but the cost of making any such connection and of all communication pipes and fitting so supplied and of all works so executed, shall be paid by the owner or the person making such application. The committee may either provide a meter and charge rent for the same or may require the owner or applicant to provide a meter of such size, material and description as it shall approve.

(2) Notwithstanding anything in sub-section (1), the committee may require any owner or person applying for a supply of water to provide all communication pipes and fittings and to carry out at his own cost under its supervision and inspection all the work of laying and applying such communication pipes and fittings.

Obligation of owner or occupier to give notice of waste of water.

112. Any owner or occupier of any building or land, in or on which water supplied under this Act is misused from negligence or other circumstances under his control, or used without permission in excess of the quantity fixed under section 109 or section 110, or in which the pipes, mains, or other works are out of repair to such an extent as to cause waste of water, shall, if he has knowledge thereof, be bound to give notice of the same to such officer as the committee may appoint in this behalf.

Cutting off of supply to premises.

113. If any person whose premises are supplied with water, neglects to pay the water-tax, or any sum payable, under section 109 or section 110 when due, or to give notice as provided in the last preceding section or wilfully or negligently misuses or causes waste of water the committee may after due notice, cut off the supply of water from the said premises.

Power of committee in respect of communications, etc.

114. For the purpose of providing or maintaining the water supply or of making or maintaining communications or connections with the mains, or generally for the purposes of this Chapter, the committee shall have all powers which are conferred upon it in respect of drainage by sections 138 to 143.

CHAPTER IX

POWERS FOR SANITARY AND OTHER PURPOSES

Bathing and Washing places

115. (1) The committee may set apart suitable places for the purposes of bathing and may specify the times at which, and the sex of the persons by whom, such places may be used, and may also set apart suitable places for washing animals or clothes, or for any other purpose connected with the health, cleanliness or comfort of the inhabitants ; and may, by public notice, prohibit bathing, or washing animals or clothes, in any public place not so set apart, or at times or by persons other than those specified, and any other act by which water in public places may be rendered foul or unfit for use, and may charge fees for the use of such places by any specified class or classes of persons or by the public generally.

Bathing and washing places.

(2) The committee may fix, by notice, places at which articles of clothing, bedding or other articles which have been exposed to infection shall be washed, and, no persons shall wash any such article at any place not so fixed.

Burial and burning places

116. (1) The committee may by public notice order and, if so directed by the State Government shall within one month of the notification of such direction be deemed to have ordered, any burial or burning ground situated within municipal limits or within one mile thereof which is certified by the Health Officer to be dangerous to the health of persons living in the neighbourhood to be closed, from a date to be specified in the notice, and shall in such case, if no suitable place for burial or burning exists within a reasonable distance, provide a fitting place for the purpose.

Powers in respect of burial and burning places.

(2) Private burial places in such burial grounds may be excepted from the notice, subject to such conditions as the committee may impose in this behalf :

Provided that the limits of such burial places, are sufficiently defined, and that they shall only be used for the burial of members of the family of the owners thereof.

(3) No burial or burning ground, whether public or private, shall be made or formed after the commencement of this Act, except with the sanction in writing of the committee which shall not be granted unless the Health Officer has certified in writing for the information of the committee that such burial or burning ground is not prejudicial to public health :

Provided that no such burial or burning ground shall be made or formed, except with the sanction of State Government.

(4) Should any person, without the permission of the committee, bury or burn, or cause or permit to be buried or burnt, any corpse at any place which is not a burial or burning ground or in any burial or burning ground made or formed contrary to the provisions of this section, or after the date fixed thereunder for closing the same, he shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Dangerous animals

Disposal of
mad and stray
dogs and other
animals

117. (1) The committee may—

(a) authorise any person—

(i) to destroy, or cause to be destroyed, or confine, or cause to be confined for such period as the committee may direct, any dog or other animal suffering, or reasonably suspected to be suffering from rabies, or bitten by any dog or other animal suffering or suspected as aforesaid ;

(ii) to confine, or cause to be confined, any dogs found wandering about streets or public places without collars or other marks distinguishing them as private property and charge a fee for such detention and destroy or otherwise dispose of any such dog if it is not claimed within one week, and the fee is not paid ;

(b) issue a temporary or standing order that any dogs without collars or other marks distinguishing them as private property, found straying on the streets or beyond the enclosures of the houses of the owners of such dogs may be destroyed and destroy or cause them to be destroyed

accordingly. Public notice shall be given of every such order.

(2) No damages shall be payable in respect of any dog or other animal destroyed or otherwise disposed of under this section.

118. Whoever, being the owner or person in-charge of any dog, neglects to restrain it so that it shall not be at large in any street without a muzzle — Suffering dogs not to be at large.

(a) if such dog is likely to annoy or intimidate passengers, or

(b) if the committee has by public notice during the prevalence of rabies directed that dogs shall not be at large without muzzles,

shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Dangerous or insanitary buildings or places

119. Should any building, or any well, tank, reservoir, pool, depression or excavation be, for want of sufficient repair, protection or enclosure, dangerous to the persons dwelling or working therein or in the neighbourhood or to persons passing by, ¹[the committee, the executive officer or the secretary, as the case may be,] may, by notice, require the owner or occupier thereof to repair, protect or enclose the same and should appear it to be necessary in order to prevent imminent danger, ¹[the committee, the executive officer or the secretary, as the case may be, shall forthwith] take such steps to avert the danger as may be necessary. Power to require buildings, wells, tanks, etc., to be secured.

120. Should any building, well or structure, or anything affixed thereto, or any bank or tree, be deemed by the committee to be in a ruinous state or in any way dangerous or there be any fallen building or debris or other material which is unsightly or is likely to be in any way injurious to health, it may, by notice, require the owner thereof either to remove the same, or to cause such repairs to be made to the buildings, wall structure or bank, as the committee may consider necessary for the public safety, and should it appear to be necessary in order to prevent imminent danger, the committee shall forthwith take such steps, at the expense of the owner, to avert the danger, as may be necessary. Building etc., in dangerous state.

1. Substituted by Haryana Act 14 of 2000.

Cleaning of filthy building or land.

121. Should the owner, part-owner or occupier of any building or land suffer the same to be in a filthy or unwholesome state, the committee may, by notice, require him within twenty-four hours to cleans the same or otherwise put in a proper state and thereafter to keep it in a clean and proper state and if it appears to be necessary for sanitary purposes to do so, may at any time by notice, direct the occupier of any building to lime wash or otherwise cleanse the said building inside and outside in the manner and within a period to be specified in the notice.

Paving or draining of cattle stands.

122. The committee may, by notice, require the owner or occupier of any land on which cattle or other animals are habitually tethered to have the same properly paved or drained or both.

Power to prohibit use for human habitation of buildings unfit for such use.

123. Should any building, or any part of any building, appear to the committee to be unfit for, human habitation in consequence of the want of proper means of drainage or ventilation of any sufficient reason the committee may by notice, prohibit the owner or occupier thereof from using the same for human habitation, or suffering it to be so used, until it has been rendered fit for such use to the satisfaction of the committee, and no such owner or occupier shall inhabit such building or suffer it to be inhabited until the committee shall have in formed in writing the owner or occupier that the prohibition has been withdrawn.

Power to require owner to clear away noxious vegetation.

124. The committee may by notice, require the owner or occupier of any land to clear away and remove and thick vegetation or undergrowth which may appear to the committee to be injurious to health or offensive to the neighbourhood.

Power to require hedges and trees to be trimmed.

125. The committee may, by notice, require the owner or occupier of any land to cut or trim within three days the hedges growing thereon and bordering on any street or any branches of trees growing thereon which overhang any street and obstruct the same or cause danger, or which so overhang any well, tank or other source from which water is derived for public use as to be likely pollute the water thereof or are in any way offensive or injurious to health.

Power to require untenanted buildings becoming a nuisance to be secured or enclosed.

126. The committee may, by notice, require the owner or partowner, or person claiming to be the owner or part-owner, of any building or land which, by reason of abandonment or disputed ownership or other cause has remained untenanted and become a resort of idle and disorderly persons or otherwise a nuisance, to secure or enclose the same within a reasonable time fixed in the notice.

127. (1) If the Health Officer certifies that the cultivation of any description of crop or the use of any kind of manure or the irrigation of land in any specified manner :—

Prohibition of cultivation, use of manure or irrigation injurious to health.

(a) in any place within the limits of any municipality, is injurious or facilitates practices which are injurious to the health of persons dwelling in the neighbourhood ; or

(b) in any place within or beyond the limits of any municipality is likely to contaminate the water supply of such municipality or otherwise render it unfit for drinking purposes ;

the committee may prohibit the cultivation of such crop, the use of such manure or the employment of the method of irrigation so reported to be injurious, or impose such conditions with respect thereto as may prevent such injury or contamination :

Provided that if it is notified by the State Government that the cultivation of such crop, the use of such manure, or the employment of such method of irrigation is prohibited or conditions are imposed with respect thereto, the committee shall be deemed to have ordered such prohibition, or imposed such conditions, and shall issue notices in accordance with the notification :

Provided also that, when on any land to which such prohibition applies the act prohibited has been practised during the five years next preceding the prohibition, in the ordinary course of husbandry, compensation shall be paid from the municipal fund to all persons interested therein for any damage caused to them by the effect of such prohibition.

(2) Should any person fail within six months from the date of its service to comply with a prohibitory notice issued under sub-section (1), he shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees and with a further fine of ten rupee for every day during which the offence is continued.

Dangerous or offensive trades

128. (1) No place within a municipality shall be used for any of the following purposes, namely :—

Regulation of offensive and dangerous trade.

(a) melting tallow, dressing raw hides, boiling bones, offal or blood ;

- (b) soap house, oil-boiling house, dying house or tannery ;
- (c) brickfield, brick-kiln, charcoal-kiln, pottery or lime-kiln ;
- (d) any other manufactory, engine-house, storehouse or place of business from which offensive or unwholesome smells gases, noises or smoke arise ;
- (e) yard or depot for trade in unslaked lime, hay, straw, thatching-grass, wood charcoal or coal or other dangerously inflammable material ;
- (f) store-house for any explosive or for petroleum or any inflammable oil or spirit ;

except under a licence obtained by the owner or occupier from the committee which shall be renewable annually.

(2) The licence shall not be withheld unless the committee considers that the business which it is intended to establish or maintain would be the cause of annoyance, offence, or danger to persons residing in or frequenting, the immediate neighbourhood, or that the area should be for general reasons kept clear of the establishment of such business.

(3) The committee may charge any fees according to a scale to be approved by the Deputy Commissioner for such licences, and may impose such conditions in respect thereof as it may think necessary. Among other conditions it may prescribe that any furnace used in connection with such trade shall, so far as practicable, consume its own smoke.

[(4) Whoever, without a licence uses any place for any such purpose as is specified in this section or in contravention of the conditions of any such licence, shall be punishable with imprisonment for a term upto six months or with a fine which shall not be less than one thousand rupees and more than five thousand rupees and with a further fine of one hundred rupees for every day during which the offence is continued.]

129. (1) Within any municipality no person shall establish a new factory or workshop without having obtained the consent of the committee.

1. Substituted by Haryana Act 14 of 2000.

Consent of committee to establish new factories or workshop.

(2) The consent of the committee may be given without condition or subject to the condition that the owner or user of the said factory shall provide adequate housing accommodation for labourers employed in the factory or for any proportion or class of such labourers :

Provided that the consent of the committee shall not be withheld for any reason except the refusal of such owner or user to comply with such condition:

Provided further that if the committee neglects or omits to give its consent within a period of two months from the date of application, such consent shall be deemed to have given without condition.

(3) Whosoever commits a breach of the provisions of sub-section (1) or sub-section (2) shall, on conviction be punishable with a fine which shall not be less than ¹[two thousand rupees] and more than ¹[ten thousands rupees] and when the breach is a continuing one, with a further fine or ¹[one thousands rupees] for every day, after the first, during which the breach continues.

130. (1) No exhibition of pictures or other optical effects by means of a cinematograph or other similar apparatus for the purpose of which inflammable films are used, and no public dramatic or circus performance or pantomime, shall be given in any municipality elsewhere than in premises for which a licence has been granted by the committee under this section.

Prohibition of cinematographs and dramatic performances except in licensed premises.

(2) If the owner of a cinematograph or other apparatus uses the apparatus or allows it to be used, or if any person takes part in any public dramatic or circus performance or pantomime, or if the occupier of any premises allows those premises to be used, in contravention of the provisions of this section or of any condition of a licence granted under this section, he shall be liable to a fine which shall not be less than ¹[two hundred fifty rupees] and more than ¹[two thousand rupees] and in the case of a continuing offence, to a further penalty of ¹[one hundred rupees] for each day during which the offence continues, and the licence, if any, shall be liable to be revoked by the committee.

131. (1) Whenever it appears that any place registered or licensed under the preceding sections is a nuisance to the neighbourhood or likely to be dangerous to life, helath or property, the committee may, and if so

Power to prohibit trades.

required by the State Government, shall by notice require the occupier thereof to discontinue the use of such place, or to effect such alterations, additions, or improvements as will, in the opinion of the committee, render it no longer a nuisance or dangerous.

(2) Whoever, after any notice has been given under this section, uses such place or permits such place to be used in such a manner as to be a nuisance to the neighbourhood or dangerous, or does not effect such alterations, additions or improvements, shall be punishable with a fine which shall not less than '[five hundred rupees] and more than '[five thousand rupees] and with a further fine of '[five hundred rupees] for every day during which the offence is continued.

Drains and privies

Provisions of
drains, privies,
etc.

132. (1) The committee may, by notice, require the owner of any building or land to provide, move or remove any drain, privy, latrine, urinal, cesspool or other receptacle for filth or refuse, or provide any additional drains, privies, latrines, urinals, cesspools or other receptacles as aforesaid which should, in its opinion be provided for the building or land, in such manner and of such pattern as the committee may direct.

(2) The committee may, by notice, require any person employing more than twenty workmen or labourers to provide such latrines, and urinals as it may think fit and to cause the same to be kept in proper order and to be daily cleaned.

(3) The committee may, by notice, require the owner or occupier of any building or land to have any privy, latrine or urinal provided for the same shut out by a sufficient roof and wall or fence from the view of persons passing by or dwelling in the neighbourhood, or to remove or alter, as the committee may direct, any door or trapdoor of a privy, latrine or urinal opening on to any street or drain.

(4) The committee may, and when required by the State Government shall, provide latrines and urinals for the use of public.

Repair and
closing of
drains, privies,
etc.

133. (1) The committee may, by notice, require the owner or occupier of any building or land to repair, alter, or put in good order any drain, privy, latrine, urinal, cesspool or receptacle for any filth or refuse, or to close any drain, privy, latrine, urinal or cesspool belonging thereto.

(2) The committee may, by notice, require any person who has constructed any new drain, privy, latrine, urinal, cesspool or receptacle for filth or refuse without its permission in writing or contrary to its directions or regulations or the provisions of this Act, or who has constructed, rebuilt or opened any drain, privy, latrine, urinal, cesspool or receptacle for filth or refuse which it has ordered to be demolished or stopped or not to be made, to demolish the drain, privy, latrine, urinal cesspool or receptacle, or to make such alteration therein as it may think fit.

134. (1) The committee may, by notice, require any owner or occupier on whose land any drain, privy, latrine, urinal, cesspool or other receptacle for filth or refuse for the time being exists within fifty feet of any spring, well, tank, reservoir or other source from which water is or may be derived for public use, to remove or close the same within one week from the service of such notice.

Removal of latrines, etc., near any source of water supply.

(2) Whoever, without the permission of the committee makes or keeps for a longer time than one week after notice under this section any drain, privy, latrine, urinal, cesspool or other receptacle for filth or refuse, within fifty feet of any spring, well, tank, reservoir or other source from which water is or may be derived for public use, shall be punishable with a fine which shall not be less than ¹[two hundred fifty rupees], and more than ¹[two thousand rupees] and, when a notice has been issued, with a further fine of ¹[one hundred rupees] for each day during which the offence is continued after the lapse of the period allowed for removal.

¹[135. Whoever, without the permission of the committee, causes on knowingly or negligently allows the contents of any sink, sewer or cesspool or any other offensive matter to flow, drain or be put upon any street or public place or into any irrigation channel or any sewer or drain not set apart for the purpose, or into the ground by boring or any other means shall be punishable with imprisonment for a term upto six months or with a fine which shall not be less than one thousand rupees and more than five thousand rupees.]

Discharging sewerage.

136. Whoever, without the permission of the committee, makes or causes to be made, or alters or causes to be altered, any drain leading into any of the sewer or drains vested in the committee shall be punishable with a fine which shall not be less than ¹[two hundred fifty rupees] and more than ¹[two thousand rupees.]

Making of altering drains without authority.

1. Substituted by Haryana Act 14 of 2000.

Power to require removal of arising from tanks and the like

137. The committee may, by notice, require the owner or occupier of any land or building to cleanse, repair, cover, fill up or drain off any private well, tank, reservoir, pool, depression or excavation therein which may appear to the committee to be injurious to health or offensive to the neighbourhood :

Provided that if for the purpose of effecting any drainage under this section, it should be necessary to acquire any land not belonging to the same owner or to pay compensation to any person, the committee shall provide such land or pay such compensation.

Laying and connecting pipes, sewers and the like

Power of committee to lay or carry wires, pipes, drains or sewers through private land, subject to payment of compensation for damage sustained, provided that no nuisance is created.

138. The committee may, carry, any cable, wire, pipe, drain, sewer or channel of any kind, for the purpose of establishing telephonic or other similar communication or for carrying out and establishing or maintaining any system of lighting, drainage or sewerage, through, across under or over any road, street, or place laid out as or intended for a road or street, and after giving reasonable notice in writing to the owner or occupier, into, through, across, under, over or up the side of any land or building whatsoever situate within the limits of the municipality, and, for the purpose of the introduction, distribution of outfall of water or for the removal or outfall of sewage with out such limits, and may, at all times do all acts and things which may be necessary or expedient for repairing or maintaining any such cable wire, pipe, drain, sewer, or channel, as the case may be, in an effective state for the purpose for which the same may be used or intended to be used:

Provided that work shall be done so as to cause the least practical nuisance or inconvenience to any person :

Provided further that reasonable compensation shall paid to the owner or occupier for any damage at the time sustained by him and directly occasioned by the carrying out of any such operations.

Use of municipal, Government or private land for the purpose of collection and disposal of solid waste.

[138A. (1) A municipality may use any place or land belonging to the municipality of the State Government or private land for the purpose of collection, treatment and disposal of solid waste within or outside their limit and may at all times do all acts, things which may be necessary or expedient for repairing and maintaining such lands selected for solid waste management :

Provided that reasonable compensation shall be paid to the owner or occupier of the land, if it belongs to any private person.

(2) The urban development authorities as well as private colonisers shall provide suitable land/site for solid waste management at the time of planning of new residential, commercial and industrial complexes.]

139. In the event of any cable, wire, pipe, drain, sewer, or channel being laid or carried above the surface of any land or through, over or up the side of any building, such cable, wire, pipe, drain, sewer or channel, as the case may be, shall be so laid or carried as to interfere as little as possible with the rights of the owner or occupier to the due enjoyment of such land or building, and reasonable compensation shall be paid in respect of any substantial interference with any such right to such enjoyment.

Provisions as to wires, pipes, drains or sewers laid or carried above surface of ground.

140. Except in cases to which sections 218 and 220, relate the committee shall cause not less than fourteen days notice in writing to be given to the owner or occupier before commencing any operations under section 138.

Previous notice to be given.

141. (1) No person shall, without the permission of the committee, at any time make, or cause to be made, any connection or communication with any cable, wire, pipe ferrule, drain, sewer or channel constructed or maintained by or vested in the committee, for any purpose whatsoever.

Connection with main not to be made without permission of committee.

(2) Any person acting in contravention of the terms of subsection (1) shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

142. The committee may, at any time, establish any connection of communication from any water-main, drain or sewer to any premises, or may by notice require the owner of any such premises to establish any such connection or communication in such manner and within such times as the committee, by notice in that behalf, may prescribe, at the cost of such owner or occupier.

Connection may be made or required to be made by committee in case of sewerage.

143. (1) The committee may, by notice, require the owner of any building or land in any street to put up and keep in good condition proper troughs and pipes for receiving and carrying water and sullage from the building or land and for discharging the same so as not to cause inconvenience to persons passing along the street.

Troughs and pipes for rain water.

(2) For the purpose of efficiently draining any building or land the committee may, by notice, in writing —

- (a) require any courtyard, alley or passage between two or more buildings to be paved by the owner or part-owner of such buildings with such materials and in such manner as may be approved by the committee ;
- (b) require such paving to be kept in proper repair.

Information to be given of cholera small-pox, etc.

144. Whoever —

- (a) being a medical practitioner or a person openly and constantly practising the medical profession, and in the course of such practice becoming cognizant of the existence of any infectious disease in any dwelling other than a public hospital ; or
- (b) being the owner or occupier of such dwelling, and being cognizant of the existence of any such disease therein ; or
- (c) being the person in charge of, or in attendance on, any person suffering from any such disease in such dwelling, and being cognizant of the existence of the disease therein ;

fails forthwith to give information, or knowingly gives false information to the Health Officer or to any other officer to whom the committee may require information to be given respecting the existence of such disease, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Removal to hospital of patients suffering from infectious diseases.

145. (1) In any municipality to which this section may at any time be extended by the State Government, when any person suffering from any infectious disease is found to be —

- (a) without proper lodging or accommodation ; or
- (b) living in a sarai, hotel, boarding house or other public hostel ; or
- (c) living in a room or house which he neither owns nor pays rent for, nor occupies as the guest or relative of any person who owns or pays rent for it ; or

- (d) lodged in premises occupied by members of two or more families and any of such occupiers objects to his continuing to lodge in such premises ;

the committee or any person authorized by it in this behalf, may, on the device of any medical officer of the rank not inferior to that of an assistant surgeon, remove the patient to any hospital or place at which persons suffering from such disease are received for medical treatment, and may do anything necessary for such removal.

(2) The committee shall, if required by the State Government, erect an infectious diseases hospital of such type and dimensions as the State Government shall deem expedient.

146. If the committee is of opinion that the cleansing or disinfecting of a building or any part thereof, or of any article therein, which is likely to retain infection, will tend to prevent or check the spread of any disease, it may, by notice, require the owner or occupier to cleanse or disinfect the same, or to destroy such article, in the manner and within the time prescribed in such notice.

Disinfection of buildings and articles.

147. Every person knowingly letting a house or other building or part of a house or building in which any person has been suffering from an infectious disease, without having such house or other building or part thereof and all articles therein liable to retain infection disinfected to the satisfaction of the committee, shall be liable to a penalty which shall not less than ¹[two hundred fifty rupees] and more than ¹[two thousand rupees]

Penalty for letting infected houses.

Explanation.— For the purpose of this section, a hotel or lodging house-keeper shall be deemed to let part of his house to any person admitted as a guest into his hotel or lodging-house.

148. The committee may, and when the State Government so directs, shall —

Provision of places and appliances for disinfection.

- (a) provide proper places, with all necessary attendants and apparatus, for the disinfection of conveyances, clothing, bedding or other articles which have been exposed to infection ;

1. Substituted by Haryana Act 14 of 2000.

- (b) cause conveyances, clothing or other articles brought for disinfection to be disinfected free of charge or subject to such charges as may be approved by it ;
- (c) direct any clothing, bedding, or other articles likely to retain infection to be disinfected or destroyed, and shall give compensation for any articles destroyed under this subsection.

Act done by persons suffering from certain disorders.

149. Whoever, while suffering from an infectious, contagious, or loathsome disorder,—

- (a) makes or offers for sale any article of food or drink for human consumption or any medicine or drug; or
- (b) wilfully touches, any such article, medicine or drug, when exposed for the sale by other; or
- (c) takes any part in business of washing or carrying soiled clothes ;

shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Keeping of animals so as to be injurious to health.

150. Whoever keeps any swine or other animals in disregard of any orders which the committee may give to prevent them from becoming a nuisance, or so as to be injurious to the health of the inhabitants or of animals shall be punishable with a fine of ¹[five hundred rupees] and of ¹[one thousand rupees] for every such subsequent offence.

Prohibition by committee of use of unwholesome water.

151. Should the committee, on the report of the Health Officer, consider that the water in any well, tank or other place is likely, if used for drinking to endanger or cause the spread of any dangerous disease, it may—

- (a) by public notice prohibit the removal or use of such water for drinking ;
- (b) by notice require the owner or person having control of such well, tank or place to take such steps as may be specified in the notice to prevent the public from having access to or using such water ; or

1. Substituted by Haryana Act 14 of 2000.

- (c) take such steps as it may, on the advice of the Health Officer, consider expedient to prevent the danger or spread of any such disease.

Scavenging and house-scavenging

152. The committee may fix places within or, with the approval of the Deputy Commissioner, beyond the limits of the municipality for the deposit of refuse, rubbish or offensive matter of any kind or for the disposal of the dead bodies of animals, and may by public notice give directions as to the time, manner and conditions at, in and under which such refuse, rubbish or offensive matter or dead bodies of animals may be removed along any street and deposited at such places.

Removal and deposit of offensive matters.

153. Where the State Government so requires it shall be the duty of the committee to subject all dung to the process of making compost manure.

Preparation of compost manure.

154. (1) Where the property in any dung vests in any person or class of persons other than the committee, the committee, required under the last preceding section shall acquire, either permanently or for such period as it may deem fit, the rights or interest in the dung belonging to the aforesaid persons, on payment of such compensation as the committee may consider reasonable and may assess the same in the manner hereinafter provided.

Power to acquire, etc.

(2) Where any such dung is requisitioned or acquired under this section the amount of compensation payable shall be determined in the manner and in accordance with the principles enumerated below :—

- (a) where the amount of compensation can be fixed by agreement, it shall be paid in accordance with such agreement ;
- (b) where no such agreement can be reached, the committee and the person or persons as aforesaid shall appoint an arbitrator having knowledge of the price of the property or interest in the dung requisitioned or acquired ;
- (c) at the commencement of the proceedings before the arbitrator, the committee and the person to be compensated shall state what, in their respective opinion, is the fair amount of compensation ;

(d) the arbitrator in making his award shall take into consideration the market value of the dung in the locality, the damage, if any, resulting from diminution of the profits accruing to the person or persons aforesaid and any other factor of a like nature ;

(e) save as otherwise hereinafter provided in this Act or the rules, nothing in any other law for the time being in force shall apply to arbitration under this section.

Right of
appeal and
revision.

155. (1) Any person aggrieved by an award made under section 154 may, within thirty days from the date of the communication to him of the award prefer an appeal in writing to the Deputy Commissioner of the district wherein the committee is situated.

(2) The Deputy Commissioner shall decide the appeal after sending for the records of the case from the committee after giving the parties an opportunity of being heard and if necessary, after making such further enquiry as he thinks fit either personally or through an officer subordinate to him.

(3) A further appeal shall lie to the State Government provided that when the award is confirmed by the Deputy Commissioner no such appeal shall lie.

(4) The State Government may, at any time, call for the record of any case pending before or disposed of by the Deputy Commissioner :

Provided that this power shall not be exercised by the State Government when an appeal has been preferred to it under sub-section (3) :

Provided further that the State Government shall not under this sub-section pass an order revising or modifying an order affecting any person without giving such person an opportunity of being heard.

Jurisdiction of
civil courts
barred.

156. Notwithstanding anything contained in any other law for the time being in force, no civil court shall have jurisdiction to entertain or adjudicate in any suit, application or other proceedings relating to the right or interest to, or in the compensation referred to in section 154 or section 155 or the amount or apportionment or the payment thereof or any matter connected therewith.

157. Whoever, being the owner or occupier of any building or land keeps or knowingly or negligently allows to be kept for more than twenty-four hours, or otherwise than in some proper receptacle or pit, any dirt, dung, bones, ashes, night-soil or filth or any noxious or offensive matter in or upon such building or land, or suffers any such receptacle or pit to be in a filthy or noxious state, or neglects to employ proper means to cleanse and purify the same, shall be punishable with a fine which shall not be less than ¹[two hundred fifty rupees] and more than ¹[two thousand rupees].

Failure to remove offensive matter.

¹[**158.** Whoever without the permission of the committee or in disregard of its order throws or deposits, or permits his servants or members throws or deposits, or permits his servants or members of his household under his control to throw or deposit earth or materials of any description, or refuse, rubbish or offensive matter of any kind upon any street or public place or into any irrigation channel or public drain or into the ground by boring or any other means, shall be punishable with a fine which shall not be less than one thousand rupees and more than five thousand rupees and with a further fine of one hundred rupees for every day during which offence is continued.]

Depositing or throwing of earth or material of any description on roads or into drains.

159. Whoever, in a public place within the limits of a municipality to which the operation of this section has been extended by a notification by the State Government in the behalf, spits in a place other than a drain or a receptacle provided by the committee for this purpose shall, on conviction by a Magistrate of the first or second class, be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Spitting in places other than drains or receptacles provided.

160. Whoever permits any person under his control to whom the provisions of sections 82, 83 and 84 of the Indian Penal Code, 1860, are applicable to commit a nuisance upon any street or into any public sewer or drain or any drain communicating therewith, shall be punishable with a fine which shall not be less than twenty five rupees and more than two hundred rupees.

Nuisance by children and others.

161. The removal of filth, rubbish, ordure or other offensive matter from privy, latrine, urinal, cesspool or other common receptacle for such matter in or pertaining to a house or building is called house-scavenging.

Definition of house-scavenging.

1. Substituted by Haryana Act 14 of 2000.

Undertaking by committee of house-scavenging generally.

162. (1) The committee may, at any time, undertake house scavenging of any house or building on the application or with the consent of the occupier.

(2) The committee may by public notice undertake the house scavenging of any house or building in the municipality from any date not less than two months after issue of the notice.

(3) The occupier of any house or building affected by the notice, may at any time, after the issue thereof, apply to the committee to exclude that house or building from the notice.

(4) The committee shall consider and pass orders upon every such application within six weeks of the receipt thereof, and may, by any such order, exclude such house or building from the notice.

(5) In deciding whether to exclude any house or building from the notice, the committee shall consider, among other matters, the efficiency of the arrangements for house-scavenging made by the occupier, if any, and the purpose to which he applies the filth, rubbish, ordure or other offensive matter.

Abolition of customary rights.

163. (1) From the date of coming into force of this Act, the customary rights, if any, of a Safai Mazdoor in respect of the house scavenging shall stand abolished.

(2) The committee may, and shall if so required by the State Government pay to the Safai Mazdoor whose customary rights have been abolished such amount by way of grant as it may deem proper. The amount and the person entitled thereto shall be determined in accordance with the rules.

Scavenging, etc.

164. (1) No person shall carry night-soil in any receptacle on his head.

(2) No person who is not more than eighteen years of age shall be engaged by any person to take up house-scavenging or sweeping.

(3) Whoever contravenes the provisions of this section, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Continuance of house-scavenging once undertaken by committee.

165. When once the committee has undertaken the house scavenging of any house or building, under this Chapter, it may continue to perform such house-scavenging with or without the consent of the occupier for the time being of such house or building.

166. When the committee has undertaken the house-scavenging of any house or building, it shall be bound to perform the same properly, untill it shall have relieved itself of the obligation by an order under sub-section (4) of section 162.

Obligation of committee to perform house-scavenging properly.

167. The employees of the committee employed in house-scavenging may, all reasonable times, do all things necessary for the proper performance of any house-scavenging undertaken by the committee.

Powers of municipal employees for house-scavenging purposes.

168. All matter removed by the employees of the committee in the course of house-scavenging shall belong to the committee.

Vesting in committee of collections from house-scavenging.

169. The committee may, and when so directed by the State Government shall, in the manner prescribed by rules, make provision for the establishment and maintenance of creches for the children of women of Balmikis who are in the employment of the committee or work in private houses.

Establishment of creches.

Slaughter Places

170. (1) The committee may, and shall when so required by the State Government, fix Premises, with the approval of the Deputy Commissioner either within or without the limits of the Municipality, for the slaughter of animals for sale, or of any specified description of such animals, and may, with the like approval, grant and withdraw licences for the use of such premises, or, if they belong to the committee, charge rent of fees for the use of the same.

Places for slaughter of animals for sale.

(2) When such premises have been fixed by the committee beyond municipal limits, it shall, inspect and regulate the same in accordance with the bye-laws, as if they were within those limits.

(3) When any such premises have been fixed no person shall slaughter any such animal for sale within the municipality at any other place.

(4) Any person who slaughters for sale any animal at any place within a municipality other than one fixed by the committee under this section, if any places have been so fixed, shall be punishable with a fine which shall not be less than ¹[one thousand rupees] and more than ¹[five thousand rupees] respectively shall be substituted.

¹ Substituted by Haryana Act 14 of 2000.

Disposal of
dead animals.

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171. (1) Whenever any animal in the charge of any person dies otherwise than by slaughter either for sale or for some religious purpose, the person in charge thereof shall within twenty-four hours either —

- (a) convey the carcass to a place, if any, fixed by the committee under section 152 for the disposal of the dead bodies of animals or to any place at least one mile beyond the limits of the municipality ; or
- (b) give notice of the death to the committee where upon the committee shall cause the carcass to be disposed of.

(2) In respect of the disposal of the dead body of an animal under clause (b) of sub-section (1) the committee may charge such fee as the committee may, by public notice, have prescribed.

(3) For the purpose of this section the word "animal" shall be deemed to mean all horned cattle, elephants, camels, horses, ponies, asses, mules, deer, sheep, goats, swine and other large animals.

(4) Any person bound to act in accordance with sub-section (1) of this section shall, if he fails so to act, be punishable with a fine which shall not be less than ¹[two hundred fifty rupees] and more than ¹[two thousand rupees].

Streets and buildings

172. The committee—

- (a) may lay out and make a new public street and construct tunnels and other works subsidiary thereto ;
- (b) may widen, lengthen, extend, enlarge, raise or lower the level of, or otherwise improve any existing public street vested in committee ;
- (c) may close temporarily any public street or any part thereof for any public purpose ;
- (d) may turn, divert, discontinue or close any public street so vested ;
- (e) may provide within its discretion building sites of such dimensions as it deems fit, to about on or adjoin any

Powers in
connection
with streets.

1. Substituted by Haryana Act 14 of 2000.

public street made, widened, lengthened, extended, enlarged, improved, or the level of which has been raised or lowered by the committee under clauses (a) and (b) or by the State Government ;

(f) subject to the provisions of any rule prescribing the conditions on which property may be acquired by the committee, may acquire any land, along with the building thereon, which it deems necessary for the purpose of any scheme or work undertaken or projected in exercise of the powers conferred under the preceding clause ;

(g) subject to the provisions of any rules prescribing the conditions on which property vesting in the committee may be transferred, may lease, sell or otherwise dispose of any property acquired by the committee under clause (f) ; or any land vesting in and used by the committee for a public street and no longer required therefor, and in so doing may impose condition regulating the removal and construction of buildings upon it and the other uses to which such land may be put :

Provided that land owned by proprietors other than the State Government shall become the absolute property of the committee after it has continuously vested in the committee for use as a public street for a period of twenty-five years, but that the possession of such land which ceases to be required for use as a public street before the expiry of twenty-five years from the time it became vested in the committee shall be transferred to the proprietor thereof, on payment by him of reasonable compensation to the committee for improvements of such land, and subject to such restrictions as the committee may impose on the future use of such land, and that should the proprietor be unable or unwilling to pay the amount of such compensation the committee may, subject to such conditions as it may deem fit, sell the land, and shall pay to the owner the proceeds, if any, over and above the amount of such compensation, which shall be paid into the municipal fund, or may dispose of it in such manner as it may deem fit.

Power to require protection of streets during cutting down of trees, erection or demolition of buildings, etc.

173. (1) No person shall cut down any trees or cut off a branch of any tree, or erect or demolish any building or part of a building or alter or repair the outside of any building, where such action is of a nature to cause obstruction, danger or annoyance, or risk of obstruction, danger, or annoyance to any person using a street, without the previous permission in writing of the committee.

(2) The committee may at any time by notice require that any person doing or proposing to do any of the acts referred to in sub-section (1) shall refrain from beginning or continuing the act unless he puts up, maintains, and provides from sunset to sunrise with sufficient lighting such hoardings or screens as are specified or described in the notice and may further at any time by notice require the removal, within a time to be specified in the notice, of any hoarding or screen erected in anticipation or in pursuance of any of the said acts.

(3) Whoever contravenes the provisions of sub-section (1) or fails to comply with the terms of a notice under sub-section (2) shall be punishable with a fine which shall not be less than twenty five rupees and more than two hundred rupees and when the contravention or non-compliance is a continuing one, with a further fine of ten rupees for every day after the first during which the contravention or non-compliance continues.

Notice to be given and sanction obtained before making a street.

174. (1) No person shall lay out or make or commence to lay out or make a street without the sanction of the committee.

(2) Every person who intends to lay out or make a street shall give notice in writing to the committee of such intention.

(3) Where a committee has issued an order under clause (b) of section 175 no notice under sub-section (2) shall be deemed to be valid until the particulars required under such order have been furnished to the satisfaction of the committee.

Order of committee on notice being given under section 174.

175. The Committee may within one month of the receipt of the notice required by sub-section (2) of section 174, issue—

(a) an order directing that for a period therein specified, which shall not be longer than one month from the date of such order, the intended work shall not be proceeded with ; or

(b) an order requiring further particulars.

176. With in two months after receipt of the notice required by sub-section (2) of section 174 the committee may refuse to sanction the proposed street, or may sanction it either absolutely or subject to such written directions as to levelling, metalling, paying means of drainage, direction and width as the committee may deem fit to issue, and the person laying out or making such street shall comply with the sanction of the committee in every particular :

Sanction of committee with regard to new street.

Provided that should the committee neglect or omit for two months after the receipt of such notice or if an order has been issued under clause (b) of section 175 fail within the period specified in such order, to make and deliver to the person who has given such notice an order of sanction or refusal in respect thereof, it shall be deemed to have sanctioned the proposed street absolutely.

177. Every sanction for the laying out or making of a street which shall be given, or be deemed to have been given, by a committee, shall remain in force for one year only from the date of such sanction. Should the laying out or making of the street not have been commenced within the said period of one year, the sanction shall be deemed to have lapsed; but such lapse shall not bar any subsequent application for fresh sanction under the foregoing provisions of this Act.

Duration of sanction.

Explanation.— A street shall be deemed to be made or laid out when it is demarcated on the ground made by permanent boundary-marks.

178. Whoever begins, continues or completes the laying out or making of a street without giving the notice required by section 174, or in contravention of any written directions made under section 176 or of any bye-law or provision of this Act, shall be liable to a fine which shall not be less than ¹[five hundred rupees] and more than ¹[five thousand rupees].

Penalty.

179. In any case where the committee considers that any land is being or has been laid out as a street without the notice required by section 174 having been given or in contravention of any written direction made by the committee under section 176, or of any bye-law or provision of this Act, the committee may, by notice in writing, require the owner of the land to alter the street in such manner as it deems necessary.

Notice to owner of land under street.

1. Substituted by Haryana Act 14 of 2000.

Power to
require repairs
of street and to
declare such
streets public.

180. (1) (a) When the committee considers that in any street other than a public street, or in any part of such street within the municipality, it is necessary for the public health, convenience or safety, that any work should be done for the levelling, paving, metalling, flagging, channelling, draining, lighting or cleaning thereof the municipal committee may by written notice require the owner or owners such street or part thereof, to carry out such work in a manner and within a time to be specified in such notice.

(b) Should the owner refuse or should he fail to carry out the work within the time specified, the committee may, by written notice, require the owners of the land or buildings, fronting adjoining or abutting upon such street or part thereof to carry out the work in such manner and within such time as may be specified in the notice.

(2) If compliance with the terms of the notice issued under clause *(b)* of sub-section *(1)* is not effected within the time specified the committee, may, if it think fit, itself execute the work and may recover under the provisions of section 95 the expenses incurred in doing so in such proportion as it may deem equitable from the owner of the street and the persons served with notice under clause *(b)* of sub-section *(1)*.

After such work has been carried out by the persons served with a notice under clause *(b)* of sub-section *(1)* or as provided in sub-section *(2)* by the committee at the expense of such persons and the owner of the street, the street or part thereof, in which such work has been done, may, and on the requisition of the owner or owners of the major portion of the said street or part thereof, or on the requisition of a majority of the persons served with a notice under clause *(b)* of sub-section *(1)*, it shall be declared by a public notice to be put up there in by the committee to be a public street and shall vest in the committee.

(4) A committee may at any time, by notice fixed up in any street or part thereof not maintainable by the committee, give intimation of their intention to declare the same a public street, and unless within one month next after such notice has been so put up, the owner or any one off several owners of such street or such part of a street lodge objection thereto at the municipal office, the municipal committee may, by notice in writing, put up in such street, or such part, declare the same to be a public street vested in the committee.

¹[181. (1) Whoever without the written permission of the Committee, makes any immovable encroachment on or under any street, on, over or under any sewer, or water course or erects or re-erects any immovable overhanging structure projecting into a street at any point above the said ground level shall be punishable with imprisonment for a term up to six months or with a fine which shall not be less than ²[two thousand rupees] and more than ²[ten thousand rupees] or both.

Punishment for immovable encroachment or overhanging structure over street.

³[(2) Without prejudice to the provisions of sub-section (1), the committee, the executive officer or the secretary, as the case may be, may, by notice, call upon any person who has committed a breach of the provisions contained in the said sub-section, to stop the unauthorised construction forthwith and to remove or alter such immovable encroachment or overhanging structure as aforesaid within a period of seven days and if such person fails to show cause to the satisfaction of the committee, the executive officer or the secretary, as the case may be, within the said period of seven days, the committee, the executive officer or the secretary, as the case may be, shall proceed to remove the unauthorised construction and the cost of such removal shall be recovered from the defaulter. If the defaulter fails to pay the cost of removal of unauthorised construction on demand within fifteen days, the cost shall be recoverable from such person as arrears of land revenue and the committee shall dis-connect the water supply and the sewerage connections

Provided that if a period of more than five years has elapsed from the completion of encroachment or over hanging structure, no prosecution shall lie under sub-section (1).]

182. (1) The committee may grant permission in writing, on such conditions as may be approved by the Deputy Commissioner for the safety or convenience of persons passing by, or dwelling or working in the neighbourhood, and may at its discretion withdraw the permission, to any person to —

Power to permit occupation of public street and to remove obstruction.

(a) place in front of any building any movable encroachment upon the ground level of any public street or over or on any sewer, drain or water course or any movable overhanging structure projecting into such public street at a point above the said ground level,

1. Substituted by Haryana Act 29 of 1988.

2. Substituted by Haryana Act 14 of 2000.

- (b) take up or alter the payment or other materials for the fences of posts of any public street,
- (c) deposit or cause to be deposited building materials, goods for sale, or other articles on any public street,
- (d) make any hole or excavation on, in or under any street, or remove materials from beneath any street, so as to cause risk of subsidence, or
- (e) erect or set up any fence, post, stall or scaffolding in any public street,

and may charge fees according to a scale to be approved by the Deputy Commissioner for such permission.

(2) Whoever does any of the acts mentioned in sub-section (1) without the written permission of the committee shall be punishable ¹[with a fine which shall not be less than two hundred rupees and more than two thousand rupees] and the committee or the ²[secretary] of the committee or the Health Officer or any person authorised by the committee may—

- (i) after reasonable opportunity has been given to the owner to remove his material and he has failed to do so, remove or cause to be removed by the police, or any other agency, any such moveable encroachments or overhanging structures and any such materials, good or articles of merchandise and any such fence, post, stall, or scaffolding,
- (ii) take measures to restore the street to the condition it was in before any such alteration, excavation or damage.

(3) If the material specified in clause (i) of sub-section (2) has not been claimed by the owner within a fortnight of its having been deposited for safe custody by the committee, or of the owner shall fail to pay to the committee the actual cost of removal or deposit in safe custody, the committee may have the material sold by auction at the risk of the owner, and the balance of the proceeds of such sale shall after deduction of the expenditure incurred by the committee be paid to the owner, or if

1. Substituted by Haryana Act 29 of 1988.

2. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

the owner cannot be found, or refuses to accept payment the balance shall be kept in deposit by the committee until claimed by the person entitled thereto, and if no claim is made within two years the committee may credit the amount to the municipal fund.

Explanation.— For the purposes of this section 'movable encroachment' includes a seat or settee, and 'movable overhanging structure' includes an awning of any materials.

183. Notwithstanding anything contained in sections 181 and 182, the Deputy Commissioner may within his jurisdiction order any person responsible for any unauthorised encroachment as specified in sections 181 and 182 to remove or alter such encroachment within a specified time not exceeding two weeks and on non-compliance with such order may remove or alter such encroachment and realise all expenses thereby incurred from the person concerned as fine in a criminal court.

Power of
Deputy
Commissioner.

184. (1) Should any house, shop, wall or other building or part of a building project beyond the regular line of a street, either as existing or as determined for the future, or beyond the front of the building on either side thereof, the committee may, whenever such house, shop wall or other building or part thereof, has been either entirely or in greater part taken down or burned down, or has fallen down, by notice require such building or part when being rebuilt to be set back to or towards the said regular line or the front of the adjoining buildings; and the portion of the land added to the street by such setting back or removal shall become part of the street and shall vest in the committee :

Power to
regulate line.

Provided that the committee shall make full compensation to the owner of the building, or of the land thus vacated, for any damage he may sustain in consequence of his building or any part thereof being set back.

(2) The Committee may, on such terms as it may think fit, allow any building to be set forward for the improvement of the line of the street.

185. Notwithstanding anything contained in sections 181, 182 or 184, or in clause (w) of section 200, and subject to any general or special order that the State Government may make in this behalf, if any street is vested in the State Government—

Special
provisions
regarding
street
belonging to
Government.

(a) the committee shall not, in respect of such street, grant permission to do any act the doing of which without

the written permission of the committee is punishable under section 181 or section 182 or allow any building to be set forward under the provisions of sub-section (2) of section 184, except with the sanction of the State Government which may be given in respect of a class of cases generally or in respect of a particular case ;

- (b) the committee shall, if so required by the State Government, exercise the power conferred upon it by sub-section (2) of section 181 or sub-section (2) of section 182 or sub-section (1) of section 184 or clause (w) of section 200 or any bye-law made in exercise of the power conferred by clause (w) of section 200 in respect of any encroachment or overhanging structure on or over such street or any materials, goods or articles of merchandise deposited on such street or fence, post, stall or scaffolding erected or set up in any such street or in respect of any building or part of a building which projects beyond the regular line of such street.

Removal or alteration of any balcony projection or structure, etc., on payment of compensation.

186. The committee may, subject to the payment of reasonable compensation, by notice, require the owner or occupier of any building within a period of not less than six weeks, to be specified in such notice, to remove or alter any balcony, projection, structure or verandah, erected with the sanction of the committee, overhanging, projecting into or encroaching on any street or into or on any drain, sewer or aqueduct therein.

Power to attach brackets for lamps.

187. The committee may attach to the outside of any building brackets for lamps in such manner as not to occasion any injury thereto or inconvenience.

Construction of stalls.

188. The committee may, and if so required by the State Government shall construct stalls, and shall lease them out to any person on such conditions as the State Government may by general or special order specify.

Destroying direction-posts, lamp-posts, etc.

189. Whoever, without being authorised by the committee, defaces or disturbs any municipality direction-post, lamp post or lamp or extinguishes any municipal light, any public place, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

190. (1) Whoever, without the consent of the owner or occupier or other person for the time being in-charge, affixes any posting bill notice, playcard or other paper or means of advertisement against or upon any building, wall, tree, board, fence or pale or write upon soils, defaces or marks any such building, wall, tree, board, fence or pale, with chalk or paint or in any other way whatsoever, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Bill-sticking
without
permission.

(2) Notwithstanding anything contained in section 243 a court may take cognizance of an offence under sub-section (1) of this section upon the complaint of the owner or occupier or other person in-charge of the property in respect of which such offences is alleged to have been committed.

191. (1) The committee may cause a name or number to be given to any street, chowk, locality or building and to be affixed on any chowk locality or building in such place as it may think fit.

Names or
numbers of
streets,
buildings, etc.

(2) Whoever shall destroy, pull down or deface any name or number affixed to any street, chowk, locality or building under this section, or put up any different name or number from that put up by order of the committee, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

192. The committee may, where it appears to it be necessary for the prevention of danger to life or property by public notice, prohibit all persons from stacking or collecting timber, wood, dry grass, straw or other inflammable materials or placing mats or thatched huts or lighting fires in any place or within any limits specified in the notice.

Inflammable
materials.

193. The committee may direct that, within certain limits, to be fixed by it, the roofs and external walls of huts or other buildings shall not be made or renewed of grass, mats, leaves or other highly inflammable materials without the permission of the committee in writing; and the committee may, by written notice, require any person, who has disobeyed any such direction, remove or alter the roofs or walls so made or renewed as it may think fit.

Roofs and
external walls
not to be made
of
inflammable
materials.

194. (1) Whoever, without the permission of the committee, pickets animals or collects carts on any street, or uses any street as a halting place for vehicles or animals of any description or as a place of encampment, or causes or permits animals to stray shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Picketing
animals and
collecting
carts.

(2) Any animal found picketed, tethered or straying on any public street without permission of the committee may be removed to a pound by any employees of the committee or by a police officer.

Driving
vehicles
without proper
lights

195. (1) Whoever drives or propels any vehicle not properly supplied with lights in any street during the period from half-an hour after sunset to half-an-hour before sunrise, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

(2) Whoever, in driving, leading or propelling vehicle along a street, fails without reasonable excuse —

(a) to keep to the left, or

(b) When he is passing a vehicle going in the same direction, to keep to right of that vehicle,

shall be liable to a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Exception — This sub-section shall not apply to a municipality wholly or in part situated in a hilly tract.

Beating drums,
etc.

196. Whoever, in contravention of any general or special prohibition issued by the committee, without the permission of the committee beats a drum or tom-tom, blows a horn or trumpet or beat or sounds any brass or other instrument or utensil, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Explanation I — In the case of bands, each individual member of such band shall be punishable under this section.

Explanation II — For the purposes of this section "instrument" shall include a gramophone, a wireless receiver, a loud-speaker or any electrically or mechanically operated instrument capable of producing loud noise.

Discharging
fire-arms etc.

197. Whoever discharges fire-arms or lets off fireworks, fireballoons or detonators, or engages in any game, in such a manner as to cause, or be likely to cause, dangers to persons passing by or dwelling or working in the neighbourhood, or risk of injury to property, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

198. Whoever quarries, blasts, cuts timber or carries on building operations in such a manner as to cause, or to be likely to cause, dangers to persons passing by or dwelling or working in the neighbourhood, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Quarrying,
blasting,
cutting timber
or building.

199. A committee may, with the previous sanction of the Deputy Commissioner, levy small fees on each person attending a fair on which the committee incurs expenditure under clause (j) of sub section (2) of section 57 and on persons exposing goods for sale and all persons carrying on any occupation for gain, except water-carriers, scavenger and others employed in connection with fair, for defraying the cost of sanitary arrangements, watch and ward and the like.

Powers to levy
fee at fair.

CHAPTER X

BYE-LAWS

200. The State Government shall make bye-laws applicable to all or any of the municipalities as it may, by notification, specify, by which the committees shall—

General Bye-
laws

- (a) render licenses necessary for the proprietors or drivers of vehicles, other than motor vehicles or animals kept or plying for hire within the limits of the municipality, and fix the fees payable for such licenses and conditions on which they are to be granted and may be revoked, and may by such conditions provide among other things for a minimum breadth for wheel tyres and for a minimum diameter of the wheels;
- (b) limit the rates which may be demanded for the hire of any carriage, cart, or other conveyance, or of animals hired to carry loads or persons, or for the services of persons hired to carry loads or to impel or carry such conveyances and limit the loads which may be carried by any animal, or carriage, cart, or other conveyance, plying for hire, within the limits of the municipality;
- (c) provide for the proper registration of births, marriages and deaths, and for the taking of a census;

(d) fix, and from time to time vary, the number of persons who may occupy a building or part of a building which is let in lodgings or occupied by members of more than one family, or which is situated within such congested bazar areas as may be specified in the bye-law; and provide—

(i) for the registration and inspection of such buildings ;

(ii) for the licensing of hotels and lodging-houses and for the fees payable for such licences and the conditions on which they may be granted or revoked ;

(iii) for promoting cleanliness and ventilation in such buildings ;

(iv) for the notice to be given and the precautions to be taken in the case of any infectious or contagious disease breaking out in such buildings ;

(v) for the scavenging, removal and disposal of all rubbish, filth, night soil, sullage or sewage in such buildings ;

(vi) in the case of hotel, *serai* and lodging-house-keepers and the secretaries of residential clubs for the maintenance of registers in such form as the committee may prescribe, of visitors and lodgers ; and

(vii) generally for the proper regulation of such buildings,

(e) provide —

(i) for the inspection and proper regulation of encamping grounds, pounds, *serias*, bakeries, aerated-water factories, ice factories, dhobighat, flour-mills, foodgrain godowns, dispensing chemists shops, slaughter-houses and places licenced under section 128,

(ii) for the inspection and proper regulation of markets and stalls for the preparation and exhibition of a list

of current price and fixing the fees, rents and other charges, to be levied in such markets and stalls ;

- (iii) for the holding of fairs and industrial exhibitions within the municipality or under the control of the committee, and for the collection of fees under section 199 ;
- (iv) for controlling and regulating the use and management of burial and burning grounds ;
- (v) for the supervision, regulation and protection from pollution public wells, tanks, springs or other sources from which water is or may be made available for the use of the public, whether within or without the municipality ;
- (vi) for the licensing, inspection and proper regulation of theatres and other places of public resort, recreation or amusement ;
- (vii) for the inspection and proper regulation of channels which are supplied with water from any canal to which either the Northern India Canals and Drainage Act, 1873, or the Punjab Minor Canals Act, 1905, applies ;
- ¹[(viii) for the control of malaria in municipal areas ;]
- (f) require and regulate the appointment by owners of buildings or land in the municipality, who are not resident in the municipality, of persons residing within or near the municipality to act as their agents for all or any of the purposes of this Act or the rule;
- (g) ²[]
- (h) renders licences necessary for using premises as stables, cow-houses or houses or enclosures for sheep, goats, or swine, and regulate the grant and withdrawal of such licences;

1. Inserted by Haryana Act 29 of 1988.

2. Omitted by Haryana Act 1 of 2000.

- (i) in any municipality where a reasonable number of slaughter-houses has been provided or licensed by the committee, control, regulate or prohibit the admission within the municipal limits for the purpose of sale of the flesh, other than cured or preserved meat, of any cattle, sheep, goat, or swine slaughtered at any slaughter-house or place not maintained or licensed under this Act, and may provide for the seizure, destruction or disposal otherwise of any flesh brought within municipal limits in contravention of any such bye-law ;
- (j) fix premises within the municipality in which the slaughter of animals of any particular kind not for sale, shall be permitted, and prohibit, except, in case of necessity, such slaughter else where within the municipality :

Provided that not such bye-laws shall apply to animals slaughtered for any religious purpose ;

- (k) prohibit the letting off of fire arms, fireworks, fire-balloons, bombs or detonators except (1) with the permission of the committee or of a municipal officer empowered to give such permission, (2) subject to such conditions as the committee may impose, and (3) on payment of such fees, if any, as may at any time have been fixed by the committee in that behalf ;
- (l) regulate the conditions on which the consent of committee to establish new factories or workshops be given under section 129 ;
- (m) provide for the issue of directions for abatement of nuisance caused by the steam, water, electrical, mechanical or other power ;
- (n) regulate the making and use of connections or communications between private houses and premises and mains or service cables wires, pipes, drains, sewers and other channels established or maintained by the committee, under any of the provisions of this Act ;

- (o) regulate the collection, storage, preservation from pollution and use of rain water and the carrying out of the provisions of sections 108 to 114;
- (p) regulate the posting of bills and advertisements and the position size, shape, and style of name-boards, signboards and sign-posts;
- (q) provide for, regulate, require or prohibit the construction, pattern of construction, maintenance and materials of boundary walls, hedges and fences hereafter erected or re-erected so as to abut on a public street or upon property vested in the committee;
- (r) regulate or prohibit any description of traffic in the streets and provide for the reduction of noise caused thereby;
- (s) prohibit the storage of more than a fixed maximum quantity of any explosive, petroleum, spirit, naphtha, or other inflammable material in any building not registered or licensed under section 128;
- (t) provide for the seizure and confiscation of ownerless animals straying within the limits of the municipality;
- (u) provide for the registration of all or any specified classes of dogs, and in particular and without prejudice to the generality of the foregoing —
 - (i) provide for the imposition of an annual fee for such registration ;
 - (ii) require that every registered dog shall wear a collar to which shall be attached a metal token to be issued by the committee ;
 - (iii) provide that any dog, not registered and wearing such token, may, if found in any public place, be detained at a place to be set apart for the purpose, and will be liable to be destroyed or otherwise disposed of after a period to be specified in the bye-laws ;
- (v) render licences necessary for hand carts employed for transport, or hawking articles for sale, and for the

persons using such hand carts, and prescribe the conditions for the grant and revocation of such licences;

(w) regulate the conditions on which and the periods for which permission may be given under sub-section (1) of section 181 and sub-section (1) of section 182, and provide for the levy of fees and rents for such permission ;

(x) provide for the registration, inspection and proper regulation of buildings ordinarily utilized for the residence or treatment of persons suffering from infectious diseases and for the limiting of the number of such persons who reside in such buildings or part of such buildings ;

[(xx) regulate the conditions for installation of tents by tent owners ; and]

(y) generally provide for carrying out the purposes of this Act.

Provided that the State Government may of its own or on a representation from a committee alter, vary or modify the bye-laws so as to suit the particular needs of the committee.

201. ²[(1) No person shall erect or re-erect or commence to erect or re-erect any building without the sanction of the committee :

Provided that erection or re-erection of any building in a controlled area shall be in conformity with the plans, the restrictions and conditions referred to in sections 203C to 203E.]

(2) Every person who intends to erect or re-erect any building shall give notice in writing to the committee of such mention.

(3) The State Government shall by bye-laws—

(a) prescribe the manner in which notice of the intention to erect or re-erect a building shall be given to the committee ;

(b) require that with every such notice shall be furnished a site plan of the land on which it is intended to erect or re-erect such building and a plan and specification of

1. Inserted by Haryana Act 18 of 1998.

2. Substituted by Haryana Act 1 of 2001.

the building, of such character and with such details as the bye-law may require ;

- (c) where the building appears likely to be used as a factory, require the provision of adequate housing accommodation in connection therewith :

Provided that the State Government may of its own or on a representation from any committee alter, vary or modify the bye-laws so as to suit the particular needs of the committee.

(4) Where bye-laws have been framed under this section no notice under sub-section (2) shall be considered to be valid until the information, if any, required by such bye-laws has been furnished to the satisfaction of the committee.

202. (1) The State Government shall make bye-laws applicable to all or any of the municipalities as it may, by notification specify, by which the committees shall regulate in respect of the erection or re-erection of any building within the municipality or part there of —

Power of State Government to make bye-laws as to erection or re-erection of building.

- (a) the materials and method of construction to be used for external and party walls, roof, floors, stair-cases, lifts, fire-places and chimneys ;
- (b) the materials and method of construction and position of fire-places, chimneys, drains, [water seal latrines] privies, urinals and cesspools ;
- (c) the height and slope of the roof above the uppermost floor upon which human beings are to live or cooking operations are to be carried on ;
- (d) the ventilation and the space to be left about the building to secure the free circulation of air and for the prevention of fire ;
- (e) the line or frontage where the building abuts on a street ;
- (f) the number and height of the storeys of which the building may consist ;
- (g) the means to be provided for egress from the building in case of fire ;

- (h) the materials and method of construction to be used for godowns intended for the storage of foodgrains in excess of fifty maunds, in order to render them rate-proof ;
- (i) the minimum dimensions of rooms intended for use as living rooms or sleeping rooms ;
- (j) the ventilation of room and the minimum dimensions of doors and windows ;
- (k) the position and dimensions of projections beyond the outer face of any external wall of a building ;
- (l) the height of factory chimneys and the provision to be made for consumption of smoke arising from the combustible used in any fire-place or furnace in a factory :

Provided that the State Government may of its own or on a representation from any committee alter, vary or modify the bye-laws so as to suit the particular needs of the committee.

(2) Notwithstanding anything contained in section 105, no person shall erect or re-erect any building in contravention of any bye-law made under sub-section (1).

Building
schemes.

203. (1) The committee may, and if so required by the Deputy Commissioner shall, within six months of the date of such requisition, draw up a building scheme for built areas, and a town planning scheme for unbuilt areas, which may among other things provide for the following matters, namely :—

- (a) the restriction of the erection or-erection of buildings or any class or buildings in the whole of or any part of the municipality, and of the use to which they may be put;
- (b) the prescription of a building line on either side or both sides of any street existing of proposed;
- ¹(c) the amount of land in such unbuilt area shall be transferred to the committee for public purposes including use as public streets by owners of land on payment of compensation :

1. Substituted by Haryana Act 6 of 1993 and further substituted by Haryana Act 18 of 1998.

Provided that the total amount so transferred shall not exceed fifty per centum :

Provided further that where owners of land offer land willingly without payment of compensation to draw up a town planning scheme they shall not be entitled to any compensation;]

- (d) the determination of the size and shape of a reconstituted plot so as to render it suitable for building purposes and where the plot is already built upon, to ensure that the building, so far as possible, complies with the provisions of the scheme in respect of open spaces ;
- (e) the formation of a reconstituted plot by the alteration of the boundaries of an original plot ;
- (f) the formation of a reconstituted plot by the transfer wholly or partly of the adjoining lands ;
- (g) the allotment of a plot to any owner dispossessed of land in furtherance of the scheme ;
- (h) the transfer of ownership of a plot from one person to another ; and
- (i) the details of the internal services, estimated cost for providing them, the extent of the liability of the owners of buildings and lands for the payment of the cost and the manner of payment of the same.

Explanation.— For the purposes of this section,—

- (1) the reconstituted plot shall mean a plot which is altered in ownership or other wise as a result of making of a town planning scheme;
- (2) internal services shall mean,—
 - (i) metalling of roads and paving of footpaths ;
 - (ii) turfing and plantation with trees of open spaces ;
 - (iii) street lighting ;
 - (iv) adequate and wholesome water-supply ;

- (v) sewers and drains both for storm and sullage water and necessary provision for their treatment and disposal ; and
- (vi) any other works that the committee may think necessary for the development of the area comprised in the scheme.

(2) When a scheme has been drawn up under the provisions of sub-section (1), the committee shall give public notice of such schemes and shall at the same time intimate a date not less than thirty days from the date of such notice by which any person may submit to the committee in writing any objection or suggestion with regard to such scheme which he may wish to make.

(3) The committee shall consider every objection or suggestion with regard to the scheme which may be received by the date intimated under the provisions of sub-section (2) and may modify the scheme in consequence of any such objection or suggestion and shall then forward such scheme as originally drawn up or as modified to the Deputy Commissioner, who may if he thinks fit, return it to the committee for reconsideration and re-submission by a specified date; and the Deputy Commissioner shall submit the plans as forwarded, or as re-submitted, as the case may be, with his opinion to the State Government, who may sanction such scheme or may refuse to sanction it, or may return it to the committee for reconsideration and re-submission by a specified date.

(4) If a committee fails to submit a scheme within six months of being required to do so under sub-section (1) or fails to re-submit a scheme by a specified date, when required to do so under sub-section (3) or re-submits a scheme which is not approved by the State Government, the Deputy Commissioner may draw up a scheme of which public notice shall be given by notification and by publication with in the municipality together with an intimation of the date by which any person may submit in writing to the Deputy Commissioner any objection or suggestion which he may wish to make, and the Deputy Commissioner shall forward with his opinion any such objection or suggestion to the State Government, and the State Government may sanction such scheme as originally notified or modified in consequence of any such objection or suggestion, as the State Government may think fit; and the cost of such scheme or such portion of the cost as the State Government may deem fit shall be defrayed from the municipal fund.

(5) When sanctioning a scheme the State Government may impose condition for the submission of periodical reports on the progress of the scheme to the Deputy Commissioner or to the State Government, and for the inspection and supervision of the scheme by the State Government.

(6) After the scheme has been sanctioned, the committee shall proceed to provide internal services as soon as possible and complete it within a period of five years from the date of its sanction.

¹[203A. (1) Notwithstanding anything contained in section 203, the State Government may, in the public interest, regularise the buildings in any area whether constructed with or without sanction of the municipal committee and for which no building scheme or town planning scheme has been sanctioned.]

Regularisation
of certain
buildings.

³[(2) The committee shall in respect of area covered under sub-section (1) prepare a regularisation scheme as may be prescribed in the rules.

(3) Every house owner/plot holder shall be liable to pay the regularisation fee on demand to the municipality within thirty days of demand notice.]

²[203B. (1) The State Government shall, by notification in the Official Gazette, constitute in each district, a District Planning Committee to consolidate the plans prepared by the Panchayats and the municipalities in the district and to prepare a draft development plan for the district as a whole.

Constitution of
District
Planning
Committee.

(2) The State Government may prescribe by rules the manner in which the seats in the District Planning Committees shall be filled in :

Provided that not less than four-fifths of the total number of members of such Committee shall be elected by and from amongst the elected members of the Panchayat at the district level and of the Municipalities in the district in proportion to the ratio between population of the rural areas and of the urban areas in the district.

1. Inserted by Haryana Act 8 of 1985.

2. Inserted by Haryana Act 3 of 1994.

3. Substituted by Haryana Act 14 of 2000.

(3) Every District Planning Committee shall, while preparing the draft development plan—

(a) have regard to —

(i) matters of common interest between the Panchayats and the Municipalities including spatial planning, sharing of water and other physical and natural resources the integrated development of infrastructure and environmental conservation ;

(ii) the extent and type of available resources whether financial or otherwise ;

(b) consult such institutions and organisations as the Government may, by order, specify.

(4) The Chairperson of every District Planning Committee shall forward the development plan, as recommended by such Committee, to the State Government.]

Declaration of controlled area.

¹[203C. (1) Notwithstanding anything to the contrary contained in the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 (Act 41 of 1963), the Director may, with prior approval of the State Government, by notification in the Official Gazette, declare any area within the limits of a municipality to be controlled area. In case any area has already been declared as controlled area by the Director, Town and Country Planning, then the same shall be deemed to be the controlled area for the purpose of this Act.

(2) The Director shall not later than six months from the date of declaration under sub-section (1), or within such further period as the State Government may allow, prepare plans showing the controlled area and signifying therein the nature of restrictions and conditions proposed to be made applicable to the controlled area and submit the plans to the State Government :

Provided that the plans of the areas already declared as controlled area by the Director, Town and Country Planning and nature of restrictions and conditions made applicable to such controlled areas, may be adopted as such or with modifications by the Director, with prior approval of the State Government.

1. Substituted by Haryana Act 1 of 2001.

(3) Without prejudice to the generality of the powers specified in sub-section (2) above, the plans may provide for any one or more of the following matters, namely :—

- (a) the division of any site into plots for the erection or re-erection of any building and the manner in which such plots may be transferred to intending purchasers or lessees ;
- (b) the allotment or resservation of land for roads, open spaces, gardens, recreation grounds, schools, market and other public purposes ;
- (c) the development of any site into a colony and the restrictions and conditions subject to which such development may be undertaken or carried out;
- (d) the erection or re-erection of buildings on any site and the restrictions and conditions in regard to the open spaces to be maintained in or around buildings and the height and character of buildings ;
- (e) the alignment of buildings on any site ;
- (f) the architectural features of the elevation or frontage of buildings to be built on any site ;
- (g) the amenities to be provided in relation to any site or buildings on such site whether before or after the erection or re-erection of buildings on such site and the person or authority by whom such amenities are to be provided;
- (h) the prohibition or restriction regarding erection or reerection of shops, workshops, warehouses or factories or buildings of a specified architectural feature or buildings designed for particular purposes , in any locality ;
- (i) the maintenance of walls, fences, hedges or any other structural or architectural construction and the height at which they shall be maintained ;
- (j) the restrictions regarding the use of any site for purposes other than the erection or re-erection of buildings ;

(k) any other matter which is necessary for the proper planning of any controlled area and for preventing buildings being erected or re-erected haphazardly in such area.

(4) The State Government may either approve the plans without modifications or with such modifications as it may consider necessary or reject the plans with directions to the Director to prepare fresh plans according to such directions.

(5) The Director shall cause to be published by notification the plans approved by the State Government under sub-section (4) for the purpose of inviting objections thereon.

(6) Any person within thirty days from the date of publication of the notification under sub-section (5) send to the Director, his objections and suggestions in writing, if any, in respect of such plans and the Director shall consider the same and forward them with his recommendations to the State Government within a period of sixty days from the aforesaid date.

(7) After considering the objections, suggestions and representations, if any, and recommendations of the Director thereon, the State Government shall decide as to the final plans showing the controlled area and signifying therein the nature of restrictions and conditions applicable to the controlled area and publish the same in the Official Gazette and in such other manner as may be prescribed.

(8) Provision may be made by rules made in this behalf with respect to the form and content of the plans and with respect to the procedure to be followed, and any other matter in connection with the preparation, submission and approval of the plans.

(9) Subject to the foregoing provisions of this section, the State Government may direct the Director to furnish such information as the State Government may require for the purpose of approving the plan submitted to it under this section.

Prohibition on use of land and building in controlled area.

203D. ¹[(1) No land and building within the controlled area shall, except with the permission of the Director and on payment of such conversion charges, scrutiny fee and development charges as may be prescribed from time to time, be used for purposes, other than those for which it was used on the date of publication of the notification under

1. Substituted by Haryana Act 5 of 2002.

sub-section (1) of section 203 C and no land within such controlled area shall be used for the purposes of a charcoal-kiln, pottery-kiln, lime-kiln, brick-kiln or brick-field, or for quarrying stone, bajri, surkhi, kankar or for other similar extractive or ancillary operation except under and in accordance with the conditions of a licence as may be prescribed.]

(2) The licence so granted shall be valid for one year and may be renewed annually on payment of such fees as may be prescribed.

203E. (1) Every person desiring to obtain the permission or licence referred to in section 203D shall make an application in writing to the Director in such form and containing such information in respect of the land, building, excavation or means of access to a road to which the application relates, as may be prescribed.

Application of permission or licence and the grant or refusal thereof.

(2) On receipt of such application the Director, after making such enquiry as he may consider necessary, shall by order in writing either—

- (a) grant the permission or licence subject to such conditions, if any, as may be specified, in the order ; or
- (b) refuse to grant such permission or licence; provided that the order of refusal shall not be passed unless the applicant has been afforded an opportunity of being heard.

(3) If, at the expiration of a period of three months after an application under sub-section (1) has been made to the Director, no order in writing has been passed by the Director, the permission shall be deemed to have been granted without the imposition of any conditions but subject to the restrictions and conditions signified in the plans published in the Official Gazette under section 203C.

(4) The Director shall maintain such registers as may be prescribed with sufficient particulars of all such cases in which permission or licence is given or deemed to have been given or refused by him under this section, and the said register shall be available for inspection without charge by all persons interested and such persons shall be entitled to take extract therefrom.

203F. Any person aggrieved or affected by an order of the Director under sub-section (2) of section 203E may within sixty days from the date of such order, prefer an appeal to the State Government and the order of the State Government on such appeal shall be final.

Appeal.

Powers and
Function of the
Director.

[203G. All powers and functions of the Director, Town and Country Planning, Haryana, being performed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 (Act 41 of 1963), and the rules made thereunder as applicable to the areas within municipal limits, shall be exercised and performed by the Director and the acts already done under the provisions of the said Act and the rules made thereunder, shall be construed to be acts done by the Director under this Act. The powers of the Commissioner and Secretary to Government, Haryana, Town and Country Planning Department under the above Act, shall be exercised by the Commissioner and Secretary to Government, Haryana, Urban Development Department, under this Act, within the municipal limits.

Issue of no
objection
certificate for
sanction/ release
of electricity,
water and
sewerage
connection in
buildings.

203H. Within the limits of municipality every owner before applying for sanction/release of electricity, water and sewerage connection, shall obtain no objection certificate from the municipality.

Establishment
and
constitution of
Board.

203I. (1) The State Government shall, for exercising the powers conferred on and performing the functions and duties assigned to the Board by or under this Act, establish and constitute the Haryana Urban Infrastructural Development Board.

(2) The Board so constituted shall be a body corporate having perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property, both movable and immovable, and to enter into contracts, and shall by the said name sue and be sued.

(3) The Board shall consist of a Chairman, Vice-Chairman, Chief Administrator, Secretary and the following other ex-officio members, namely :—

(i) Financial Commissioner and Secretary to Government, Haryana, Finance Department;

(ii) Commissioner and Secretary to Government, Haryana, Town and Country Planning Department;

- (iii) Chief Administrator, Haryana Urban Development Authority;
- (iv) Chief Administrator, Housing Board, Haryana;
- (v) Project Director, Swarn Jayanti Shehri Rojgar Yojna and State Urban Development Society;
- (vi) Engineer-in-Chief, Public Works Department (Public Health Branch);
- (vii) Engineer-in-Chief, Public Works Department (Buildings and Roads Branch);
- (viii) Chief Town Planner, Urban Development Department, Haryana;
- (ix) Superintending Engineer, Urban Development Department, Haryana.

(4) The Minister, Urban Development Department, Haryana, Commissioner, Urban Development Department, Haryana, Director Urban Development Department, Haryana and Additional Director, Urban Development Department Haryana, shall be-ex-officio Chairman, Vice-Chairman, Chief Administrator and Secretary of the Board, respectively. The Board may associate any person whose assistance or advice it may require for carrying out the purposes of this Act.

203J. (1) The Board shall meet at least once in six months. Every meeting shall be presided over by the Chairman and in his absence by the Vice-Chairman. The Chairman may, whenever so required, call a special meeting. Meetings of Board.

(2) In every meeting one third of the members shall form the quorum.

(3) The minutes of each proceeding shall be recorded and maintained in such form as may be prescribed.

203K. To maintain the record, accounts, proceedings of the meeting and other works or any duty under this Act, the Chief Administrator may utilise the services of the Staff of Directorate of Urban Development Department. The board may, with the prior approval of the State Government, create such posts and appoint such Officers and Servants thereto as it may consider necessary for the efficient discharge of its duties. Staff of Board.

Constitution of
Fund.

203L. (1) There shall be constituted a Fund to be called the Haryana Urban Infrastructural Development Fund which shall vest in the Board.

(2) It shall be administered by the Chief Administrator of the Board.

(3) To the credit of the Fund shall be placed —

(a) licence fee, scrutiny fee, service charges and composition fee realized on account of licences granted by the Director under the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 (Act 41 of 1963) and the Haryana Development and Regulation of Urban Areas Act, 1975 (8 of 1975), in the Municipal Areas of the State.

(b) grants, loans and financial assistance from the Central Government or State Government or from any other source which is deemed appropriate by the Government to be credited to the Fund;

(c) any other fee or charges to be specified by the Government.

Utilization of
Fund.

203M. The Fund shall be utilized by the Board for —

(1) provision for and upgradation of Urban Infrastructure in all Municipalities in the State ;

(2) upgradation and modernization of Town Planning and its implementation Techniques and Urban Affairs in all Municipalities in the State ;

(3) providing training facilities in Urban management and Human Resource Development of Municipalities and the Urban Development Department ;

(4) organizing seminars, workshops and conferences on Urban management ;

(5) coordinating, planning and implementing the approved schemes and projects of the municipalities ; and

(6) any other purpose as approved by the Board.

203N. The Directorate of Local Audit or the authority as specified by the State Government by order, shall audit the account of Fund annually.] Audit of Account of Fund.

204. If under the provisions of any scheme sanctioned under section 203 the erection or re-erection of buildings in a specified area for a specified purpose is prohibited any person who after such scheme is sanctioned uses any building for such purpose shall, unless it was used for this purpose before the scheme was sanctioned, on conviction be liable to a fine which shall not be less than ²[one thousand rupees] and more than ²[five thousand rupees] and if after such conviction, he continues to use such building for such purpose shall be liable to a further fine of ²[five hundred rupees] for every day during which such use continues. Punishment for erection or re-erection of a building on sanction of a building scheme under section 203.

205. (1) The committee or the ¹[Executive Officer], as the case may be, shall refuse to sanction the erection or re-erection of any building in contravention of any bye-law made under sub-section (1) of section 202 or in contravention of any scheme sanctioned under sub-section (3) or sub-section (4) of section 203, unless it be necessary to sanction the erection of a building in contravention of such a scheme owing to the committee's inability to pay compensation as required by section 184 for the setting back of a building. Power of committee to sanction or refuse erection or re-erection of buildings.

(2) When the erection or re-erection of a building is likely, in the opinion of the committee or the ¹[Executive Officer], as the case may be, interfere with the enforcement of a scheme proposed under section 203, the committee may refuse its sanction, and in such case shall communicate its refusal in writing together with the ground therefore, to the applicant within sixty days of the receipt of his application, and the applicant may thereafter by written notice require the committee to proceed with the preparation of the proposed scheme with all possible speed. The application shall be deemed to have been sanctioned if an order of refusal is not passed by the committee, or the ¹[Executive Officer], as the case may be, within the time specified above, or if the proposed scheme has not received the sanction of the State Government within twelve months of the date of delivery of the applicant's written notice hereinbefore referred to :

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

2. Substituted by Haryana Act 14 of 2000.

Provided that should a resolution refusing such sanction be suspended under section 246, the period prescribed above shall commence to run afresh from the date of communication of final orders by the Commissioner or the Deputy Commissioner under section 249.

Explanation— A scheme shall be deemed to have been proposed under section 203 if a requisition for its preparation has been received by the committee from the Deputy Commissioner or if the preparation of the scheme is under the consideration of the committee.

(3) The committee, or ¹[Executive Officer], as the case may be, may refuse to sanction the erection or re-erection of any building for any other reason, to be communicated in writing to the applicant, which it, or he as the case may be, deems to be just and sufficient as affecting such building, or if the land, on which it is proposed to erect or re-erect such building is vested in the Government or in the committee, and the consent of the Government concerned or, as the case may be, of the committee has not been obtained, or if the title to the land is in dispute between such person and the committee or any Government.

(4) Subject to provisions of sub-section (1) the committee or the ¹[Executive Officer], as the case may be, may sanction the erection or re-erection of any building either absolutely or subject to such modifications in accordance with the bye-laws and rules as it, or he, as the case may be, may deem fit.

(5) Notwithstanding anything contained in sub-section (1) or sub-section (3) but subject to the provisions of sub-section (2) of section 202 and sub-section (2) of this section if the committee or the ¹[Executive Officer], as the case may be, neglects or omits, within sixty days of the receipt from any person of a valid notice of such person's intention to erect or re-erect a building, or within one hundred and twenty days, if the notice relates to a building on the same or part of the same site, on which sanction for the erection of a building has been refused within the previous twelve months, to pass orders sanctioning or refusing to sanction such erection or re-erection, such erection or re-erection shall, unless the land on which it is proposed to erect or re-erect such building belongs to or vests in the committee, be deemed to have been sanctioned, except in so far as it may contravene any bye-law, or any building or town planning scheme sanctioned under section 203 :

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

Provided that should a resolution conveying or refusing such sanction be suspended under section 246, the period prescribed under this sub-section shall commence to run afresh from the date of communication of final orders by the Commissioner or the Deputy Commissioner under section 249 :

Provided further that if not less than one-fifth of the members present vote against resolution conveying sanction, the sanction shall be deemed not to have been conveyed until after the lapse of fourteen days from the passing of the resolution.

206. If at any time before the completion of a building of which the erection has been sanctioned under section 205 the committee finds that any modification of the sanctioned plan is necessary, the committee may, subject to compensation for any loss to which the owner may be put, direct that the building be modified accordingly.

Power of committee to direct modification of a sanction plan of a building before its completion.

207. Every sanction for the erection or re-erection of any building which shall be given or be deemed to have been given by a committee, or the ¹[Executive Officer], as the case may be, shall remain in force for one year only from the date of such sanction, or for such longer period as the committee, or the ¹[Executive Officer], as the case may be, may have allowed, when conveying sanction under section 201. Should the erection or re-erection of the building not have been commenced within one year and completed within two years of such longer period as may have been allowed by the committee, or the ¹[Executive Officer], as the case may be, the sanction shall be deemed to have lapsed, but such lapse shall not bar any subsequent application for fresh sanction under the foregoing provisions of the Act.

Laps of sanction after one year from the date of such sanction.

²[208. (1) Where the erection of any building or execution of any work has commenced or is being carried on, or has been completed without or contrary to the sanction as required by sub-section (1) of section 201; or without notice as required by sub-section (2) of section 201; or when sanction has been refused; or in contravention of any provisions of this Act or bye-laws made thereunder, the committee, the executive officer or the secretary, as the case may be, may, within six months from the completion of the building, in addition to any other action that may be

Order of demolition and stoppage of building and works in certain cases.

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

2. Substituted by Haryana Act 14 of 2000.

taken under this Act, make an order directing that such erection work shall be demolished by the person at whose instance the erection of work has been commenced or is being carried on or has been completed, within such period (no being less than five days and more than fifteen days from the date on which a copy of the order of demolition with a brief statement of the reasons therefor has been delivered to that person), as may be specified in the order of demolition :

Provided that no order of demolition shall be made unless the person has been given by means of a notice served in such manner as the committee, the executive officer or the secretary, as the case may be, may think fit, a reasonable opportunity of showing cause as to why such order shall not be made :

Provided further that where the erection or work has not been completed, the committee, the executive officer or the secretary, as the case may be, may at the time of the issue of the notice under the first proviso or at any other time, direct the person to stop the erection or work until the expiry of the period within which an appeal against the order of demolition, if made, may be preferred under section 209.

(2) Where no appeal has been preferred against an order of demolition made by the committee, the executive officer or the secretary, as the case may be, or the same has been confirmed on appeal, whether with or without variation by the Deputy Commissioner, the person against whom the order has been made shall comply with the order within the period specified therein, and on the failure of the person to comply with the order within such period, the committee, the executive officer or the secretary, as the case may be, may himself cause the erection of the work to which the order relates, to be demolished and the expenses of such demolition shall be recoverable from such person as arrears of tax under this Act.

(3) Any person failing to comply with the terms of such notice shall be punishable with imprisonment for a term up to six months or with a fine which shall not be less than five thousand rupees and more than ten thousand rupees or both and when non-compliance is a continuing one, with a further fine of one hundred rupees every day after the first offence during which the non-compliance continues, provided that the offence under this section shall not be deemed to be compounded unless the offender has paid all the charges and got the building regularised by following due procedure :

Provided that the committee may, instead of requiring the alteration or demolition of any such building, accept by way of composition fee prescribed in the rules :

[Provided further that the committee may, instead of requiring the alteration or demolition of any such building constructed in contravention of the provisions made under sections 203C to 203E of this Act, accept by way of composition fee as prescribed but such acceptance shall not be without the prior approval of the Director.]

Provided further that if the violation of the building bye-laws is higher than the permissible limits under the rules, the building shall be demolished :

Provided further that the committee shall require a building to be demolished or altered so far as may be necessary to avoid contravention of a building scheme drawn up under section 203.

209. (1) Any person aggrieved by an order of the committee, the executive officer or the secretary, as the case may be, made under section 208 may prefer an appeal against the order to the Deputy Commissioner within the period specified in the order for the demolition of the erection of work to which it relates.

Appeal against the order of demolition.

(2) Where an appeal is preferred under sub-section (1) against the order of demolition, the Deputy Commissioner may stay the enforcement of the order on furnishing of sufficient security and on such terms, if any, for such period, as it may think fit.

(3) The Deputy Commissioner after giving opportunity of hearing to both the parties shall dispose of the appeal by confirming, varying or setting aside the order appealed against or he may pass such other orders as he may deem fit.]

210. (1) No compensation shall be claimable by an owner for any damage which he may sustain in consequence of the prohibition of erection of any building.

Compensation.

(2) The committee shall make reasonable compensation to the owner for any damage or loss which he may sustain in consequence of the prohibition of the re-erection of any building or a part of a building except in so far as the prohibition is necessary under any bye-law.:

Provided that the committee shall make full compensation to the owner for any damage he may sustain in consequence of his building

or any part thereof being set back, unless for a period of three years or more immediately preceding such notice the building has by reason of its being in a ruinous or dangerous condition become unfit for human habitation or unless an order or prohibition issued under section 123 has been and still is in force in respect of such building.

Restriction on transfer of land included in development scheme.

211. When the Improvement Trust adopts and communicates a resolution to the committee indicating its intention to take up preparation of development scheme in any part of the municipal area, the committee shall not lease, alienate or sell any part of the land covered under the scheme, except with the permission of the Deputy Commissioner.

Power of committee to regulate the manufacture, preparation and sale of food and drink.

212. The State Government shall make bye-laws applicable to all or any of the municipalities as it may, by notification, specify, by which the committee shall—

- (a) prohibit the manufacture, sale, or preparation or exposure for sale, of any specified articles of food or drink, in any place or premises not licensed by the committee ;
- (b) regulate the hours and manner of transport within the municipality of any specified articles of food or drink, and prescribe the route by which such articles shall be carried ;
- (c) prohibit the sale of milk, butter ghee, curd, meat, game, fish and poultry by persons not licensed by the committee ;
- (d) prohibit the import into the municipality for sale of milk, cream, butter, ghee, curd, meat, game, fish and poultry by persons not licensed by the committee ;
- (e) regulate the grant and withdrawal of licences and the levying of fees therefor under this section :

Provided that the State Government may of its own or on a representation from a committee alter, vary or modify the bye-laws so as to suit the particular needs of any committee :

Provided further that no person shall be punishable for breach of any bye-law made under clause (a) of this section by reason of the continuance of such manufacture, preparation or exposure for sale, or sale upon any premises which are at the time making of such bye-law used for such purpose until he has received from the committee six months' notice in writing to discontinue such manufacture, preparation or exposure for such sale in such premises :

Provided further that nothing herein contained shall affect the operation of section 43 of the Punjab Laws Act, 1872, and the rules made thereunder.

213. No wild animal in respect of which any close time has been notified by the State Government under section 16 of the Wild Life Protection Act, 1972, shall whether dead or alive be possessed or sold during such close time within any municipality ; and no such animal shall at any other time be sold within any municipality except under an annual licence to be granted by the committee. Provided that these prohibitions shall not extend to wild animals possessed or sold as pets.

Prohibition of possession or sale of wild animals.

214. In making any bye-law under any section of this Chapter, the State Government may direct that a breach or an abatement of a breach of it, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees, and when the breach is a continuing breach, with a further fine of ten rupees for every day after the first during which the breach continues :

Penalty for infringement of bye-laws.

[Provided that a breach or an abatement of a breach under clause (xx) of section 200 shall be punishable with a fine which shall not be less than two thousand five hundred rupees and more than five thousand rupees.]

215. (1) In any case in which no bye-laws have been made by the State Government under section 31 or section 200, or section 201, or section 202, or section 212, the committee may make bye-laws for that purpose.

Power of committee to make bye-laws.

(2) No bye-law made under sub-section (1) shall come into force until it has been confirmed by the State Government.

(3) The bye-laws made under the aforesaid sub-sections shall cease to operate when the State Government makes bye-laws in that behalf.

216. All bye-laws made under this Act shall be subject to previous publication.

Procedure for making bye-laws.

217. (1) A copy of all bye-laws made under this Act for any municipality shall be kept at the committee's office, and shall be open during office hours without charge to the inspection of any inhabitant.

Bye-laws to be available for purchase and inspection

(2) Copies of all such bye-laws shall be kept at the committee's office for sale to the public at a price not exceeding one rupee.

CHAPTER XI PROCEDURE

Power of entry and inspection

Inspection of
Drains, privies
and cesspools.

218. (1) The committee or ¹[Executive Officer] may authorize any person to enter, between sunrise and sunset, into any building or upon any land and to inspect any drain, privy, latrine, urinal, cesspool, cable, wire, pipes, sewer or channel therein or thereon and to cause the ground to be opened where such person as aforesaid may think fit for the purpose of preventing or removing any nuisance arising from the drains, privies, latrines, urinals, cesspools, cables, wires, pipes, sewers or channels.

(2) If, on such inspection, it appears that the opening of the ground was necessary for the prevention or removal of a nuisance, the expenses thereby incurred shall be paid by the owner or occupier of the land or building; but if it be found that no nuisance exists or but for such opening would have arisen, the ground or portion of any building drain or other work, if any, opened, injured or removed for the purpose of such inspection shall be filled in, reinstated and made good by the committee.

(3) No building other than a latrine, urinal or privy shall be entered under this section until six hours notice in writing has been given to the occupier of the building by the committee or by the person authorized by the committee to make the entry.

Inspection of
buildings, etc.

219. (1) The committee or ¹[Executive Officer] may authorize any person after giving three hours' notice to the occupier, or, if there be no occupier, to the owner of any building to enter and inspect it at any time between sunrise and sunset where such inspection appears necessary for sanitary reasons.

(2) If the building to be inspected is a stable for houses or a house or shed for cows or other cattle, previous notice shall not be requisite before inspection.

Other powers
of entry on
buildings or
lands.

220. The committee, or ¹(Executive Officer), may authorize any person, after giving twenty-four hours notice to the occupier, or if there be no occupier, to the owner of any building or land at any time between sunrise and sunset —

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

- (a) to enter on and to survey, and to take levels or measurements of any building or land ;
- (b) to enter into any building or on any land for the purpose of examining works under construction, of ascertaining the course of sewers or drains, or of executing or repairing any work which it is by this Act empowered to execute or to maintain ;
- (c) to enter into any building or on any land for the purpose of inspecting or repairing gas, water, telephonic electric or other installations and for taking readings of meters connected therewith ;
- (d) to enter into any building or on any land for the purpose of ascertaining whether any building is being or has been erected or re-erected without sanction or in contravention of any sanction given by the committee or ¹[Executive Officer] or of any bye-laws made under section 202 or of any scheme sanctioned under section 203 and to take such measurements and do any other such acts as may be necessary for such purpose.

221. The committee or ¹[Executive Officer] may authorize any person at all reasonable times to enter into and to inspect any market, building, shop, stall or place used for the sale of food or drink for man, or as a slaughter-house, or for the sale of drugs and to inspect and examine any food or drink, animal or drug; which may be therein; and, if any article of food or drink, or any animal therein appears to be intended for the consumption of man to be unfit therefor may seize and remove the same or may cause it to be destroyed or to be so disposed of as to prevent its being exposed for sale or used for such consumption; and in case it is reasonably suspected that any drug is adulterated in such manner as to lessen its to efficacy or to change its operation or to render it noxious, to remove the same, giving a receipt therefore, and to cause the owner thereof to be brought before a Magistrate for enquiry whether any offence has been committed in respect thereof, and for orders as to the disposal of the said drug.

Power to inspect places for sale of food or drinks etc. and to seize unwholesome articles exposed for sale.

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

Inspection of places for illicit slaughter of animals.

222. If there are reasonable ground for believing that any animal has been, is being, or is about to be, slaughtered in any place or premises not fixed for such purpose under section 170 or in contravention of any bye-law made under sub-clause (i) of clause (e) of section 200, the committee or ¹[Executive Officer] or any person authorized by it or him in this behalf may, at all reasonable times enter into and inspect any place or premises :

Provided that no entry shall be made under the provisions of this section without an order in writing from the President or from Health Officer. Such order shall specify the place or premises to be entered and the locality in which same is situate and the period which shall not exceed seven days for which it is to remain in force.

Refusal to allow inspection.

223. Whoever in contravention of section 220 or section 221 or section 222 or section 225, refuses to suffer inspection of any premises, food, drink, drug or animals, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Search for in flammable or explosive material in excess of authorized quantity.

224. (1) The committee or ¹[Executive Officer] may authorize any person to enter upon, at any reasonable time, and inspect any house or building which is suspected to contain petroleum, explosive or other inflammable material in excess of the quantity permitted to be kept in such house or building under the provisions of this Act or of any rule, bye-law or public notice made or published thereunder.

(2) Should any such excess quantity of such material be discovered, it may be seized and held subject to such order as a Magistrate may pass with respect to it.

(3) If the Magistrate decides that the material seized was stored in the house or building contrary to the provisions of this Act or of any rule, bye-law or public notice made or published thereunder, he shall pass an order confiscating the same.

(4) Subject to any general rules for the time being applicable thereto, the material confiscated may be sold by order of the Magistrate, and the proceeds, after defraying the expenses of such sale, shall be credited to the municipal fund.

(5) No order of confiscation under this section shall operate to prevent any other criminal or civil proceedings to which the person storing the material in excessive quantity may be liable.

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

225. (1) The Health Officer or any other officer authorised by the committee may enter, at any time, after three hours' notice into any building or premises in which any infectious disease is reported or suspected to exist, for the purpose of inspecting such building or premises.

Power of entry for purpose of preventing spread of disease.

(2) No such inspection shall be made except in the hours between sunrise and sunset.

226. The committee or [Executive Officer] may authorize persons to exercise the powers of entry conferred by the foregoing sections of this Chapter either generally in regard to all buildings and land or particularly in regard to specified buildings and lands or classes of buildings and lands.

Authorisation of powers.

227. When any building used as a human dwelling is entered under this Act, due regard shall be paid to the social and religious sentiments of the occupiers ; and before any apartment in the actual occupancy of any woman, who according to custom does not appear in public, is entered under this Act. Notice shall be given to her that she is at liberty to withdraw, and reasonable facility shall be afforded to her for withdrawing.

Precaution to be observed in entering dwellings.

Notice and consequences of non-compliance

228. When any notice under this Act requires any act to be done for which no time is fixed by this Act, it shall fix a reasonable time for doing the same.

Reasonable time for compliance to be fixed.

229. (1) Every notice issued by a committee under this Act or under any rule or bye-law shall be in writing, signed by the president, vice-president, [Secretary or assistant secretary], or by the members of any sub-committee specifically authorized by the committee in that behalf, and every such notice and every order made under section 205 may be served on the person to whom it is addressed, or delivered or left at his usual place of abode or business with some adult male member or servant of his family, or, if it cannot be so served, may be affixed to some conspicuous part of his place of abode or business.

Authentication, service and validity of notices.

Provided that such notice may be signed by the Health Officer when it is issued by the committee under any section of this Act under which power may be delegated to the Health Officer under clause (b) of section 33 and has been so delegated.

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

(2) When the place of abode or business of the person to whom notice is addressed is not within the limits of the municipality, the notice may be served by posting it in a registered cover addressed to his usual place of abode.

(3) if the owner of any property has no place of abode or business within the municipality, every such notice addressed to him as such owner may be served on the occupier.

(4) When the place of abode or business of the occupier of any property is not known, every such notice addressed to him as such occupier may be served by affixing it to some conspicuous part of the property.

(5) No notice issued by the committee under this Act or under any rule or bye-law shall be invalid for defect of form.

Service when owner and occupier are different persons.

230. Whenever it is provided by this Act that any notice may be given to the owner or occupier of any land or building, and the owner and occupier are different persons, such notice shall be given to one of them primarily liable to comply with such notice and in case of doubt to both of them :

Provided that in any such case, where there is no owner resident within the municipality, the delivery of such notice to the occupier shall be sufficient.

Mode of giving notice to owner or occupier of property.

231. When any notice is under the provisions of this Act to be given to or served on the owner or occupier of any property and he is unknown, it may be given or served—

(a) by delivering a written notice to some person on the property or, should there be no person on the property to whom it can be delivered, by affixing it to some conspicuous part of the property ; or

(b) by putting into the post a pre paid letter containing a written notice and addressed by the description of the "owner" or "occupier" of the property, naming it, in respect of which the notice is given, without further name or description.

Publication of public notices.

232. Every public notice given by a committee under this Act or any rule or bye-law shall be published by proclamation or in such other manner as the State Government may, by rule, direct.

233. Whoever disobeys any lawful direction or prohibition given by the committee by public notice under this Act or any written notice lawfully issued by it thereunder, or fails to comply with the conditions subject to which any permission was given by the committee to him under those powers, shall, if the disobedience or omission is not an offence punishable under any other section, be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees, and in the case of a continuing breach, with a further fine of ten rupees for every day after the first during which the breach continues.

Penalty for disobedience of orders of committees.

234. Every person convicted of an offence under this Act on account of any act or omission, shall, notwithstanding any punishment to which he may have been sentenced for such offence, pay compensation, the amount of which shall be determined by the Magistrate before whom he was so convicted to the committee for any damage that may have occurred to any property of the committee, in consequence of such act or omission.

Compensation for damage.

235. Whenever the terms of any notice other than a notice under section 181 have not been complied with, the committee may, after six hours notice, by its officer, cause the act to be done.

Power of committee in the event of non-compliance.

236. Any person wilfully obstructing the committee, or any employee of the committee, or any person authorised by the committee, in the exercise of the powers conferred by this Act, shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees.

Penalty for obstruction.

237. (1) Where, under this Act, the owner or Occupier of property is required by the committee to execute any work and default has been made in complying with the requirement, and the committee has executed the work, the committee may recover the cost of the work from the person in default.

Recovery of costs of execution.

(2) As between themselves and the committee both owner and occupier shall be deemed to be in default for the purposes of this section, but that one of them shall be deemed to be primarily in default upon whom, as between landlord and tenant, the duty of doing the required act would properly fall either in pursuance of the contract of tenancy or by law.

(3) When the person primarily in default is the owner, and the committee has recovered the whole or any part of the cost from the occupier, or he has paid the same upon its demand, he may deduct the sum so recovered or paid from the rent from time to time becoming due from him to the owner, or otherwise recover it from such owner :

Provided that no occupier shall be required to pay under subsection (3) any sum greater than the amount for the time being due from him to the owner, either in respect of rent due at the date of such demand as aforesaid or thereafter accruing, unless he has refused on demand by the committee truly to disclose the amount of his rent and the name and address of the person to whom it is payable; but the burden of proof that the sum so demanded by the committee from the occupier exceeds the rent due at the time of the demand, or which has since accrued due, shall lie on, the occupier.

(4) All money recoverable by a committee under this section may be recovered on application to a Magistrate having jurisdiction within the municipality, by distress and sale of the movable property of the person from whom the money is recoverable, and if payable by the owner of the property shall, until it is paid, be a charge on the property.

(5) Nothing in this section shall affect any contract between an owner and in occupier.

(6) Where under section 119 or section 120 the committee has executed any work, the cost thereof may be recovered from the owner or occupier in connection with work done under section 119, and from the owner in connection with work done under section 120, in the manner herein provided for the recovery of the cost of work from a defaulting owner or occupier and subject to the provisions herein contained.

Relief to agents
and trustees.

238. (1) When any person, by reason of his receiving, or being entitled to receive the rent of immovable property as agent or trustee of a person or society, would under this Act, be bound to discharge any obligation imposed by this Act on the owner of the property for the discharge of which money is required, he shall not be bound to discharge the obligation unless he has, or but for his own improper act or default might have had, in his hand funds belonging to the owner sufficient, for the purpose.

(2) The burden of proving the fact entitling an agent or trustee to relief under this section shall lie on him.

may appeal within thirty days, from the date of such prohibition, notice or order to such officer as the officer as the State Government may appoint for the purpose of hearing such appeals or any of them, or, failing such appointment, to the Deputy Commissioner, and no such refusal, notice or order shall be liable to be called in question otherwise than by such appeal.

(2) The appellate authority may, if it shall think fit, extend the period allowed by sub-section (1) for appeal.

(3) The order of the appellate authority confirming, setting aside for modifying the refusal notice or order appealed from shall be final.

Provided that the refusal, notice or order shall not be modified or set aside until the appellant and the committee have had reasonable opportunity of being heard.

Prosecution to be suspended in certain cases.

241. When any order of the kind specified in section 116, section 131 and section 233 is subject to appeal, and an appeal has been instituted against it, all proceedings to enforce such order and all prosecutions for any breach thereof shall be suspended pending the decision of the appeal, and if, such order is set aside on appeal, disobedience thereto, shall not be deemed to be an offence.

Appeals from certain orders.

242. Every order of confiscation under section 224 shall be subject to appeal to the next superior court, but shall not be otherwise open to appeal.

Offences and prosecutions

Authority for prosecution.

243. Unless otherwise expressly provided, no court shall take cognizance of any offence punishable under this Act or any rule or any bye-law except on the complaint of, or upon information received from the committee or its ¹[Executive Officer] or some person authorized by the committee or by the ¹[Executive Officer] in this behalf.

Explanation.— The committee or its ¹[Executive Officer] may authorize any person and shall be deemed to have authorized any person appointed to this end by the State Government to make complaints or give information, without previous reference to the committee, either generally in regard to all offences against this Act and the rules or bye-laws, or particularly in regard only to specified offences or offences of a

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

specified class. The person authorized may be authorized by office, if he is president, vice-president, Health officer or secretary of the committee or officer in charge of a police station ; in other case the authority must be personal. The authority must in all cases be in writing and may at any time be cancelled by the committee.

244. ²[(1) Except as otherwise provided under any other provision of this Act, the Municipal Council or its Executive Officer and the Municipal Committee or its Secretary, may accept from any person who has committed an offence against this act or any rule or bye-law, a sum of money not less than fifty rupees by way of composition for such offence. Power to compound offences.

(2) On payment of such sum of money such person if in custody shall be discharged, and no further proceedings shall be taken against him in regard to the offence or alleged offence so compounded].

(3) Sums paid by way of composition under this section shall be credited to the municipal fund.

CHAPTER—XII

CONTROL

245. (1) The Deputy Commissioner or any officer not below the rank of Extra Assistant Commissioner authorized in writing by him or any person empowered by the State Government in this behalf by a general or special order, may— Control by Deputy Commissioner.

(a) enter on, inspect and survey, or caused to be entered on, inspected and surveyed, any immovable property occupied by any committee or joint committee, or any work in progress under its directions ;

(b) by order in writing addressed to the ¹[secretary] call for and inspect or cause to be inspected any book or documents in the possession or under the control or any committee or joint committee and the member or employee of the committee in possession of such book or document shall immediately place such book or document at the disposal of the ¹[secretary] who shall immediately comply with such

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

2. Substituted by Haryana Act 3 of 1994.

order and shall immediately inform the president of the requisition. He shall also bring the matter to the notice of the committee at its meeting next following ;

- (c) by order in writing addressed to '[secretary] require any such committee or joint committee to furnish within a specified period such statements, accounts, reports and copies documents relating to the proceedings or duties of the committee as he may think fit to call for ;
- (d) inquire generally into the affairs of a committee or joint committee with a view to ascertaining whether a municipality is being satisfactorily administered, and for the purpose of such inquiry make use of any property of the committees, and of the powers mentioned in clauses (a), (b) and (c), and the members and employees of the committee shall render such assistance in the enquiry as may be deemed necessary.

Explanation.— Any person so empowered shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code, 1860.

(2) The Deputy Commissioner may record in writing for the consideration of any such committee or joint committee any observations that he may think proper in regard to the proceedings or duties of the committee.

(3) Every committee shall submit such periodical reports to the Deputy Commissioner or other authority as the State Government may direct.

Powers to suspend any resolution or order of committee.

246. The Deputy Commissioner may, by order in writing, suspend the execution of any resolution or order of a committee, or joint committee or prohibit the doing of any act which is about to be done, or is being done in pursuance of or under cover of this Act, or in pursuance of any sanction or permission granted by the committee in the exercise of its powers under this Act, if, in his opinion the resolution, order or act is in excess of the powers conferred by law or contrary to the interest of the public or likely to cause waste or damage of municipal funds or property, or the execution of the resolution or order, or the doing of the

1. Substituted by Haryana Act 3 of 1988 and further substituted by Haryana Act 15 of 1989.

act, is likely to lead to a breach of the peace, to encourage lawlessness, or it cause injury or annoyance to the public or to any class or body of persons.

247. (1) In case of emergency the Deputy Commissioner may provide for the execution of any work, or the doing of any act which a committee is empowered to execute or do, and the immediate execution or doing of which is, in his opinion, necessary for the service or safety of the public, and may direct that the expenses of executing the work or of doing the act shall be forthwith paid by the committee.

Extraordinary power of Deputy Commissioner in cases of emergency.

(2) Should the expense be not so paid, the Deputy Commissioner may make an order directing the person having the custody of the balance of the municipal fund to pay the expense, or so much thereof as may from time to time be possible, from that balance, in priority to all other charges against the same.

248. (1) When the Deputy Commissioner after due enquiry is satisfy that a committee has made default in performing any duty imposed upon it by this Act, or by any order or rule under this Act, he may, by an order in writing, fix a period for the performance of that duty; and, should it not be performed within the period so fixed, he may appoint some person to perform it, and may direct that the expense thereof shall be paid, within such time as he may fix, by the committee.

Powers to provide for performance of duties in case of default of committee.

(2) Should the expense be not so paid, the Deputy Commissioner may make an order directing the person having the custody of the balance of the municipal fund to pay the expense, or so much thereof as may from time to time be possible, from that balance in priority to all other charges against the same.

249. When the Deputy Commissioner makes any order under section 246 or section 247 or section 248 he shall forth-with forward it to the Commissioner a copy thereof, with a statement of reasons for making it with such explanation, if any, as the committee of such municipality may wish to offer and the Commissioner may thereupon confirm, modify or rescind the order :

Action of Deputy Commissioner to be immediately reported.

Provided that if an officer subordinate to the Deputy Commissioner under the delegated powers makes an order under section 246 or section 247 or section 248 in the case of a ¹[Municipal Committee], the power of

1. Substituted by Haryana Act 12 of 1979 and further substituted by Haryana Act 3 of 1994..

confirmation, modification or rescision of such order shall vest in the Deputy Commissioner, who shall, before exercising such power, consider the explanation of the committee of such municipality which it may wish to offer and the Deputy Commissioner may thereupon confirm, modify or rescind the order.

Power of State Government to give directions.

250. The State Government may issue directions to any committee for carrying out the purposes of this Act and in particular with regard to—

- (a) various uses to which any land within a municipal are may be put ;
- (b) repayment of debts and discharging of obligations ;
- (c) collection of taxes ;
- (d) observance of rules and bye-laws ;
- (e) adoption of development measures and measures for promotion of public safety, health, convenience and welfare ;
- (f) sanitation and cleanliness ;
- (g) establishment and maintenance of fire-brigade.

Exercise of committee's, power pending establishment of committee.

251. (1) When a new municipality is constituted under this Act, the State Government may appoint a person to exercise the powers, discharge the duties and perform the functions of the committee until the committee is established and he shall for the purpose aforesaid be deemed to be the committee.

(2) The person so appointed under sub-section (1) shall comply with such directions as may be given to him by the State Government from time to time, for carrying out the said purposes.

Power of State Government and its officers over committee.

252. (1) The State Government and Deputy Commissioners, acting under the orders of the State Government, shall be bound to require that the proceedings of committees shall be in conformity with law and with the rules in force under any enactment for the time being applicable to Haryana generally or the areas over which the committee have authority.

(2) The State Government may exercise all powers necessary for the performance of this duty, and may among other things by order in writing, annual or modify any proceeding which it may consider not to be in conformity with law or with such rules as aforesaid, or for the reasons

which would in its opinion justify an order by the Deputy Commissioner under section 246.

(3) The Deputy Commissioner may, within his jurisdiction for the same purpose, exercise, such powers as may be conferred upon him by rule made in this behalf by the State Government.

253. Notwithstanding anything in this Act the State Government shall have the power of reversing or modifying any order of any officer of the State Government passed or purporting to have been passed under this Act, if it considers it to be not in accordance with the said Act or the rules or to be for any reason inexpedient, and generally for carrying out the purposes of this Act the State Government shall exercise over its officers all powers of superintendence, direction and control :

General powers of State Government over officers.

Provided that the power of reversing or modifying any order of any officer of the State Government shall not apply to the orders passed by the ²[Tribunal] or the District Judge in an election petition.

254. (1) Should a committee be incompetent to perform, or persistently makes default in the performance of, the duties imposed on it by or under this or any other Act, or exceed or abuse its powers, the State Government may, by notifications, in which the reasons for so doing shall be stated, declare the committee to be ²[dissolved] :

Power of the State Government to ²[dissolve] committee in case of incompetence, persistent default or abuse of powers.

¹[Provided that no notification declaring the committee to be superseded shall be made unless the matter has been enquired into by an officer, not below the rank of an Extra Assistant Commissioner, appointed by the State Government and the committee concerned has been given a reasonable opportunity of being heard.]

(2) When a committee is so ²[dissolved], the following consequences shall ensure :—

- (a) all members of the committee shall, from the date of the notification, vacate their seats ;
- (b) all powers and duties of the committee may, until the committee is reconstituted, be exercised and performed by such person as the State Government may appoint in this behalf ;
- (c) all property vested in the committee shall, until the committee is reconstituted, vest in the State Government.

1. Added by Haryana Act 12 of 1979.

2. Substituted by Haryana Act 3 of 1994.

[3 x x x]

Taking over of certain branches or departments of the committee.

255. When the State Government, after due enquiry, is satisfied that a committee has committed default in as much as its particular branch or a department is incompetent of performing or does not adequately perform any or all of its functions, it may take over the control of such branch or department of the committee under its control and may appoint additional staff, if necessary, for the efficient discharge of the functions of such branch or department and may direct that the expenses thereof shall be paid by the committee within such time as the State Government may fix in this behalf.

Disputes.

256. (1) If any dispute, for the decision of which this Act does not otherwise provide, arises between two or more committees constituted under this Act, or between any such committee and a Zila Parishad or a Panchayat Samiti or a Cantonment Authority, the matter shall be referred —

(a) to the Deputy Commissioner if the local authorities concerned are in the same district ;

(b) to the State Government if the local authorities concerned are in different districts.

(2) The decision of the authority to which any dispute is referred under this section shall be final :

Provided that, where a dispute referred to the State Government under clause (b) sub-section (1) is between a committee and Cantonment authority, the decision of the State Government shall be subject to the concurrence of the Central Government.

Power of State Government to frame forms and make rules.

257. (1) The State Government may frame forms for any proceeding of a committee and may make any rules consistent with this Act to carry out the purposes thereof and in particular and without prejudice to the generality of the foregoing power may make rules—

(a) with respect to the powers and duties of committees
[] ;

(b) as to the division of municipalities into wards, or of the inhabitants into classes, or both ;

(c) as to the number of representatives proper for each ward or class ;

- (d) as to the qualifications of electors and of candidates for election ;
- (e) as to the registration of electors ;
- (f) as to the nomination of candidates, the time of election and the mode of recording votes ;
- (g) regulating the procedure for elections under this Act, the contribution towards election expenses by candidates the deposit of security by candidates and the conditions of forfeiture of such deposits ;
- (h) prescribing the qualifications requisite in the case of persons appointed by a committee to offices requiring professional skill ;
- (i) as to the priority to be given to the several duties of the committee ;
- (j) as to the authority on which money may be paid from the municipal fund ;
- (k) as to the appointment, promotion, suspension, reduction, fining and dismissal of municipal watchmen ;
- (l) as to the formation and working of municipal fire brigades and the provision of implements, machinery or means of communicating intelligence for the efficient discharge of their duties by such brigades ;
- (m) as to the procedure to be observed for the employment, punishment, suspension or removal or other conditions of services of members of Municipal Services and other employees of the committee and as to appeals from orders of punishment or removal ;
- (n) as to the conditions on which property may be acquired by the committee or on which property vested in the committee may be transferred by sale, mortgage, lease, exchange or otherwise ;
- (o) as to the intermediate office or offices, if any, through which correspondence between committees or members of committees and the State Government or officers of that Government shall pass ;

- (p) for the preparation of plans and estimates for works partly or wholly to be constructed at the expense of committees, and for the preparation and periodical revision of maps and registers made under section 62 and for the authorities by which and the conditions, subject to which such plans, estimates, maps and registers are to be prepared and sanctioned ;
- (q) for the regulation of contracts with electric supply companies for the supply of electric energy ;
- (r) for the assessment and collection of, and for the compounding for, refunding or limiting refunds of taxes imposed under this Act, and for preventing evasion of the same; and for fixing the fees payable for notices of demand ;
- (s) as to the conditions on which a municipal committee may receive animals or articles into a bounded-warehouses and as to the agreements to be signed by traders or others wishing to deposit animals or articles therein ;
- (t) as to the accounts to be kept by committees, as to the conditions on which such accounts are to be open to inspection by inhabitants paying any tax under this Act, as to the manner in which such accounts are to be audited and published, and as to the power of the auditors in respect of disallowance and surcharge ;
- (u) as to the preparation of estimates of income and expenditure of committees, and as to the persons by whom, and the conditions subject to which, such estimates may be sanctioned ;
- (v) as to the returns, statements and reports to be submitted by committees ;
- (w) as to the powers to be exercised by Deputy Commissioners under section 252 and the powers to be exercised by such Local Self-Government Board or Inspectorate as the State Government may establish ;
- (x) as to the language in which business shall be transacted, proceedings recorded and notices issued ;
- (y) as to the publication of notices ;

- (z) to regulate the proceedings of persons empowered to accept composition under section 244 for alleged offences ;
- (zi) mode of assessment, apportionment of compensation under section 154 amongst, and payment to the persons entitled thereto ;
- (zii) mode of communication of the order under section 154 to the persons affected thereby ;
- (ziii) the manner in which the composite is to be made ;
- (ziv) as to establishment of training institution for employees of committees and course of training for different classes of employees ;
- (zv) as to the imposition of fine where owners do not take advantage of amenities provided by the committees, such as electricity, tap-water-supply, sewerage, etc ;
- (zvi) as to regulate the charges to be paid to the Safai Mazdoors engaged in house scavenging ;
- (zvii) to regulate the crection and setting up of substantial boundary marks, defining the limits or altered limits of the area subject to its authority ;
- (zviii) as to the penalty for cutting streets or removal of obstruction or encumberances obstructing streets or drains ;
- (zix) as to the exemption to a committee from liability to any forfeiture, penalty or damages for cutting of the supply of water or not supplying water in case of draught or other unavoidable cause or accident, etc.
- (zx) as to regulate the licensing of markets, forming of markets, collection of rents and fees and removal of such persons who occupy stalls or space in markets in an unauthorised manner ;
- (zxi) as to the constitution of committees consisting of official and non-official members at Divisional and District Headquarters, to examine and discuss the annual accounts and the reports of the committees and to suggest remedial measure thereto ;

- '[(*zxii*) as to the manner in which the seats in the District Planning Committees shall be filled in ;
- (*zxiii*) as to the manner in which the Chairpersons of the District Planning Committees shall be chose ;
- (*zxiv*) as to the functions relating to the District Planning Committees ;
- (*zxv*) generally for carrying out the purposes of this Act.]

(2) The rules under clause (*g*) of sub-section (*1*) may among other matters provide—

- (*i*) for the definition of corrupt practices at elections held under the provisions of this Act which are to be deemed to be corrupt ;
- (*ii*) for the investigation of allegations of corrupt practices ;
- (*iii*) for making void the election of any person proved to the satisfaction of the State Government to have been guilty of a corrupt practice or to have connived at or abetted the commission of a corrupt practice or whose agent has been so proved guilty, or the result of whose election has been materially affected by the breach of any law or rule for the time being in force ;
- (*iv*) for rendering incapable of municipal office, any person who may have been proved guilty as a aforesaid of a corrupt practice or of conniving at or abetting the same;
- (*v*) for prescribing the authority by which questions relating to the matters referred to in clauses (*d*), (*e*) and (*f*) of sub-section (*1*) shall be determined; and
- (*vi*) for authorizing courts to take cognizance of the breach of any such rules on the complaint of the Deputy Commissioner or some person authorized in writing by the Deputy Commissioner.

(3) The Municipal Account Code at present in operation in the municipalities in the State of Haryana shall be deemed to have been made in pursuance of the powers conferred upon the State Government by sub-section (*1*) of this section.

(4) In making rules under clauses (d) to (g), and clauses (l) and (r), of sub-section (1), the State Government may direct that a breach of any provision thereof shall be punished with a fine which shall not be less than fifty rupees and more than five hundred rupees.

(5) All rules made under this Act shall be subject to previous publication.

(6) A rule under this section may be general for all municipalities or may be special for the whole or any part of any one or more municipalities as the State Government directs.

CHAPTER XIII

NOTIFIED AREA

¹[Section 258 to 263] x x x x

CHAPTER XIV

MUNICIPAL ELECTION INQUIRIES

264. In this Chapter, unless there is anything repugnant in the subject or context, — Definitions.

- ²{(a) "Tribunal" means the Municipal Election Tribunal consisting of a person or persons appointed by the State Government to hold an inquiry in respect of an election petition under this Act};
- (b) "costs" means all costs, charges and expenses of or incidental to an inquiry ;
- (c) "election" means any election held under the provisions of this Act or the rules,
- (d) "inquiry" means an inquiry in respect of an election by the ²[Tribunal];
- (e) "pleader" means any person entitled not appear and plead for another in a civil court, and includes an advocate, a vakil and an attorney of a High Court.

1. Omitted by Haryana Act 20 of 1979.

2. Substituted by Haryana Act 3 of 1994.

Appointment
of '[Tribunal]
by State
Government.

265. The State Government may appoint a '[Tribunal] consisting of one or more person to hold an inquiry.

Powers of
'[Tribunal].

266. In respect of the following matters a '[Tribunal] shall have the powers which are vested in a court under the Code of Civil Procedure, 1908, when trying a suit :—

- (a) discovery and inspection,
- (b) enforcing the attendance of witnesses, and requiring the deposit of their expenses,
- (c) compelling the production of documents,
- (d) examining witnesses on oath,
- (e) grant adjournments,
- (f) reception of evidence taken on affidavit, and
- (g) issuing commissions for the examination of witnesses;

and may summon and examine *suo moto* any person whose evidence appears to be material; and shall be deemed to be a civil court within the meaning of sections 1[345, 346 of the Code of Criminal Procedure, 1973].

Application of
Indian
Evidence Act,
1872.

267. The provisions of the Indian Evidence Act, 1872, shall, subject to the provisions of this Chapter, be deemed to apply in all respects to an inquiry.

Admissibility
of documents
not duly
stamped or
registered.

268. Notwithstanding anything contained in any enactment to the contrary, no document shall be inadmissible in evidence on the ground that it is not duly stamped or registered.

Witness not
excused from
answering on
ground
that answer
will
incriminate.

269. (1) No witness shall be excused from answering any question relating to any matter relevant to a matter in issue in an inquiry upon the ground that the answer to such question will incriminate or may tend, directly or indirectly, to incriminate him, or that it will expose, or tend, directly or indirectly, to expose him to a penalty of forfeiture of any kind :

Provided that —

-
1. Substituted by Haryana Act 3 of 1994.

- (i) no person who has voted at an election shall be required to state for whom he has voted ; and
- (ii) a witness who, in the opinion of the '[Tribunal] has answered truly all questions which he has been required by the said '[Tribunal] to answer shall be entitled to receive a certificate of indemnity and such a certificate may be pleaded by such person in any court and shall be deemed to be a full and complete defence to or upon any charge under Chapter IX-A of the Indian Penal Code, 1860, arising out of the matter to which such certificates relates, nor shall any such answer be admissible in evidence against him in any suit or other proceedings.

(2) Nothing in sub-section (1) shall be deemed to relieve a person receiving a certificate of indemnity from any disqualification in connection with an election imposed by any law or any rule having the force of law.

270. Any appearance, application or act before the '[Tribunal] may be made or done by the party in person or by a pleader duly appointed to act on his behalf :

Appearance,
application or
act before
'[Tribunal].

Provided that any such appearance shall, if the '[Tribunal] so directs, be made by the party in person.

271. The reasonable expenses incurred by any person in attending to give evidence may be allowed y the '[Tribunal] to such person, and shall, unless the '[Tribunal] otherwise directs, be deemed to be part of the costs.

Expenses
incurred in
attending to
give evidence
to be part of
costs.

272. (1) At the conclusion of the trial of an election petition, the '[Tribunal] shall make order—

Decision of
'[Tribunal].

- (a) dismissing the election petition;
- (b) declaring the election of all or any of the returned candidates to be void;
- (c) declaring the election of all or any of the returned candidates to void and the petitioner or any other candidate to have been duly elected.

(2) At the time of making an order under sub-section (1), the ¹[Tribunal] shall also make an order—

(a) Where any charge is made in the petition of any corrupt practice having been committed at the election recording—

(i) a finding whether any corrupt practice has or has not been proved to have been committed at the election, and the nature of that corrupt practice; and

(ii) the names of all persons, if any, who have been proved at the trial to have been guilty of any corrupt practice and the nature of that corrupt practice; and

(b) fixing the total amount of costs payable, and specifying the persons by and to whom costs shall be paid,

(3) Corrupt practices shall entail disqualification for being elected as a member or ¹[president] of a committee for such period, not exceeding ¹[Six] years, as the ¹[Tribunal] may in its orders direct :

Provided that the State Government may, for reasons to be recorded, remove any disqualification under this Chapter or reduce the period of any such disqualification.

(4) The ¹[Tribunal] after announcing the orders made under this section shall send a copy thereof to such authority as may be specified in this behalf by the State Government.

(5) Every order of the ¹[Tribunal] under this section shall take effect as soon as it is pronounced by it :

Provided that where by any such order the election of a returned candidate is declared to be void, acts and proceedings in which that candidate has, before the date of the order, participated as a member of the committee shall not be invalidated by reason of that order.

273. (1) An appeal from the order of the ¹[Tribunal] passed under section 272 shall lie to the District Judge.

(2) The District judge shall, subject to the provisions of this Act, have the same powers, jurisdiction and authority, and follow the

Appeal from
orders of
²(Tribunal.)

1. Substituted by Haryana Act 3 of 1994.

same procedure, with respect to an appeal under this section as if it were an appeal from an original decree passed by a civil court situated within the local limits of his civil court appellate jurisdiction.

(3) Every appeal under this section shall be preferred within a period of thirty days from the date of the order appealed from :

Provided that the District Judge may entertain an appeal after the expiry of such period of thirty days if he is satisfied that the appellant had sufficient cause for not preferring the appeal within such period.

(4) The decision of the District Judge on appeal, and subject only to such decision, the order of the ²[Tribunal] under section 272 shall be final and conclusive.

274. Any order as to costs under this chapter may be produced before the principal civil of original jurisdiction within the local limits of whose jurisdiction any person directed by such order to pay any sum of money has a place of residence or business, and such court shall execute such order or cause it to be executed in the same manner and by the same procedure as if it were a decree for the payment of money made-by itself in a suit. Payment of costs.

275. (1) Every employee, agent or other person who performs any duties in connection with recording or counting of votes at an election shall maintain and aid in maintaining the secrecy of the voting and shall not (except for some purpose authorized by a under any law) communicate to any person any information calculated to violate such secrecy. Secrecy of voting.

(2) Any person who wilfully act in contravention of the provisions of this section shall be punished with imprisonment of either description for a term not exceeding three months or with fine, or with both.

¹[275-A. The provisions of sections 24 to 31 of the Haryana Municipal Corporation Act, 1994, shall so far as may be consistent with the provisions of this Act. shall apply *mutatis mutandis* to the Municipal Committees and Municipal Councils constituted or deemed to have been constituted by or under this Act. Electoral offences.

1. Inserted by Haryana Act 3 of 1995.

2. Substituted by Haryana Act 3 of 1994.

Bar to interference by courts in electoral matters.

³[275B. Notwithstanding anything contained in this Act—

- (a) the validity of any law relating to the delimitation of constituencies, made or purporting to be made under this Act, shall not be called in question in any court ;
- (b) no election to any municipality shall be called in question except by an election petition presented to the Tribunal and in such manner as may be prescribed by rules.]

Power to make rules.

276. The State Government may make rules consistent with this Act, to carry out the purposes of this Chapter, and all such rules shall be subject to previous publication.

CHAPTER XV

Miscellaneous

Term of existing committee.

277. (1) Any committee constituted under the Punjab Municipal Act, 1911, which has functioned for a period of three years shall, from the date of commencement of this Act, cease to function.

(2) When the committee ceases to function under this section the same consequences shall follow as if the committee had been superseded under section 254.

¹[(3)]

Entrusting of functions, duties and responsibilities of Committee to the P.W.D. (Public Health).

²[277-A. Notwithstanding anything to the contrary contained in any provision of this Act, the State Government may, by notification, published in the Official Gazette, entrust any of the functions duties and responsibilities of a committee relating to water supply and sewerage to the P.W.D. (Public Health) which shall exercise such functions duties and responsibilities.]

Power to remove difficulties.

278. If any difficulty arises in giving effect to the provision of this Act, the State Government may by order do any thing not inconsistent with such provisions which appears to it to be necessary or expedient for the purpose of removing the difficulty.

1. Omitted by Haryana Act 9 of 1980.
2. Inserted by Haryana Act 6 of 1993.
3. Inserted by Haryana Act 3 of 1995.

279. (1) As from the commencement of this Act, the following enactments shall stand repealed, namely— Repeal and savings.

- (i) the Punjab Municipal Act 1911 ;
- (ii) the Punjab Municipal (Executive Officer) Act, 1931 ;
- (iii) the Patiala Municipal (Executive Officers) Act, 2003 Bk.

(2) Notwithstanding the provisions of sub section (1)—

- (a) any appointment, notification, order, scheme, rule, form, notice or by-law made or issued, and any licence or permission granted under any of the enactments referred to in sub-section (1) and in force immediately before the commencement of this Act, shall, in so far as it is not inconsistent with the provisions of this Act, continue in force and be deemed to have been made, issued or granted under the provisions of this Act, unless and until it is superseded by any appointment, notification, order, scheme, rule, form, notice or bye-law made or issued or any licence or permission granted under the said provisions ;
- (b) all debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done by, with or for any of the committees constituted under the Punjab Municipal Act, 1911, before such commencement shall be deemed to have been incurred, entered into or engaged to be done by, with or for the committee concerned;
- (c) all budget estimates, assessments, valuations, measurements or divisions made by any of the committees shall, in so far as they are not inconsistent with the provisions of this Act continue in force and be deemed to have been made under the provisions of this Act unless and until they are superseded by any budget estimate, assessment, valuation, measurement or divisions made by the committee under the said provisions ;

- (d) all properties movable and immovable and all interests of whatsoever nature and kind therein, vested in any of the committees immediately before such commencement shall with all rights of whatever description used, enjoyed or possessed by any such committee, vest in the committee concerned ;
- (e) all rates, taxes, fees, rents and other sums of money due to any of the aforesaid committees immediately before such commencement shall be deemed to be due to the committee concerned ;
- (f) all rates, taxes, fees, rents, fares and other charges shall, until and unless they are varied by the committee concerned continue to be levied at the same rate at which they were being levied by the aforesaid committee immediately before such commencement ; and
- (g) all suits, prosecutions and other legal proceedings instituted or which might have been instituted by or against any of the aforesaid committee may be continued or instituted by or against the committee concerned.

Transitional provisions.

¹[280. (1) Any committee constituted as a result of the operation of the Haryana Municipal (Amendment) Act, 1979, in place of an existing committee or a notified area committee shall, notwithstanding anything contained in any other law for the time being in force, be deemed to be ²[a perpetual successor of such committee or the notified area committee, as the case may be, in respect of all its rules, orders, bye-laws, notifications, appointments, taxes and all other matters whatsoever] and all assets and liabilities, rights and obligation vested in such committee or notified area committee immediately before the coming into force of the said Act shall vest in such committee.

(2) The president or the committee, as the case may be, of the notified area committee existing immediately before the commencement of the Haryana Municipal (Amendment) Act, 1979 shall be deemed to have vacated his or their office immediately on such commencement of

1. Inserted by Haryana Act 40 of 1973 and further substituted by Haryana Act 12 of 1979.

2. Substituted by Haryana Act 9 of 1980.

the said Act and the State Government may appoint a person to exercise the powers and perform the duties of a committee under this Act until a committee is reconstituted in accordance with the provisions of this Act.]

¹[Notwithstanding anything contained in the principal Act anything done or any action taken or purporting to have been done or taken, during the period commencing on the 18th day of April, 1979, and ending with the 17th day of October, 1979, under the provisions of the principal Act or the rules, orders bye-laws and notifications made or issued thereunder, shall be deemed to have been validly done or taken, as the case may be, as if the principal Act as amended by this Act had been in force at all material times when such things were done or actions were taken and the same shall not be called in question in any court or before any authority.] Validation.

²[Notwithstanding any judgement, decree or order of any court or other authority to the contrary, the toll imposed and collected on motor vehicles under clause (vi) of sub-section (1) of section 70 of the principal Act, for the period commencing on the 2nd day of July, 1973 and ending with the commencement of the Haryana Municipal (Amendment) and Validation) Act, 1986, shall be deemed to have been validly imposed and collected under the principal Act, as amended by this Act and accordingly:— Validation.

- (a) all acts, proceedings or things done or action taken or which may be done or taken by any municipal committee or its officers, in connection with the imposition or collection of such toll shall, for all purposes, be deemed to be, and to have always been, done or taken in accordance with law ;
- (b) no suit or other proceedings shall be maintained or continued in any court or before any authority for the refund of any such toll so collected, and
- (c) no court or authority shall enforce a decree or order directing the refund of any such toll so collected.]

1. [Validation] Added by Haryana Act 9 of 1980.

2. [Validation] Added by Haryana Act 12 of 1986.

[SCHEDULE

[See section 2A (2)]

MUNICIPAL COUNCIL]

Serial No.	Name
1	2
1.	Ambala City
2.	Ambala Cantt.
3.	Yamunanagar
4.	Jagadhri
5.	Thanesar
6.	Kaithal
7.	Karnal
8.	Panipat
9.	Rohtak
10.	Bhadurgarh
11.	Sonepat
12.	Gurgaon
13.	Palwal
14.	Rewari
15.	Narnaul
16.	Bhiwani
17.	Jind
18.	Hisar
19.	Hansi
20.	Sirsa

1. Substituted by Haryana Act 3 of 1994.

MUNICIPAL COMMITTEE

Serial No.	Name
1	2
1.	Kalka
2.	Naraingarh
3.	Chhachhrauli
4.	Buria
5.	Radaur
6.	Sadhaura
7.	Shahabad
8.	Ladwa
9.	Pehowa
10.	Pundri
11.	Cheeka
12.	Kalayath
13.	Gharaunda
14.	Indri
15.	Nilokheri
16.	Taraori
17.	Assandh
18.	Samalkha
19.	Jhajjar
20.	Meham
21.	Kalanaur
22.	Beri
23.	Gohana
24.	Ganaur
25.	Kharkhoda
26.	Ferozepur Zirka
27.	Farukh Nagar
28.	Nuh
29.	Sohna
30.	Taoru

Serial No.	Name
1	2
31.	Pataudi
32.	Punhana
33.	Haili Mandi
34.	Hodel
35.	Hathin
36.	Hasanpur
37.	Bawal
38.	Ateli Mandi
39.	Kanina
40.	Mohindergarh
41.	Charkhi Dadri
42.	Bawani Khera
43.	Loharu
44.	Tosham
45.	Narwana
46.	Julana
47.	Uchana
48.	Safidon
49.	Fatehabad
50.	Tohana
51.	Jakhal
52.	Ratia
53.	Barwala
54.	Narnaud
55.	Uklana Mandi
56.	Siwani
57.	Mandi Dabwali
58.	Kalanwali
59.	Ellenabad
60.	Rania

PART I

LEGISLATIVE DEPARTMENT

Notification

The 7th December, 2004

No. Leg. 27/2004.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 6th December, 2004, and is hereby published for general information :—

Haryana Act No. 25 of 2004

THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2004

AN

ACT

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Fifty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Haryana Municipal (Amendment) Act, 2004. Short title.
2. In section 3A of the Haryana Municipal Act, 1973 (hereinafter called the principal Act), — Amendment of section 3A of Haryana Act 24 of 1973.
 - (i) in the first proviso, for sign “.” existing at the end, the sign “:” shall be substituted;
 - (ii) after the existing proviso, the following proviso shall be added, namely :—

“Provided further that—

 - (i) in case of reconstitution of the municipality on account of the expiry of its duration of five years, such date shall not be earlier than 120 days before the expiry of duration;
 - (ii) in case of reconstitution of the municipality on account of dissolution of the municipality where the remainder of the period for which the dissolved municipality would have continued is six months or more than six months, such date shall not be later than two months after the date of dissolution of the municipality;
 - (iii) in case of filling up of casual vacancy, as specified in section 15, where the remainder of the period for which the casual vacancy to be filled up is six months or more than six months, such date shall not be later than two months after the date of the occurrence of such vacancy;
 - (iv) such election shall be conducted in the manner as may be prescribed.”

Amendment of
section 24 of
Haryana Act 24 of
1973.

3. For sub-section (2) of section 24 of the principal Act, the following sub-section shall be substituted, namely:—

“(2) Every election of a member shall be notified in the Official Gazette by the State Election Commission not earlier than one week before the expiry of the duration of the existing municipality. Every election of a President shall be notified by the State Government in the Official Gazette within thirty days from the date of declaration of the result of such election:

Provided that notification regarding bye-election results shall be published in the Official Gazette by the State Election Commission forthwith.”.

R. S. MADAN,
Secretary to Government, Haryana,
Legislative Department.

LEGISLATIVE DEPARTMENT

Notification

The 18th July, 2005

No. Leg. 14/2005.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 7th July, 2005, and is hereby published for general information :—

Haryana Act No. 10 of 2005

THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2005

AN

ACT

further to amend the Haryana Municipal Act, 1973.

BE it enacted by the Legislature of the State of Haryana in the Fifty-sixth Year of the Republic of India as follows :—

1. This Act may be called the Haryana Municipal (Amendment) Act, 2005. Short title.

2. In sub-section (3) of section 9 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act),— Amendment of section 9 of Haryana Act 24 of 1973.

(a) the following clause shall be added, namely :—

“(i) not more than three persons in case of Municipal Council and not more than two persons in case of Municipal Committee having special knowledge or experience in municipal administration;”;

(b) for the first proviso, the following proviso shall be substituted, namely :—

“Provided that the persons referred to in clause (i) above shall not have right to vote in the meetings of the municipalities and the persons referred to in clauses (ii) and (iii) shall not have any right to contest for the election of president or sevice-president.”.

Amendment of section 214 of Haryana Act 24 of 1973.

3. In section 214 of the principal Act, for the words and signs "twenty-five rupees, and more than two hundred rupees, and when the breach is a continuing breach, with a further fine of ten rupees", the words and signs "three hundred rupees, and more than two thousand rupees, and when the breach is a continuing breach, with a further fine of one hundred rupees" shall be substituted.

R.S. MADAN,
Secretary to Government, Haryana,
Legislative Department.

PART I

HARYANA GOVERNMENT
LEGISLATIVE DEPARTMENT

Notification

The 10th February, 2006

No. Leg. 13/2006.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 23rd January, 2006, and is hereby published for general information :—

HARYANA ACT NO. 12 OF 2006

THE HARYANA MUNICIPAL (SECOND AMENDMENT) ACT, 2005

AN

ACT

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Fifty-sixth Year of the Republic of India as follows :—

1. This Act may be called the Haryana Municipal (Second Amendment) Act, 2005.

Short title.

2. In section 2 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act),—

Amendment of section 2 of Haryana Act 24 of 1973.

(i) after clause (19A), the following clause shall be inserted, namely :—

“(19B) “Private agencies” shall include private service providers like Airtel, Spice, Tata telecom, Reliance, Hutch and all private banks with Automatic Teller Machine (ATM), operators of television cable and National Stock Exchange (NSE) and the like;” and

(ii) after clause (22B), the following clause shall be inserted, namely :—

“(22C) “semi-Government agencies” shall include Bharat Sanchar Nigam Limited (BSNL), Mahanagar Telecom Nigam Limited (MTNL), Videsh Sanchar Nigam Limited (VSNL) and all nationalised banks with Automatic Teller Machine (ATM) and the like;”

3. In section 200 of the principal Act,—

Amendment of section 200 of Haryana Act 24 of 1973.

(i) in clause (xx), the word “and” existing at the end shall be omitted;

(ii) after clause (xx), the following clause shall be inserted, namely :—

“(xxx) regulate the laying of communication cables (underground as well as overground), erection of communication towers and dish antennas established and maintained by private agencies as well as semi-Government agencies; and”.

R. S. MADAN,
Secretary to Government, Haryana,
Legislative Department.

PART I

HARYANA GOVERNMENT
LEGISLATIVE DEPARTMENT

Notification

The 28th April, 2006

No. Leg. 21/2006.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 21st April, 2006, and is hereby published for general information :—

HARYANA ACT NO. 20 OF 2006

THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2006

AN

ACT

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Haryana Municipal (Amendment) Act, 2006. Short title.

2. In section 13A of the Haryana Municipal Act, 1973 (hereinafter called the principal Act).— Amendment of section 13A of Haryana Act 24 of 1973.

(I) in sub-section (1)—

(i) in clause (c), in the existing proviso, for sign “.” existing at the end, the sign “;” shall be substituted; and

(ii) after clause (c), the following clause shall be added, namely :—

“(d) if he is convicted or has been convicted of an offence punishable under sections 29, 30 and 31 of the Haryana Municipal Corporation Act, 1994 (16 of 1994), the Prevention of Corruption Act, 1988 (49 of 1988) or the Prevention of Terrorism Act, 2002 (15 of 2002).”;

(II) after sub-section (2), the following sub-section shall be added, namely :—

“(3) If any person furnishes a false caste certificate at the time of filing nomination, he shall be disqualified for a period of six years from contesting the election to the municipality.”.

Amendment of sections 131 and 133 in Haryana Act 24 of 1973.

3. After section 133 of the principal Act, the following sections shall be inserted, namely :—

“13C. Making false declaration.— If any person makes in connection with—

- (a) the preparation, revision or correction of an electoral roll; or
- (b) the inclusion or exclusion of any entry in or from an electoral roll,

a statement or declaration in writing, which is false and which he either knows or believes to be false or does not believe to be true, he shall be punishable with imprisonment for a term which may extend to one month, or with fine which may extend to one thousand rupees, or with both.

“13D. Application of certain sections of Central Act 43 of 1951.— The provisions of sections 20B, 28A, 33A, 33B, 125A, 134A, 134B, 135B and 135C of the Representation of the People Act, 1951 (Central Act 43 of 1951), shall *mutatis mutandis* apply to the provisions of this Act.”

Amendment of section 15 of Haryana Act 24 of 1973.

4. To sub-section (1) of section 15 of the principal Act, the following proviso shall be added, namely :—

“Provided that no election shall be held to fill a casual vacancy occurring within six months prior to the holding of a general election.”

Amendment of section 275 of Haryana Act 24 of 1973.

5. After sub-section (1) of section 275 of the principal Act, the following sub-section shall be inserted, namely :—

“(1A). Notwithstanding anything contained in this Act or the rules made thereunder, the casting and recording of votes by voting machines may be adopted in such manner as may be prescribed, in such municipality or municipalities as the State Election Commission may, having regard to the circumstances of each case, specify.”

Explanation.—For the purpose of this sub-section “voting machine” means any machine or apparatus whether operated electronically or otherwise used for casting or recording of votes and any reference to a ballot box or ballot paper in this Act or the rules made thereunder shall, save as otherwise provided, be construed as including a reference to such voting machine wherever such voting machine is used at any election.”

M. S. SULLAR,
Secretary to Government, Haryana,
Legislative Department.

PART I

HARYANA GOVERNMENT
LEGISLATIVE DEPARTMENT

Notification

The 11th October, 2006

No. Leg. 30/2006.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 3rd October, 2006, and is hereby published for general information :—

HARYANA ACT NO. 26 OF 2006

THE HARYANA MUNICIPAL (SECOND AMENDMENT)
ACT, 2006

AN

ACT

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Fifty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Haryana Municipal (Second Amendment) Act, 2006.

Short title.

2. After clause (14) of section 2 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act), the following clause shall be inserted, namely:—

Amendment of section 2 of Haryana Act 24 of 1973.

(14A) "Member" means a member of the municipality duly elected or nominated by the State Government;

3. In sub-section (1) of section 13A of the principal Act,—

Amendment of section 13A of Haryana Act 24 of 1973.

(i) in clause (b), for sign ":", the sign "." shall be substituted;

(ii) clause (c) and proviso thereunder shall be omitted and shall be deemed to have been omitted with effect from 1st January, 2005, except in situations where the re-elections after removal have been held.

4. In section 13D of the principal Act, after the words "The provisions of sections", the figures, letter and sign "(10A)" shall be inserted.

Amendment of section 13D of Haryana Act 24 of 1973.

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Insertion of
Section 13E in
Haryana Act
24 of 1978.

5. After section 13D of the principal Act, the following section shall be inserted, namely:-

"13E. Account of election expenses and maximum thereof.—

(1) Every candidate at an election shall, either himself or by his election agent, keep a separate and correct account of all expenditure in connection with the election incurred or authorized by him or by his election agent from the date of filing of nomination papers to the date of declaration of the result thereof, both dates inclusive.

(2) The account shall contain such particulars, as may be notified by the State Election Commission in this behalf.

(3) The total of the said expenditure shall not exceed such amount as may be notified by the State Election Commission from time to time."

M. S. SULLIAR,
Secretary to Government, Haryana,
Legislative Department.

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PART - I

HARYANA GOVERNMENT
LEGISLATIVE DEPARTMENT

Notification

The 11th April, 2007

No. Leg. 13/2007.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 7th April, 2007, and is hereby published for general information :—

HARYANA ACT NO. 12 OF 2007

THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2007

AN

Act

further to amend the Haryana Municipal Act, 1973

Be it enacted by the Legislature of the State of Haryana in the Fifty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Haryana Municipal (Amendment) Act, 2007.

Short title.

2. In proviso to section 81 of the Haryana Municipal Act, 1973, for the words "five years", the words "ten years" shall be substituted.

Amendment of section 81 of Haryana Act 24 of 1973.

M. S. SULLAR,
Secretary to Government, Haryana,
Legislative Department.

PART I

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 1st October, 2012

No. Leg.27/2012.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 26th September, 2012, and is hereby published for general information:—

HARYANA ACT NO. 22 OF 2012

THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2012

AN

ACT

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Sixty-third Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Haryana Municipal (Amendment) Act, 2012.

(2) It shall be deemed to have come into force with effect from 1st April, 2010.

Amendment of section 2 of Haryana Act 24 of 1973.

2. In the Haryana Municipal Act, 1973 (hereinafter called the principal Act), clause (1) of section 2 shall be omitted.

Amendment of section 69 of Haryana Act 24 of 1973.

3. In the principal Act, for clause (a) of section 69, the following clause shall be substituted, namely:—

“(a) a property tax payable by the owner of building or land at the rates notified by the Government, from time to time depending upon the area in which the building or land is situated, its location, purpose for which it is used, its capacity for profitable use, quality of construction and other relevant factors;”

4. In the principal Act, clause (viii) of sub-section (1) of section 70 shall be omitted.

Amendment of section 70 of Haryana Act 24 of 1973.

5. In the principal Act, after section 75, under the heading "Procedure for assessing immovable property", the following sections shall be inserted, namely:—

Insertion of sections 75A, 75B and 75C of Haryana Act 24 of 1973.

"75A. Self assessment of tax.—Notwithstanding anything contained in this Act, every person liable to pay the property tax shall himself calculate the tax of the building or land according to the procedure notified in this regard, of which he is the owner, at the rates notified under clause (a) of section 69.

75B. Deposit of property tax.—(1) On the basis of assessment made as per section 75A, the owner shall deposit the amount of property tax in the specified head of the municipality as per the prescribed procedure on or before the date fixed by the authority and furnish a return in the prescribed form. The variation upto ten percent on either side in the assessment made under section 75A shall be ignored. In cases where the variation is more than ten percent, the owner of land or building, as the case may be, shall be liable to pay penalty equal to the amount of tax evaded subject to a minimum of rupees one hundred.

(2) Where any property tax has not been paid by the owner within the prescribed time, the authority shall serve notice on the person chargeable with the property tax, which has not been paid, requiring him to show cause why he should not pay the amount specified in the notice and the authority shall pass an appropriate order in this regard after giving an opportunity of hearing.

Explanation.—For the purposes of this section, the authority means the Executive Officer in case of Municipal Council and Secretary in case of Municipal Committee or any other officer authorized by the Deputy Commissioner.

75C. Penalties.—In case of non-payment of property tax, the competent authority may impose a penalty equal to the amount of the tax assessed, subject to a minimum of rupees one hundred and in case of late payment, interest at the rate of one and a half per centum per month from the date of default shall also be charged."

6. For section 76 of the principal Act, the following section shall be substituted, namely:—

Substitution of section 76 of Haryana Act 24 of 1973.

"76. Property list.—Save as otherwise provided in this Act, each committee shall cause a property list of all lands and buildings

in the municipal area to be prepared in such form and manner and containing, such particulars with respect to each land and building, as may be prescribed.”.

Omission of sections 77, 78 and 79 of Haryana Act 24 of 1973.

7. In the principal Act, sections 77, 78 and 79 shall be omitted.

Substitution of section 80 of Haryana Act 24 of 1973.

8. In the principal Act, for section 80, the following section shall be substituted, namely:—

“80. Amendment of property list.—(1) The authority may, at any time, amend the property list by inserting the name of any person whose name ought to have been or ought to be inserted, or by inserting any property which ought to have been or ought to be inserted, or by altering the details of any property which has been erroneously valued or assessed through fraud, accident or mistake, whether on the part of the authority or of the assessee, or in the case of a tax payable by the owner or the occupier by a change in the tenancy, after giving notice to any person affected by the amendment, of a time, not less than one month from the date of service, at which the amendment is to be made.

Explanation.—For the purposes of this sub-section, the authority means the Executive Officer in case of Municipal Council and Secretary in case of Municipal Committee or any other officer authorized by the Deputy Commissioner.

(2) Any person interested in any such amendment, may tender his objection to the committee before the time fixed in the notice in writing or orally at that time and shall be allowed an opportunity of being heard in support of the same in person or by authorized agent, as he may think fit.”.

Substitution of section 81 of Haryana Act 24 of 1973.

9. In the principal Act, for section 81, the following section shall be substituted, namely:—

“81. New property list.—It shall be at the discretion of the committee to prepare for the whole or any part of the municipality a new property list every year.”.

Substitution of section 81B of Haryana Act 24 of 1973.

10. For section 81B of the principal Act, the following section shall be substituted, namely:—

“81B. Apportionment of liability of taxes on building or land when premises assessed are let or sub-let.—If any building or land assessed to tax specified in clause (a) of section 69 is let or sub-let and amount of rent payable in respect thereof is less than the property

tax, then the tenant shall be liable to pay the difference between the amount of the said property tax and the rent paid by him.”

11. In the principal Act, section 85 shall be omitted.

Omission of section 85 of Haryana Act 24 of 1973.

12. In the principal Act, in proviso to section 93, for the words “one per centum”, the words “one and a half per centum” shall be substituted.

Amendment of section 93 of Haryana Act 24 of 1973.

13. Notwithstanding anything contrary contained in any judgment, decree or order of any court or other authority to the contrary and notwithstanding that procedure laid down under section 72 of the principal Act has not been followed, the directions issued *vide* Haryana Government, Urban Development Department (Committees), Notification No.9/32/2001-5CI, dated the 13th December, 2001 as amended from time to time and Haryana Government, Urban Local Bodies Department (Committees), Notification No. S.O.47/H.A.24/1973/S.84/2012, dated the 21st June, 2012 with regard to imposition of property tax, in exercise of the powers conferred by clause (a) of section 69 read with sub-section (1) of section 84 of the principal Act, shall be deemed to have been validly issued after following procedure in accordance with the provisions of the principal Act and accordingly,—

Validation.

- (i) all acts, proceedings or things done or actions taken or which may have been done or taken by the committee and by the Government under the above mentioned notifications with regard to imposition and collection of property tax, be deemed to be, and to have always been done and taken in accordance with law and shall not be called in question before any court of law on this ground;
- (ii) no suit or other proceedings shall be maintained or continued in any court or before any authority in relation to imposition of property tax, so imposed under the above mentioned notifications; and
- (iii) no court or authority shall enforce a decree or order directing the cancellation of imposition of property tax due to not following the procedure as laid down under section 72 of the Act.

MANJIT SINGH,
Secretary to Government, Haryana,
Law and Legislative Department.

PART-I

HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification

The 26th September, 2013

No. Leg.14/2013.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 25th September, 2013, and is hereby published for general information:—

(HARYANA ACT NO. 11 OF 2013)

The Haryana Municipal (Amendment) Act, 2013.

AN

ACT

further to amend the Haryana Municipal Act, 1994.

Be it enacted by the Legislature of State of Haryana in the Sixty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Haryana Municipal (Amendment) Act, 2013. Short title.
2. After clause (19A) of section 2 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act), the following clause shall be inserted, namely:— Amendment of section 2 of Haryana Act 24 of 1973.
 - “(19AA) “premises” means any land or building or part of a building and includes—
 - (a) the garden, ground and out-houses, if any, appertaining to a building or part of a building; and
 - (b) any fittings affixed to a building or part of a building for the more beneficial enjoyment thereof;”.
3. After clause (f) of sub-section (1) of section 61 of the principal Act, the following clause shall be inserted, namely:— Amendment of section 61 of Haryana Act 24 of 1973.

“(fa) all the properties, funds and dues alongwith all the legal liabilities of the trust dissolved under sub-section (1) of section 105, vested in the State Government under clause (b) of sub-section (2) and transferred to the municipality under the proviso to clause (d) of sub-section (2) of section 105 of the Haryana Town Improvement Act, 2008 (36 of 2008);”.
4. After section 208 of the principal Act, the following section shall be inserted, namely:— Insertion of section 208A in Haryana Act 24 of 1973.

“208A. Power to seal premises.—(1) The Executive Officer or the Secretary of the municipal council or the committee, as the case may be, at any time, before or after making an order under section 208, may order to seal the premises.

(2) Where any premises has been sealed, the Executive Officer or the Secretary of the municipal council or the committee, as the case may be, may order such seal to be removed for the purpose of—

- (a) allowing an opportunity to the owner to bring it in conformity with the sanctioned building plan as per the provisions of this Act, rules or bye-laws framed thereunder within a period, which shall not exceed three months; or
- (b) allowing the functionaries of the municipality to bring it in conformity with the sanctioned building plan as per the provisions of this Act, rules or bye-laws framed thereunder at the cost of the owner; or
- (c) demolition, at the cost of the owner.

(3) Where any order to seal the premises has been passed under sub-section (1), the owner may file an appeal before the Deputy Commissioner concerned within a period of seven days of passing of such order. The Deputy Commissioner may either reject the appeal or stay the order to allow the owner to bring the premises in accordance with the sanctioned building plan as per the provisions of this Act, rules or the bye-laws framed thereunder, with such conditions including furnishing of a bank guarantee of an amount, as deemed fit. On failure of the owner to adhere to the conditions of the order, bank guarantee shall be revoked and the premises shall be liable for demolition, at the cost of the owner. Such cost shall be paid by the owner within a period of one month from the date of demolition of the said premises.

(4) In the event of non-payment of the cost by the owner as per sub-section (3), the same shall be recoverable as arrears of land revenue.

(5) No person shall remove such seal except—

- (a) under an order made by the Executive Officer or the Secretary of the municipal council or the committee, as the case may be, under sub-section (2); or
- (b) under an order of the appellate authority.”.

5. For the existing second proviso to section 214 of the principal Act, the following proviso shall be substituted, namely:—

“Provided that a breach or an abetment of a breach under clause (xxx) of section 200, shall be punishable with a fine which shall not be less than one lac rupees and more than two lac rupees, and in the case of a continuing breach, with a further fine of two thousand rupees for every day during which the breach continues.”.

Amendment of
section 214 of
Haryana Act 24
of 1973.

RAJ RAHUL GARG,
Secretary to Government, Haryana,
Law and Legislative Department.



Haryana Government Gazette

EXTRAORDINARY

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CHANDIGARH, MONDAY, APRIL 17, 2017
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PART – I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 17th April, 2017

No. Leg.13/2017.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 21st March, 2017 and is hereby published for general information:-

HARYANA ACT NO. 13 OF 2017**THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2017**

AN

ACT

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Sixty-eighth Year of the Republic of India as follows :-

1. This Act may be called the Haryana Municipal (Amendment) Act, 2017. Short title.
2. After section 3A of the Haryana Municipal Act, 1973 (hereinafter called the principal Act), the following section shall be inserted, namely:— Insertion of section 3B in Haryana Act 24 of 1973.

“3B. Delegation of functions of State Election Commission.— The functions of the State Election Commission under the Constitution, this Act or the rules made thereunder may, subject to such general or special directions, if any, issued by the State Election Commissioner in this behalf, be performed by an officer authorized by the State Election Commissioner.”.
3. In section 13D of the principal Act, the figure, letter and sign “10A,” shall be omitted. Amendment of section 13D of Haryana Act 24 of 1973.
4. After section 13E of the principal Act, the following sections shall be inserted, namely:— Insertion of sections 13F, 13G and 13H in Haryana Act 24 of 1973.

“13F. Disqualification for failure to lodge account of election expenses.— If the State Election Commission is satisfied that a person has failed to lodge an account of election expenses within the time and manner, as prescribed by the State Election Commission and has no reason or justification thereof, the State Election Commission shall, by order published in the Official Gazette, declare him to be disqualified for contesting an election for a period of five years from the date of the order under this Act.

13G. Removal or reduction of period of disqualification.— The State Election Commission may, for reasons to be recorded in writing, remove or reduce the period of disqualification under section 13F.

13H. Lodging of account with the Deputy Commissioner.—Every contesting candidate or his election agent shall, lodge account of election expenditure within thirty days from the date of declaration of election result with the Deputy Commissioner or an officer authorized by the State Election Commission.”.

KULDIP JAIN,
Secretary to Government Haryana,
Law and Legislative Department.

PART-I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 23rd November, 2017

No. Leg. 35/2017.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 8th November, 2017 and is hereby published for general information:—

HARYANA ACT NO. 32 OF 2017**THE HARYANA MUNICIPAL (SECOND AMENDMENT) ACT, 2017****AN****ACT***further to amend the Haryana Municipal Act, 1973.*

Be it enacted by the Legislature of the State of Haryana in the Sixty-eighth Year of the Republic of India as follows:—

- | | |
|---|---|
| <p>1. This Act may be called the Haryana Municipal (Second Amendment) Act, 2017.</p> | Short title. |
| <p>2. For clause (viii) of sub-section (1) of section 70 of the Haryana Municipal Act, 1973, the following clause shall be substituted, namely:—
“(viii) a tax on the consumption of electricity at the rate of two percent of the electricity bill consumed by any person within the limits of the municipality;”.</p> | Amendment of section 70 of Haryana Act 24 of 1973. |
| <p>3. In sub-section (1) of section 203 of the principal Act,—
(i) in clause (i), for the sign “.” existing at the end, the sign “:” shall be substituted; and
(ii) after clause (i), the following proviso shall be inserted, namely:—
“Provided that where an individual or a company applies for preparation/ approval of town planning scheme over its own land, then the un-built area shall not be declared. The committee shall pass a resolution for approval of town planning scheme within sixty days from the date such proposal is put up for its consideration for the first time, otherwise the Deputy Commissioner shall forward the proposal of the town planning scheme directly to the State Government.”.</p> | Amendment of section 203 of Haryana Act 24 of 1973. |

BHUPINDER NATH,
Additional Legal Remembrancer &
Special Secretary to Government Haryana,
Law and Legislative Department.

PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 19th April, 2018

No. Leg. 20/2018.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 3rd April, 2018 and is hereby published for general information:-

HARYANA ACT NO. 17 OF 2018**THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2018****AN****ACT**

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Municipal (Amendment) Act, 2018. Short title.
2. After section 7 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act), the following section shall be inserted, namely:- Insertion of section 7A in Haryana Act 24 of 1973.

“7A. Time limit for delimitation and reservation of wards.- The work relating to the delimitation and reservation of wards of the municipal committee shall be completed six months before the completion of the tenure of municipal committee, failing which the State Election Commission shall go ahead with the process of preparation of electoral rolls and conduct of elections on the basis of existing delimitation and reservation of wards.”
3. In sub-section (1) of section 13A of the principal Act,- Amendment of section 13A of Haryana Act 24 of 1973.
 - (i) in clause (i), for the sign “.” existing at the end, the sign and word “; or” shall be substituted; and
 - (ii) after clause (i), the following clause shall be added at the end, namely:-

“(j) if he makes expenditure beyond the prescribed limit on his election or fails to submit his election expenditure statement.”
4. In section 13H of the principal Act, the following words, figure and signs shall be added at the end, namely:- Amendment of section 13H of Haryana Act 24 of 1973.

“The Deputy Commissioner or such officer shall, send a list of those candidates who contested but fail to lodge the account of election expenditure or made expenditure beyond the limit prescribed by the State Election Commission immediately after the completion of a period of thirty days from the declaration of election result. The State Election Commission shall accordingly pass an order of their disqualification under section 13F.”
5. After section 13H of the principal Act, the following sections shall be inserted, namely:- Insertion of sections 13I, 13J and 13K in Haryana Act 24 of 1973.

“13I. Removal of an elected member having any disqualification at time of election.- The State Election Commission may, after such enquiry, as it may deem fit and after giving an opportunity of being heard, by order, remove a member, if he was having any disqualification mentioned in section 13A or rules framed under this Act at the time of his election. The office of the member so disqualified shall become vacant immediately.

13J. Removal of an elected member who fails to lodge election expenditure statement.— If an elected member fails to follow the provisions of sections 13F or 13H, he shall be removed by the State Election Commission after giving him an opportunity of being heard. The office of the member so disqualified shall become vacant immediately.

13K. Review.— A member so disqualified under section 13I or 13J may file an application for review of order before the State Election Commission within a period of forty-five days from the receipt of the order. The order passed by the State Election Commission under this section shall be final and no civil court shall have jurisdiction to entertain a petition against such order.”.

Amendment of
section 14 of
Haryana Act 24
of 1973.

6. In clause (f) of sub-section (1) of section 14 of the principal Act, the signs and words “, or if it appears that he was, at the time of his election or nomination subject to any such disqualification” shall be omitted.

KULDIP JAIN,
Secretary to Government Haryana,
Law and Legislative Department.



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PART I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 23rd January, 2019

No. Leg. 5/2019.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th January, 2019 and is hereby published for general information:-

HARYANA ACT NO. 5 OF 2019**THE HARYANA MUNICIPAL (SECOND AMENDMENT) ACT, 2018****AN****ACT***further to amend the Haryana Municipal Act, 1973.*

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

- | | |
|--|--|
| <p>1. This Act may be called the Haryana Municipal (Second Amendment) Act, 2018.</p> | Short title. |
| <p>2. In sub-section (1) of section 2A of the Haryana Municipal Act, 1973,-</p> <p>(i) in clause (i), after the words “area with”, the word “existing” shall be inserted;</p> <p>(ii) in clause (ii), after the words “area with”, the word “existing” shall be inserted;</p> <p>(iii) in clause (iii), after the words “area with”, the word “existing” shall be inserted; and</p> <p>(iv) the existing Explanation shall be re-numbered as Explanation 1 and after the Explanation 1 so re-numbered, the following Explanation shall be inserted, namely:-</p> <p>‘Explanation 2.- “existing population” means the population projected for the year in which the constitution of the municipality is being considered as per the following formula, namely:-</p> $EP = P \times (1 + AGR/100)^n$; where- <p>(i) EP - refers to existing population;</p> <p>(ii) P - refers to the population defined in clause (45) of section 2;</p> <p>(iii) AGR - refers to the annual growth rate in percent obtained from the last decennial census;</p> <p>(iv) n - refers to the number of years from the last decennial census year to the year in which the constitution of the municipality is being considered.’</p> | Amendment of section 2A of Haryana Act 24 of 1973. |

MEENAKSHI I. MEHTA,
Secretary to Government Haryana,
Law and Legislative Department.



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PART I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 18th July, 2019

No. Leg.27/2019.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 19th June, 2019 and is hereby published for general information:-

HARYANA ACT NO. 26 OF 2019**THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2019****AN****ACT***further to amend the Haryana Municipal Act, 1973.*

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Municipal (Amendment) Act, 2019. Short title.
2. In section 13 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act), after the words “Official Gazette”, the words “by the State Government” shall be inserted. Amendment of section 13 of Haryana Act 24 of 1973.
3. After section 18 of the principal Act, the following section shall be inserted, namely— Insertion of section 18A in Haryana Act 24 of 1973.

“18A. Time line for election of President and Vice-President.- (1) Unless the State Government otherwise directs, the Deputy Commissioner or any gazetted officer appointed by him in this behalf shall, within thirty days of the publication of the notification of the names of the members elected to a committee, convene the first meeting of the newly constituted committee at forty-eight hours’ notice to be delivered at their ordinary place of residence to administer an oath of allegiance under section 24. The notice shall clearly state that the oath of allegiance shall be administered to the members present.

(2) The Deputy Commissioner or any gazetted officer appointed by him in this behalf shall, within a period of thirty days of the meetings referred to in sub-section (1), convene a meeting of the members at forty-eight hours’ notice to be delivered at their ordinary place of residence. The notice shall clearly state that the oath of allegiance shall be administered to the left over members and that the election of the President and Vice-President shall be held in the meeting. The convener shall firstly administer the oath of allegiance to the left over members and thereafter shall preside over the meeting of the election of the President and Vice-President.

(3) If the members fail to elect the President and Vice-President in the meeting convened under sub-section (2), the Deputy Commissioner or any gazetted officer appointed by him in this behalf shall, within a period of thirty days of the meeting referred to in sub-section (2), convene meeting of the members for the election of the President and Vice-President as per the procedure mentioned above until the President and Vice-President are elected.

(4) If the members fail to elect the President and Vice-President in the meetings convened under sub-sections (2) or (3) till the expiry of five months from the date of notification of elected members by the State Election Commission, the Deputy Commissioner or any gazetted officer appointed by him in this behalf shall, convene a meeting of the members for the election of the President and Vice-President at forty-eight hours’ notice to be delivered at their ordinary place of residence. The notice shall clearly state that if the members fail to elect the President and Vice-President in the meeting, the committee shall be deemed to have been dissolved without any further notice or order.

(5) Notwithstanding anything contrary to this Act, if the members fail to elect the President and Vice-President in the meetings convened after following the procedure provided under aforesaid provisions till the expiry of six months from the date of notification of the elected members, the committee shall be deemed to be dissolved with immediate effect without following any procedure provided under the Act or rules made thereunder:

Provided that such meetings shall be deemed to be validly convened meetings of the committee.

(6) Notwithstanding anything contained in any bye-laws made under section 31, the administration of the oath of allegiance and the election of the President and Vice-President shall be recorded as part of the proceedings in the minutes of the meetings.”.

MEENAKSHI I. MEHTA,
SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.



Haryana Government Gazette

EXTRAORDINARY

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PART - I
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification

The 4th September, 2019

No. Leg. 34/2019.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 30th August, 2019 and is hereby published for general information :—

HARYANA ACT NO. 33 OF 2019

THE HARYANA MUNICIPAL (SECOND AMENDMENT) ACT, 2019

AN

ACT

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Haryana Municipal (Second Amendment) Act, 2019. Short title.
2. In section 9 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act),— Amendment of section 9 of Haryana Act 24 of 1973.
 - (i) for sub-sections (1) and (2), the following sub-sections shall be substituted, namely:—

“(1) The municipalities constituted under section 2A shall consist of the president, vice-president and such number of elected members, not less than eleven, as may be prescribed.

(2) Save as provided in sub-section (3), all the seats in the municipality including the president shall be filled in by persons chosen by direct election from the territorial constituencies in the municipal area and for this purpose each municipal area shall, by a notification issued in this behalf, be divided into territorial constituencies to be known as wards.”;
 - (ii) for the first proviso to clause (iii) of sub-section (3), the following proviso shall be substituted, namely:—

“Provided that the persons referred to in clause (i) above shall not have any right to vote in the meetings of the municipalities and the persons referred to in clauses (ii) and (iii) above shall not have any right to vote for the No Confidence Motion and to contest or vote for the election of vice-president.”.
3. In section 11 of the principal Act,— Amendment of section 11 of Haryana Act 24 of 1973.
 - (i) for the existing marginal heading, the following marginal heading shall be substituted, namely:—

“Term of office of president and members.” ;
 - (ii) in sub-section (1), for the words “elected members”, the words “elected president and members” shall be substituted;
 - (iii) for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) When as a result of an enquiry held under Chapter XIV, an order declaring the election of the president or any member void has been made, such president or member shall forthwith cease to be the president or member of the committee.”.
4. For section 13 of the principal Act, the following section shall be substituted, namely:— Amendment of section 13 of Haryana Act 24 of 1973.

“13. Resignation of president or member of Committee.— If the president or a member of a committee wishes to resign his office, he shall submit an application in writing to the Deputy Commissioner. If such resignation is accepted, it shall be notified in the Official Gazette by the State Election Commission, Haryana, on a date not less than fifteen days and not more than sixty days after the receipt of the said application by the Deputy Commissioner whereupon the president or member shall be deemed to have vacated his seat:

Provided that if the president or a member who has submitted an application to resign wishes to withdraw his resignation, he may apply to the Deputy Commissioner within fifteen days of the receipt by the Deputy Commissioner of his application to resign, and the application to resign shall then be deemed to have been withdrawn.”.

Amendment of section 13A of Haryana Act 24 of 1973.

- 5.** In section 13A of the principal Act,—
- (i) for the existing marginal heading, the following marginal heading shall be substituted, namely:—
“Disqualifications for president and members.”;
 - (ii) in sub-section (1), for the words “being a member”, the words “being the president or a member” shall be substituted;
 - (iii) in the second proviso to clause (h) of sub-section (1), for the words “qualification shall be 5th pass”, the words “qualification for members excluding the president shall be 5th pass” shall be substituted;
 - (iv) in sub-section (2), for the words “whether a member”, the words “whether the president or a member” shall be substituted.

Amendment of section 13B of Haryana Act 24 of 1973.

- 6.** In section 13B of the principal Act,—
- (i) in sub-section (1), for the words “elected members”, the words “elected president or member” shall be substituted;
 - (ii) in sub-section (2), for the words “elected member” occurring twice, the words “elected president or member” shall be substituted.

Amendment of section 13I of Haryana Act 24 of 1973.

- 7.** For section 13I of the principal Act, the following section shall be substituted, namely:—
- “13I. Removal of an elected president and member having any disqualification at the time of election.— The State Election Commission may, after such enquiry, as it may deem fit and after giving an opportunity of being heard, by an order, remove the president or a member, if he was having any disqualification mentioned in section 13A or rules framed under this Act at the time of his election. The office of the president or member so disqualified shall become vacant immediately.”.

Amendment of section 13J of Haryana Act 24 of 1973.

- 8.** For section 13J of the principal Act, the following section shall be substituted, namely:—
- “13J. Removal of an elected president and member who fails to lodge election expenditure statement.— If an elected president or member fails to follow the provisions of sections 13F or 13H, he shall be removed by the State Election Commission after giving him an opportunity of being heard. The office of the president or member so disqualified shall become vacant immediately.”.

Amendment of section 13K of Haryana Act 24 of 1973.

- 9.** In section 13K of the principal Act, for the words “A member”, the words “the president or a member” shall be substituted.

Amendment of section 14 of Haryana Act 24 of 1973.

- 10.** In section 14 of the principal Act,—
- (i) for the existing marginal heading, the following marginal heading shall be substituted, namely:—
“Powers of State Government as to removal of president and members.”;
 - (ii) in sub-section (1),—
 - (a) for the words “remove any member”, the words “remove the president or any member” shall be substituted;
 - (b) in clause (b), for the words “be a member”, the words “be the president or a member” shall be substituted;
 - (c) in clause (e), for the words “as a member”, the words “as the president or a member” shall be substituted;

- (d) for the existing proviso, the following proviso shall be substituted, namely:—
 “Provided that no removal of the president or a member shall be notified unless the matter has been enquired into by an officer, not below the rank of an Extra Assistant Commissioner, appointed by the State Government and the president or member concerned has been given a reasonable opportunity of being heard or there is a finding by the competent court in this regard.”.
- 11.** In section 14A of the principal Act,—
 (i) for the existing marginal heading, the following marginal heading shall be substituted, namely:—
 “Suspension of president and members.”;
 (ii) in sub-section (1), for the words “suspend any member”, the words “suspend the president or any member” shall be substituted;
 (iii) in sub-section (2), for the words “Any member”, the words “The president or any member” shall be substituted;
 (iv) in proviso to clause (ii) of sub-section (2), for the words “a member”, the words “the president or a member” shall be substituted.
- 12.** In sub-section (1) of section 15 of the principal Act, for the words “any member”, the words “the president or any member” shall be substituted.
- 13.** For section 18 of the principal Act, the following section shall be substituted, namely:—
 “18. Election of vice-president.- (1) Every Municipal Committee or Municipal Council shall, from time to time, elect one of its elected members to be the vice-president:
 Provided that if the office of the vice-president is vacated during his tenure on account of death, resignation or no confidence motion, a fresh election for the remainder of the period shall be held.
 (2) The term of office of the vice-president shall be for a period of five years or for the residue period of his office as a member, whichever is less.”.
- 14.** For section 18A of the principal Act, the following section shall be substituted, namely:—
 “18A. Time line for oath of allegiance and election of vice-president.— (1) Unless the State Government otherwise directs, the Deputy Commissioner or any gazetted officer appointed by him in this behalf shall, within thirty days of the publication of the notification of the names of the president and the members elected to a committee, convene the first meeting of the newly constituted committee at forty-eight hours notice to be delivered at their ordinary place of residence to administer an oath of allegiance under section 24. The notice shall clearly state that the oath of allegiance shall be administered to the president and members present.
 (2) The Deputy Commissioner or any gazetted officer appointed by him in this behalf shall, within a period of thirty days of the meetings referred to in sub-section (1), convene a meeting of the president and members at forty-eight hours notice to be delivered at their ordinary place of residence. The notice shall clearly state that the oath of allegiance shall be administered to the left over members and that the election of the vice-president shall be held in the meeting. The convener shall firstly administer the oath of allegiance to the left over members and thereafter shall preside over the meeting of the election of the vice-president.
 (3) If the president and members fail to elect the vice-president in the meeting convened under sub-section (2), the Deputy Commissioner or any gazetted officer appointed by him in this behalf shall, within a period of thirty days of the meeting referred to in sub-section (2), convene meeting of the president and members for the election of the vice-president as per the procedure mentioned above until the vice-president are elected.
 (4) If the president and members fail to elect the vice-president in the meetings convened under sub-sections (2) or (3) till the expiry of five months from the date of notification of the elected president and members by the State Election Commission, the Deputy Commissioner or any gazetted officer appointed by him in this behalf shall,

Amendment of section 14A of Haryana Act 24 of 1973.

Amendment of section 15 of Haryana Act 24 of 1973.

Amendment of section 18 of Haryana Act 24 of 1973.

Amendment of section 18A of Haryana Act 24 of 1973.

convene a meeting of the president and members for the election of the vice-president at forty-eight hours notice to be delivered at their ordinary place of residence. The notice shall clearly state that if the members fail to elect the vice-president in the meeting, the committee shall be deemed to have been dissolved without any further notice or order.

(5) Notwithstanding anything contrary to this Act, if the president and members fail to elect the vice-president in the meetings convened after following the procedure provided under aforesaid provisions till the expiry of six months from the date of notification of the elected president and members, the committee shall be deemed to be dissolved with immediate effect without following any procedure provided under the Act or rules made thereunder:

Provided that such meeting shall be deemed to be validly convened meetings of the committee.

(6) Notwithstanding anything contained in any bye-laws made under section 31, the administration of the oath of allegiance and the election of the vice-president shall be recorded as part of the proceedings in the minutes of the meetings.”

Amendment of section 20 of Haryana Act 24 of 1973.

- 15.** In section 20 of the principal Act, –
- (i) in the marginal heading, the words “president or” shall be omitted;
 - (ii) in sub-section (1), the words “president or” shall be omitted.

Amendment of section 21 of Haryana Act 24 of 1973.

- 16.** In section 21 of the principal Act, –
- (i) in the marginal heading, the words “president or” shall be omitted;
 - (ii) in sub-section (1), the words “president or” shall be omitted;
 - (iii) for sub-section (3), the following sub-section shall be substituted, namely:–

“(3) If the motion is carried with the support of not less than two-thirds of the elected members of the committee, the vice-president shall be deemed to have vacated his office.”;
 - (iv) for sub-section (4), the following sub-section shall be substituted, namely:–

“(4) If a no confidence motion is passed against the vice-president, the Sub-Divisional Officer (Civil) of the area in which the municipality is situated or any other officer not below the rank of Extra Assistant Commissioner authorized by the Deputy Commissioner shall henceforth exercise the powers and discharge the functions of the vice-president till the vice-president is elected.”.

Amendment of section 22 of Haryana Act 24 of 1973.

- 17.** For section 22 of the principal Act, the following section shall be substituted, namely:–
- “22. Removal of vice-president.– The State Government may, at anytime, by notification, remove vice-president from his office on the ground of abuse of his power or of habitual failure to perform his duties:
- Provided that no removal of the vice-president shall be notified unless the matter has been enquired into by an officer, not below the rank of an Extra Assistant Commissioner appointed by the State Government and the vice-president has been given a reasonable opportunity of being heard or there is a finding by the competent court in this regard.”.

Amendment of section 22A of Haryana Act 24 of 1973.

- 18.** For section 22A of the principal Act, the following section shall be substituted, namely:–
- “22A. Suspension of vice-president.– (1) The Director may suspend the vice-president of a committee/council where,–
- (a) a case against him in respect of any criminal offence is under investigation, enquiry or trial, if in the opinion of the Director the charge made or proceedings taken against him, are likely to embarrass him in the discharge of his duties or involves moral turpitude or defect of a character;
 - (b) a case against him in respect of the grounds of removal mentioned under section 22 is under enquiry, after giving him a reasonable opportunity of being heard.

(2) The vice-president suspended under sub-section (1) shall not take part in any act or proceeding of the committee during the period of his suspension and shall hand over the records, money or any other property of the committee/council in his possession or under his control to the president or in case the president is also suspended, to such person as the Director may appoint in this behalf:

Provided that the suspension period of the vice-president shall not exceed six months from the date of issuance of suspension order except in criminal cases involving moral turpitude.

(3) Any person aggrieved by an order passed under sub-section (1) may, within a period of thirty days from the communication of the order, prefer an appeal to the State Government.

19. For section 24 of the principal Act, the following section shall be substituted, namely:—

Amendment of section 24 of Haryana Act 24 of 1973.

“24. Notification of elections and nominations.— (1) Every election or nomination of a member and election of the president of a Municipal Committee or Municipal Council shall be notified in the Official Gazette and neither the president nor member shall enter upon his duties until his election or nomination has been so notified and until, notwithstanding anything contained in the Oaths Act, 1969, elected president or members has been or made at a meeting of the Municipal Committee or Municipal Council an oath or affirmation of his allegiance to India and the Constitution of India in the following form, namely:—

“I _____ having been elected as the president or a member of a Municipal Committee or Municipal Council of _____ do solemnly swear in the name of God that I shall bear true faith and allegiance to the Constitution of India as by law established and that I shall faithfully discharge the duties upon which I am about to enter.”.

(2) Every election of the president or a member shall be notified in the Official Gazette by the State Election Commission not earlier than one week before the expiry of the duration of the existing municipality:

Provided that notification regarding bye-election result shall be published in the Official Gazette by the State Election Commission forthwith.

(3) If any such person omits or refuses to take or make the oath or affirmation as required by sub-section (1) within three months of the date of notification of his election, his election shall be deemed to be invalid for any reason which it may consider sufficient unless the State Government extends the period within which such oath or affirmation may be taken or made.

(4) If an election is deemed to be invalid under the provisions of sub-section (3), a fresh election shall be held.”.

20. In sub-section (1) of section 25 of the principal Act,—

Amendment of section 25 of Haryana Act 24 of 1973.

- (i) for the sign “.” existing at the end, the sign “:” shall be substituted; and
(ii) the following proviso shall be inserted, namely:—

“Provided that in addition to the aforesaid meeting, every committee shall hold atleast one meeting in every six months of a duration of not less than three days.”.

21. After sub-section (6) of section 257 of the principal Act, the following sub-section shall be added, namely:—

Amendment of section 257 of Haryana Act 24 of 1973.

“(7) The State Government shall make rules pertaining to the matters of elections, in consultation with State Election Commission, under this Act.”.

MEENAKSHI I. MEHTA,
Secretary to Government, Haryana,
Law and Legislative Department.

PART-I
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification

The 19th September, 2020

No. Leg.28/2020.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th September, 2020 and is hereby published for general information:-

HARYANA ACT NO. 18 OF 2020
THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2020

AN
ACT

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

1. This Act may be called the Haryana Municipal (Amendment) Act, 2020. Short title.
2. In sub-section (1) of section 2A of the Haryana Municipal Act, 1973 (hereinafter called the principal Act),- Amendment of section 2A of Haryana Act 24 of 1973.
 - (i) in clause (ii), for the sign and word “; and”, existing at the end, the sign “:” shall be substituted; and
 - (ii) the following proviso shall be inserted, namely:-
“Provided that the municipality existing/established at the headquarter of a district shall be a Municipal Council irrespective of its population.”
3. After section 98 of the principal Act, the following section shall be inserted, namely:- Insertion of section 98A in Haryana Act 24 of 1973.

“98A. Recovery of dues by way of distraint/attachment and sale of properties.- Notwithstanding any other provision for recovery of any amount on account of arrears of tax or fee or charge or cess payable under this Act or under the rules or bye laws made thereunder or any other money claimed by the committee, such amount due on account of tax or fee or charge or cess payable under this Act or under the rules or bye laws made thereunder or any other money claimed by the committee may be recovered by way of the following process:

 - (i) by distraint and sale of defaulter’s moveable property;
 - (ii) by the attachment and sale of defaulter’s immovable property.

Explanation.- The fact that any other process provided under this Act for recovery of any amount on account of arrears of tax or fee or charge or cess payable under this Act or under the rules or bye laws made thereunder or any other money claimed by the committee has been initiated shall not be a bar on initiating the recovery process provided under this section and the process provided under this section may proceed simultaneously.”
4. After sub-section (2) of section 279 of the principal Act, the following sub-section shall be added and shall be deemed to have been added with effect from the 4th September, 2019, namely:- Amendment of section 279 of Haryana Act 24 of 1973.

“(3) Notwithstanding anything contained in the Haryana Municipal (Second Amendment) Act, 2019, appointment, removal or suspension of person elected as President of municipality before coming into force of the Haryana Municipal (Second Amendment) Act, 2019 or filling up of any post/office vacated by such person shall continue to be governed by the respective provisions of the Haryana Municipal Act, 1973 that existed immediately prior to the coming of the Haryana Municipal (Second Amendment) Act, 2019 into force.

All the acts done/proceedings instituted or which might have been instituted or shall be instituted against any of the person elected as President of municipality prior to coming into force of the Haryana Municipal (Second Amendment) Act, 2019 shall continue to be governed by the respective provisions of the Haryana Municipal Act, 1973 that existed immediately prior to the coming of the Haryana Municipal (Second Amendment) Act, 2019 into force.”.

Repeal and saving.

5. (1) The Haryana Municipal (Amendment) Ordinance, 2020 (Haryana Ordinance No.6 of 2020), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.

भाग-I**हरियाणा सरकार**

विधि तथा विधायी विभाग

अधिसूचना

दिनांक 19 फरवरी, 2021

संख्या लैज. 43/2020.— दि हरियाणा म्युनिसिपल (सेकण्ड अमेन्डमेन्ट) ऐक्ट, 2020, का निम्नलिखित हिन्दी अनुवाद हरियाणा के राज्यपाल की दिनांक 10 फरवरी, 2021 की स्वीकृति के अधीन एतद्द्वारा प्रकाशित किया जाता है और यह हरियाणा राजभाषा अधिनियम, 1969 (1969 का 17) की धारा 4-क के खण्ड (क) के अधीन उक्त अधिनियम का हिन्दी भाषा में प्रामाणिक पाठ समझा जाएगा :-

2020 का हरियाणा अधिनियम संख्या 33
हरियाणा नगरपालिका (द्वितीय संशोधन) अधिनियम, 2020
हरियाणा नगरपालिका अधिनियम, 1973,
को आगे संशोधित
करने के लिए
अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. यह अधिनियम हरियाणा नगरपालिका (द्वितीय संशोधन) अधिनियम, 2020, कहा जा सकता है । संक्षिप्त नाम।
2. हरियाणा नगरपालिका अधिनियम, 1973 (जिसे, इसमें, इसके बाद, मूल अधिनियम कहा गया है) की धारा 15 की उप-धारा (1) में,—
 - (i) विद्यमान परन्तुक में, अंत में विद्यमान "।" चिह्न के स्थान पर, "।" चिह्न प्रतिस्थापित किया जाएगा ;
 - (ii) विद्यमान परन्तुक के बाद, निम्नलिखित परन्तुक जोड़ा जाएगा, अर्थात् :-
 "परन्तु यह और कि अविश्वास प्रस्ताव द्वारा अध्यक्ष का पद रिक्त होने की दशा में इस धारा के उपबंध लागू नहीं होंगे ।"
3. मूल अधिनियम की धारा 17 के नीचे आने वाले "अध्यक्ष तथा उपाध्यक्ष" शीर्ष के बाद, निम्नलिखित धाराएं रखी जाएंगी, अर्थात् :-
 "17क. प्रत्यक्ष रूप से निर्वाचित अध्यक्ष के विरुद्ध अविश्वास प्रस्ताव.—(1) अध्यक्ष, जिसे धारा 9 की उप-धारा (2) के अनुसार प्रत्यक्ष रूप से निर्वाचित किया गया है, के विरुद्ध अविश्वास प्रस्ताव लिखित में होगा तथा प्रस्ताव की प्रति सहित निर्वाचित सदस्यों की कुल संख्या का कम से कम आधे सदस्यों द्वारा हस्ताक्षरित होगा, जिसे सम्बद्ध उपायुक्त को नोटिस पर हस्ताक्षर करने वाले किन्हीं दो सदस्यों द्वारा सौंपा जाएगा :
 परन्तु निर्वाचित सदस्यों की संख्या की गणना के प्रयोजनों के लिए, अध्यक्ष को एक निर्वाचित सदस्य के रूप में समझा जाएगा ।
 (2) उपायुक्त या उपायुक्त द्वारा यथा प्राधिकृत ऐसा अन्य अधिकारी, जो अतिरिक्त सहायक आयुक्त की पदवी से नीचे का न हो, कम से कम चौदह दिन का लिखित में स्पष्ट नोटिस देते हुए, प्रस्ताव पर विचार करने हेतु उस द्वारा नियत की गई तिथि तथा समय पर होने वाली निर्वाचित सदस्यों की बैठक बुलाएगा :
 परन्तु धारा 9 की उप-धारा (3) के अधीन नामनिर्दिष्ट सदस्य बैठक में उपस्थित होने या मत देने के लिए हकदार नहीं होगा ।
 (3) उप-धारा (2) के अधीन ज्यों ही बुलाई गई बैठक आरम्भ होती है, तो उपायुक्त या उपायुक्त द्वारा यथा प्राधिकृत ऐसा अन्य अधिकारी, जो अतिरिक्त सहायक आयुक्त की पदवी से नीचे का न हो, विचारण के लिए प्रस्ताव निर्वाचित सदस्यों के लिए पढ़ेगा और इस पर विचार-विमर्श आरम्भ करने की घोषणा करेगा और वह प्रस्ताव की मैरिट पर या उस पर मतदान के लिए बातचीत नहीं करेगा ।

1973 के हरियाणा अधिनियम 24 की धारा 15 का संशोधन।

1973 के हरियाणा अधिनियम 24 में धारा 17 क तथा 17 ख का रखा जाना।

(4) प्रस्ताव केवल तभी प्रभावी होगा यदि यह निर्वाचित सदस्यों की कुल संख्या के तीन चौथाई के बहुमत द्वारा पारित किया गया है और यदि ऐसा प्रस्ताव पारित किया जाता है, तो अध्यक्ष का पद रिक्त हुआ समझा जाएगा।

(5) उपायुक्त द्वारा राज्य सरकार को प्रस्ताव की प्रति सहित बैठक के कार्यवृत्तों की प्रति तथा उस पर मतदान का परिणाम तुरंत भेजा जाएगा। राज्य सरकार, उसकी प्राप्ति पर, यदि अविश्वास प्रस्ताव पारित हो जाता है, तो इसे राज्य निर्वाचन आयोग को अध्यक्ष के पद को रद्द करने के लिए तथा उसका नए सिरे से निर्वाचन करवाने के लिए भेजेगी।

(6) यदि उप-धारा (4) में निर्दिष्ट के अनुसार प्रस्ताव पारित नहीं किया जाता है या यदि बैठक गणपूर्ति के अभाव में नहीं हो सकी, तो उसी अध्यक्ष के विरुद्ध अविश्वास का कोई पश्चात्वर्ती प्रस्ताव का नोटिस तब तक ग्रहण नहीं किया जायेगा, जब तक ऐसे मतदान की तिथि या ऐसी बैठक की तिथि, जैसी भी स्थिति हो, से छह मास की अवधि समाप्त नहीं हो गई हो।

(7) यदि अध्यक्ष के विरुद्ध अविश्वास प्रस्ताव पारित हो जाता है, तो उपाध्यक्ष, अध्यक्ष की शक्तियों का प्रयोग तथा कृत्यों का निर्वहन तब तक करेगा जब तक अध्यक्ष कार्यभार ग्रहण नहीं कर लेता।

“17ख. रिक्ति की दशा में अध्यक्ष और उपाध्यक्ष के कृत्यों का निर्वहन—

(1) यदि अध्यक्ष का पद बीमारी, मृत्यु, त्यागपत्र या अन्यथा के कारण रिक्त हो जाता है, तो उपाध्यक्ष, अध्यक्ष के रूप में तब तक कार्य करेगा जब तक अध्यक्ष कार्यभार ग्रहण नहीं कर लेता।

(2) यदि किसी अत्यावश्यकता के कारण अध्यक्ष या उपाध्यक्ष, अध्यक्ष की शक्तियों का प्रयोग करने तथा कृत्यों के निर्वहन में असमर्थ हो जाता है, तो क्षेत्र का उप मण्डल अधिकारी (नागरिक), जिसमें नगरपालिका स्थित है या उपायुक्त द्वारा प्राधिकृत कोई अन्य अधिकारी, जो किसी अतिरिक्त सहायक आयुक्त की पदवी से नीचे का न हो, तब तक अध्यक्ष की शक्तियों का प्रयोग तथा कृत्यों का निर्वहन करेगा जब तक अध्यक्ष या उपाध्यक्ष कार्यभार ग्रहण नहीं कर लेता।”।

4. मूल अधिनियम की धारा 21 की उप-धारा (4) का लोप कर दिया जाएगा।

1973 के
हरियाणा
अधिनियम 24
की धारा 21 का
संशोधन।

बिमलेश तंवर,
सचिव, हरियाणा सरकार,
विधि तथा विधायी विभाग।

PART – I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 22nd March, 2021

No. Leg.5/2021.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 20th March, 2021 and is hereby published for general information :—

HARYANA ACT NO. 5 OF 2021**THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2021**

AN

ACT

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Seventy-second Year of the Republic of India as follows:—

1. This Act may be called the Haryana Municipal (Amendment) Act, 2021. Short title.
2. In item (ii) of Explanation 2 to section 2A of the Haryana Municipal Act, 1973 (hereinafter called the principal Act), for the brackets and figure “(45)”, the brackets, figure and alphabet “(19A)” shall be substituted and shall be deemed to have been substituted with effect from the 23rd January, 2019. Amendment of section 2A of Haryana Act 24 of 1973.
3. After section 60 of the principal Act, the following section shall be inserted, namely:— Insertion of section 60A in Haryana Act 24 of 1973.

“60A. Power of municipality to borrow.— (1) The Municipal Council or Municipal Committee, as the case may be, may in pursuance of any resolution passed by it, borrow by way of debenture or otherwise on the security of any immovable property vested in it or property proposed to be acquired by it or of all or any of the taxes, rates, cesses, fees and charges authorised by or under this Act, from banks or, from other public financial institutions, as the case may be, any sums of money which may be required,—

 - (a) for acquiring any land which it has power to acquire; or
 - (b) for erecting any building which it has power to erect; or
 - (c) for the execution of any permanent work, the provision of any plant, or the execution of any other thing which it has power to execute, provide or do, if the cost of carrying out the purpose in question ought to be spread over a term of years; or
 - (d) to pay off any debt due to the State Government; or
 - (e) to repay a loan previously raised under this Act or any other Act previously in force; or
 - (f) for any other purpose for which the Municipal Council or Municipal Committee, as the case may be, is, by virtue of this Act or any other law for the time being in force, authorised to borrow:

Provided that—

- (i) no loan, etc. under this section shall be raised without the previous sanction of the State Government;
- (ii) the amount of loan, the rate of interest and the terms including the date of flotation, the time and method of the repayment and the like shall be subject to the approval of the State Government.

(2) When any sum of money has been borrowed under sub-section (1), no portion of any sum of money borrowed for any of the purposes referred to in clause (c) of sub-section (1) shall be applied to the payment of salaries and allowances to any Municipal officer or other Municipal employee other than those exclusively employed in connection with the carrying out the said purposes.

(3) The Municipal Council or Municipal Committee, as the case may be, shall for the purposes of this section, be deemed to be a local authority for the purpose of the Local Authorities Loans Act, 1914 (Central Act 9 of 1914).”.

Insertion of section
62A in Haryana Act
24 of 1973.

4. After section 62 of the principal Act, the following section shall be inserted, namely:-

“62A. Disposal of property.— With respect to the disposal of the property belonging to the Municipal Council or Municipal Committee, as the case may be, the following provisions shall have effect, namely:-

- (a) the authority as specified by the State Government may,-
- (i) dispose of by sale or otherwise, any movable property belonging to the Municipal Council or Municipal Committee, as the case may be, the depreciated value of which does not exceed two lakh rupees in case of Municipal Council and one lakh rupees in case of Municipal Committee;
 - (ii) grant a lease not exceeding a period of five years, of any immovable property belonging to the Municipal Council or Municipal Committee;
 - (iii) sell or grant a lease in perpetuity of any immovable property belonging to the concerned Municipal Council or Municipal Committee, the prevailing collector rate value of which does not exceed two lakh rupees in case of Municipal Council and one lakh rupees in case of Municipal Committee or the annual market rent of which does not exceed twenty thousand rupees in case of Municipal Council and ten thousand rupees in case of Municipal Committee;
- (b) in case not covered by clause (a), the said authority may, with the sanction of the State Government on recommendation of the Municipal Council or Municipal Committee, as the case may be, lease, sell, let out on hire or otherwise transfer any property movable or immovable belonging to the Municipal Council or Municipal Committee;
- (c) subject to other provisions of this Act, the consideration for which any immovable property may be sold, leased or otherwise transferred under the aforesaid clauses shall not be less than value at which such immovable property could be sold, leased or otherwise transferred in normal and fair competition:

Provided that in case of transfer of immovable property to Government Department by way of sale or lease or otherwise, the property may be transferred at collector rate, subject to prior approval of the State Government:

Provided further that in case of transfer of shop or house to individual, who is in possession of such property for the last twenty years or more, by way of rent or lease or otherwise, the property may be transferred at collector rate or any other concessional rate, as may be determined by the State Government, by way of sale, subject to prior approval of such authority, as may be specified:

Provided further that ownership rights in respect of shops or houses which are on lease or rent or license fee or tehbazari or otherwise for the last twenty years or more, may be transferred by way of sale, on such terms and conditions, including the rate at which such ownership rights shall be transferred, as specified in the policy framed in this behalf by the State Government, from time to time.

- (d) the consideration for which any immovable property may be sold, leased or otherwise transferred to social, religious or charitable or educational institution, trust or social entities by the authority as specified by the State Government shall be as given below:-

Serial Number	Nature of facility	Area	Tentative rate of sale
1	2	3	4
1.	Religious sites – the land of Municipal Council or Municipal Committee, as the case may be, for the purpose of worship (Mandir, Gurudwara, Masjid, Church, etc.) and for Community Dharamshalas, Janjghar, Baratghar, community centres or educational institutions etc.	upto 3000 square meters	(i) upto 2000 square meters, 50% of the collector rate, proportionate cost of development of the area and other incidental charges thereto. (ii) for 2001-3000 square meters, 100% of the collector rate, proportionate cost of development charges of the area and other incidental charges thereto.
2.	Nandi Shala, Gaushalas or stray cattle yard.	upto 5 acres	50% of the Collector rate, proportionate cost of development charges of the area and other incidental charges thereto:

Provided that the property shall be transferred by way of sale, lease or otherwise subject to prior approval of such authority, as may be notified by the State Government.

- (e) notwithstanding anything to the contrary contained in this Act, the authority shall sell, lease or let out on hire or otherwise transfer any moveable or immovable property belonging to the Municipal Council or Municipal Committee under the following circumstances, namely:-
- on the directions of the State Government to sell, lease or otherwise transfer any moveable or immovable property of the Municipal Council or Municipal Committee, as the case may be, for such consideration, as specified by the State Government;
 - when any policy framed by the State Government requires, as a part thereof, to sell, lease or otherwise transfer any moveable or immovable property of the Municipal Council or Municipal Committee for consideration as specified in the said policy:

Provided that the prior sanction of the State Government shall be required before the authority as specified by the State Government acts under clause (ii);

- (f) the sanction of the State Government under the aforesaid clauses may be given either generally for any class of cases or specially for any particular case;
- (g) subject to any condition or limitation that may be specified by or under any provision of this Act, the foregoing provisions of this section shall apply to every disposal of property belonging to the Municipal Council or Municipal Committee, as the case may be, made under or for any purposes of this Act;

- (h) every case of disposal of property under clause (a), shall be intimated by the said authority, without delay to Municipal Council or Municipal Committee, as the case may be.”.

Substitution of section 69 of Haryana Act 24 of 1973.

5. For section 69 of the principal Act, the following section shall be substituted, namely:-

“69. Taxes which committee shall impose.— (1) For the purposes of this Act and subject to the provisions thereof, every committee shall impose the following taxes, namely :-

- (a) a property tax payable by the owner or occupier of a building or land in the municipal area, calculated depending upon the area in which the building or land is situated, its location, purpose for which it is used, its capacity for profitable use, quality of construction and other relevant factors, method of calculation and the rates for application be such, as the State Government shall, by notification in the Official Gazette specify. The rates of tax may be different for different types of properties like residential, non-residential or commercial, industrial, institutional etc. and may be at flat rate or at a graded scale; and in all cases, those shall be the floor rates and the Municipal Council or Municipal Committee, as the case may be, may increase the rates prospectively at any time by following the due procedure as specified by the State Government:

Provided that no property tax shall be payable on any land being exclusively used for agricultural purposes.

Explanation.— For the purposes of this clause,-

- (1) the words “land being exclusively used for agricultural purposes” shall include the land on which any structure has been raised for the purposes of keeping electricity meter and other electric fixture for tubewell connection.
- (2) the words “floor rate” means the minimum rate as specified in the notification to be issued under the said clause;
- (b) such other tax, at such rates as the State Government may by notification in each case direct;
- (c) a duty on the transfer of immovable properties situated within the limits of the municipality in addition to the duty imposed under the Indian Stamp Act, 1899, as in force for the time being in the State of Haryana, on every instrument of the description specified below and at such rate, as the State Government may, by notification, direct, which shall not be less than one per centum and more than three per centum on the amount specified below against such instrument:-

	Description of instruments	Amount on which duty shall be levied
(i)	Sale of immovable property	the amount or value of the consideration for the sale as set forth in the instrument.
(ii)	Exchange of immovable property	the value of the property of the greater value as set forth in these instruments.
(iii)	Gift of immovable property	the value of the property as set forth in the instrument.
(iv)	Mortgage with possession of immovable property	the amount secured by the mortgage as set forth in the instrument.

- | | | |
|-----|---|---|
| (v) | Lease in perpetuity of immovable property | the amount equal to one-sixth of the whole amount or value of the rent which would be paid or delivered in respect of the first fifty years of the lease, as set forth in the instrument. |
|-----|---|---|

The said duty shall be collected by the Registrar or Sub-Registrar in the shape of non-judicial stamp paper at the time of Registration of the document and intimation thereof shall be sent to the committee immediately. The amount of the duty so collected shall be paid to the committee concerned.

(2) Save as provided in clause (a) of sub-section (1), the taxes as specified above shall be levied at such rates as may, from time to time, be specified by the State Government by notification and shall be assessed and collected in accordance with the provisions of this Act and the bye-laws made thereunder.

(3) Notwithstanding anything contained contrary to other provisions of this Act, the State Government may, by special or general order, direct the Municipal Council or Municipal Committee, as the case may be, to impose any tax falling under clause (a) or clause (b) of sub-section (1) not already imposed, within such period as may be specified and the Municipal Council or Municipal Committee, as the case may be, shall thereupon act accordingly.

(4) If the Municipal Council or Municipal Committee, as the case may be, fails to carry out any order passed under sub-section (3), the State Government may, by a suitable order notified in the Official Gazette, impose the tax and the order so passed shall operate as if the tax had been duly imposed by the Municipal Council or Municipal Committee, as the case may be, under clause (a) or clause (b) of sub-section (1).”

6. After section 70 of the principal Act, the following section shall be inserted, namely:—

Insertion of section
70A in Haryana Act
24 of 1973.

“70A. Control and regulation of advertisement in public spaces.— (1) The authority as specified by the State Government, shall control and regulate all advertisements displayed in public spaces and means of transport in the municipal area. They shall for this purpose, identify the suitable spots and sites for displaying advertisement in the municipal area and may, as part of this exercise, invite, by wide publicity, applications from the interested persons for letting out public visual landscape of their premises or vehicles for display of advertisements. The authority as specified by the State Government shall decide all such applications made to him by finalising the identification of spots, sites and vehicles after taking into consideration such relevant factors, which are either specified by the State Government or directed in terms of any order of the court of law exercising such jurisdiction or specified under any policy of the State Government.

(2) Any person, desirous of putting up an advertisement at a spot, site or vehicle, identified under sub-section (1), shall make an application in such manner, as may be specified by the State Government, to the authority, for permission, who shall dispose of the same by taking into consideration all the relevant factors, within a reasonable time and may, while doing so, impose such other restrictions and conditions as befits the facts and circumstances of each case. No application shall, in any circumstances, be entertained for putting up an advertisement at a spot, site or vehicle different from those which have been identified under sub-section (1).

(3) The authority, as specified by the State Government, shall, before giving such a permission for putting up an advertisement under sub-section (2), shall enter into a rent sharing arrangement with the owner/occupier of the identified premises or owner/user of the identified vehicle (other than the building, land or vehicle belonging to the Municipal Council or Municipal Committee) where the advertisement is to be put up; and shall, at the time of giving permission, charge a permission fee from the applicant advertiser at the rates as determined by an authority appointed by the State Government for this purpose and different authorities may be appointed for different municipalities or regions of the State.

(4) The State Government may lay down guidelines/policy for the identification of sites, spots and vehicles, the processing of applications made for giving permission for putting up the advertisements, the rent sharing arrangements and other relevant matters, as it deems fit.

(5) No advertisement shall be erected, exhibited, fixed or retained upon or over any land, building, wall, hoarding, frame, post or structure or upon any vehicle or shall be displayed in any manner whatsoever in any place within the municipal area without the written permission of the authority as specified by the State Government.

Explanation.— For the purposes of this section, “a public space” means a place that is generally open and accessible to people and includes-

- (i) roads, flyovers, pavement, sidewalks, streets, public squares, parks, gardens, water bodies, lakes, river fronts, green belts along the roads;
- (ii) government buildings which are open to the public, such as public libraries, museums, monuments, zoos, aquariums, open air theatres, sports grounds, stadiums;
- (iii) railway stations, metro railway stations, bus stands, taxi stands, rickshaw stands, bus queue shelters, street furniture, parking places;
- (iv) all other lands, buildings and structures, whether in Government hands or private, that are visible from sidewalks, public thoroughfares and other public places in so far as they affect the public visual landscape.”.

Insertion of sections 75D and 75E in Haryana Act 24 of 1973.

7. After section 75C of the principal Act, the following sections shall be inserted, namely:—

“75D. Levy of penalty on unlawful building.— (1) Whoever unlawfully constructs or reconstructs any building or part of a building,-

- (a) on his land without obtaining permission under this Act or any other law for the time being in force or any rules or bye-laws made thereunder or in contravention of any condition attached to such permission; or
- (b) on a site belonging to him which is formed without approval under the relevant applicable law, including rules framed/instructions issued thereunder; or
- (c) on any land belonging to, or leased by the Municipal Council or Municipal Committee, the Central Government or State Government, or any statutory Board/Corporation or organization or company set up by any such Government, in breach of any provisions of this Act or of any other law for the time being in force and the rules and bye-laws made thereunder,

shall be liable to pay every year a penalty, which shall be equal to twice the amount of property tax leviable on such building, so long as it remains unlawful construction without prejudice to any proceedings which may be instituted against him in respect of such unlawful construction and the penalty paid under sub-section (1), shall be determined as collected under the provisions of this Act, as if the amount thereof were a property tax due against any such person:

Provided that none of such levy and collection of tax and penalty shall be construed as having regularised such unlawful construction or reconstruction for any period whatsoever of its such unlawful existence.

75E. Levy of penalty on unlawful use of a building or land.— (1) Whoever puts a building or land or a part thereof to any use either in contravention of any law for the time being in force regulating or controlling the use of such building or land or part thereof or in violation of an order or direction, if any, issued under such law, shall be liable to pay a penalty, which shall be equal to two times the amount of property tax that

is leviable on such building or land or part thereof, as the case may be, under clause (a) of sub-section (1) of section 69 of this Act for the whole period of such unlawful use on annual basis, calculated construing part of a year as full year and the penalty paid under this sub-section shall be determined as collected under the provisions of this Act, as if the amount thereof were a property tax due against any such person.

(2) The penalty imposed or paid under sub-section (1), shall be without prejudice to any proceedings which may be instituted against the user in respect of such unlawful use and shall not clothe him with any right to raise the plea of regularisation of such unlawful use; and shall not be offset against any composition that may be lawfully accepted from him.”.

8. After section 84 of the principal Act, following section shall be inserted, namely: –

Insertion of section 84A in Haryana Act 24 of 1973.

“84A. Taxation of properties of Government of India.– Notwithstanding anything to the contrary contained in this Act, lands and buildings being properties of the Government of India shall be exempted from the taxes on lands and buildings specified in section 84:

Provided that nothing in this section shall prevent the Municipal Council or Municipal Committee, as the case may be, from levying any of the said taxes on such lands and buildings to which immediately before the 26th January, 1950, they were liable, or treated as liable, so long as that tax continues to be levied by the Municipal Council or Municipal Committee, as the case may be, on other lands and buildings:

Provided further that nothing in this section, shall prevent the concerned Municipal Council or Municipal Committee, as the case may be, for charging the service charges in lieu of services rendered as quantified by the said Municipal Council or Municipal Committee within the general guidelines of the State Government and instructions of the Government of India.”.

9. After section 99 of the principal Act, the following section shall be inserted, namely:–

Insertion of section 99A in Haryana Act 24 of 1973.

“99A. Issue of no dues certificate for registration of certain documents.– A document in respect of sale, transfer, lease, gift or alienation, in any manner, of any land or building, situated in a municipal area, which is required to be registered under section 17 of the Registration Act, 1908 (Central Act 16 of 1908), shall not be registered unless the said document is accompanied with a no dues certificate issued by the authority as specified by the State Government, which shall remain valid for a period of three months or for such other time period, as may be specified by the State Government, from time to time, certifying that all municipal dues including rents, taxes, cesses, charges, fees, fines and penalties in respect of such lands and/or buildings as mentioned in the document, payable or recoverable under this Act or the rules, bye-laws or regulations made thereunder, have been fully paid:

Provided that the State Government may by order, exempt, wholly or partly, such lands and buildings, which have fallen for the first time or have fallen afresh in the municipal area as a result of a notification issued under sections 3 and 4 of the Act, from the requirements of this section, for such duration, as the State Government may deem fit.”.

10. In section 203G of the principal Act,-

Amendment of section 203G of Haryana Act 24 of 1973.

- (i) for the sign “.” existing at the end, the sign “:” shall be substituted; and
(ii) the following proviso shall be added and shall be deemed to have been added with effect from the 27th March, 2001, namely: –

“Provided that where provisions of this Act are silent regarding the provision of the controlled area, then the provisions of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 (Punjab Act 41 of 1963) shall be deemed to be applicable *mutatis mutandis* within the municipal limit.”.

Substitution of
section 203H of
Haryana Act 24 of
1973.

11. For section 203H of the principal Act, the following section shall be substituted and shall be deemed to have been substituted with effect from the 2nd April, 2002, namely:-

“203H. Issue of no objection certificate for sanction/release of electricity, water and sewerage connection.— Any person before making application to concerned authority for sanction/release of electricity, water and sewerage connection to any premises, shall obtain a no dues certificate from concerned Municipal Council or Municipal Committee, as the case may be and no authority shall sanction/release such connection unless no dues certificate is accompanied with the application.

Explanation.— For the purposes of this section, the term ‘sanction/release’ shall include restoration of disconnection or increase in capacity/load etc.”.

BIMLESH TANWAR,
Administrative Secretary to Government,
Haryana, Law and Legislative Department.

भाग-I**हरियाणा सरकार**

विधि तथा विधायी विभाग

अधिसूचना

दिनांक 8 सितम्बर, 2022

संख्या लैज. 24/2022.— दि हरियाणा म्युनिसिपल (अमेन्डमेन्ट) ऐक्ट, 2022 का निम्नलिखित हिन्दी अनुवाद हरियाणा के राज्यपाल की दिनांक 02 सितम्बर, 2022 की स्वीकृति के अधीन एतद्द्वारा प्रकाशित किया जाता है और यह हरियाणा राजभाषा अधिनियम, 1969 (1969 का 17), की धारा 4—क के खण्ड (क) के अधीन उक्त अधिनियम का हिन्दी भाषा में प्रामाणिक पाठ समझा जाएगा :—

2022 का हरियाणा अधिनियम संख्या 24**हरियाणा नगरपालिका (संशोधन) अधिनियम, 2022****हरियाणा नगरपालिका अधिनियम, 1973,****को आगे संशोधित करने के लिए****अधिनियम**

भारत गणराज्य के तिहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

1. यह अधिनियम हरियाणा नगरपालिका (संशोधन) अधिनियम, 2022, कहा जा सकता है। संक्षिप्त नाम।
2. हरियाणा नगरपालिका अधिनियम, 1973 (जिसे, इसमें, इसके बाद, मूल अधिनियम कहा गया है) की धारा 2 में,—
 - (i) खण्ड (5क) के बाद, निम्नलिखित खण्ड रखा जाएगा, अर्थात् :—
'(5कक) "मुख्य कार्यकारी अधिकारी" से अभिप्राय है, जिला मुख्यालय पर स्थित नगर परिषद् के मुख्य कार्यकारी अधिकारी के रूप में राज्य सरकार द्वारा नियुक्त कोई अधिकारी, जो अतिरिक्त सहायक आयुक्त की पदवी से नीचे का न हो;'
 - (ii) खण्ड (9क) के बाद, निम्नलिखित खण्ड रखा जाएगा, अर्थात् :—
'(9कक) "जिला नगर आयुक्त" से अभिप्राय है, ऐसा अधिकारी, जो अतिरिक्त सहायक आयुक्त की पदवी से नीचे का न हो, जिसे राज्य सरकार द्वारा जिला नगर आयुक्त के रूप में उसकी अधिकारिता में आने वाली समितियों के कृत्यों की निगरानी तथा पर्यवेक्षण करने के लिए नियुक्त किया जाए ;'
 - (iii) खण्ड (9ख) के बाद, निम्नलिखित खण्ड रखा जाएगा, अर्थात् :—
'(9खख) "मण्डल आयुक्त" से अभिप्राय है, मण्डल का आयुक्त, जिसमें नगरपालिका स्थित है तथा इसमें इस अधिनियम के अधीन मण्डल आयुक्त के सभी या किन्हीं कृत्यों को करने के लिए राज्य सरकार द्वारा नियुक्त कोई अन्य अधिकारी भी सम्मिलित है;'
3. मूल अधिनियम की धारा 69 में,—
 - (i) उप-धारा (1) के खण्ड (ग) में, "जो राज्य सरकार, अधिसूचना द्वारा, निर्दिष्ट करे" शब्दों तथा चिह्नों के स्थान पर, "जो राज्य सरकार, प्रत्येक समिति के संबंध में, अधिसूचना द्वारा, निर्दिष्ट करे" शब्द तथा चिह्न प्रतिस्थापित किए जाएंगे तथा प्रथम अप्रैल, 2021 से प्रतिस्थापित किए गए समझे जाएंगे ;
 - (ii) उप-धारा (1) के अन्त में विद्यमान "इस प्रकार संगृहीत शुल्क की राशि सम्बद्ध समिति को भुगतान की जाएगी" शब्दों के स्थान पर, "इस प्रकार संगृहीत शुल्क की राशि, समिति अथवा राज्य की समिति के किसी क्षेत्र, जो राज्य सरकार, अधिसूचना द्वारा, अवधारित करे, में अवसंरचना के विकास के लिए समिति की ओर से हरियाणा शहरी अवसंरचना विकास बोर्ड को भुगतान की जाएगी" शब्द तथा चिह्न प्रतिस्थापित किये जाएंगे तथा प्रथम अप्रैल, 2021 से प्रतिस्थापित किए गए समझे जाएंगे।

संक्षिप्त नाम।

1973 के हरियाणा अधिनियम 24 की धारा 2 का संशोधन।

1973 के हरियाणा अधिनियम 24 की धारा 69 का संशोधन।

1973 के हरियाणा अधिनियम 24 की धारा 128 का प्रतिस्थापन।

4. मूल अधिनियम की धारा 128 के स्थान पर, निम्नलिखित धारा प्रतिस्थापित की जाएगी, अर्थात् :-
- “128. अनुज्ञप्ति के बिना कतिपय प्रयोजनों के लिए उपयोग नहीं किए जाने वाले स्थान/परिसर.-** (1) कोई भी व्यक्ति राज्य सरकार द्वारा विनिर्दिष्ट प्रयोजन के लिए, जो जीवन, स्वास्थ्य या सम्पत्ति के लिए खतरनाक हो या जिससे उपद्रव पैदा होने की सम्भावना हो, इस निमित्त समिति द्वारा प्रदान की गई अनुज्ञप्ति के निबंधनों की अनुरूपता के बिना या अन्यथा से किसी स्थान/ परिसरों का उपयोग नहीं करेगा या उपयोग करने के लिए अनुमत नहीं किया जाएगा।
- (2) समिति अनुज्ञप्ति प्रदान करते समय ऐसी अन्य शर्तें अधिरोपित कर सकती है, जो यह आवश्यक समझे।
- (3) जो कोई भी अनुज्ञप्ति के बिना किसी स्थान/परिसरों का उपयोग करता है या अनुज्ञप्ति की किसी भी शर्त की उल्लंघना करता है, तो छह मास तक की अवधि के कारावास या जुर्माने, जो एक हजार रूपए से कम नहीं होगा, किन्तु पाँच हजार रूपए से अनधिक होगा और अपराध के जारी रहने के दौरान प्रतिदिन के लिए एक सौ रूपए के अतिरिक्त जुर्माने से दण्डनीय होगा।”।

1973 के हरियाणा अधिनियम 24 में धारा 128क का रखा जाना।

5. मूल अधिनियम की धारा 128 के बाद, निम्नलिखित धारा रखी जाएगी, अर्थात् :-
- “128क. नगरपालिका क्षेत्र में पशुओं या पक्षियों को रखने का प्रतिषेध.-** इस अधिनियम में दी गई किसी बात के प्रतिकूल होते हुए भी, किन्हीं चौपाया पशुओं या पक्षियों को समिति की सीमाओं के भीतर रखने या पालने की अनुमति नहीं दी जाएगी :
- परन्तु समिति द्वारा प्रदत्त अनुज्ञप्ति के अनुसार किसी बिल्ली या कुत्ता या पक्षी को पालतू के रूप में रखा जा सकता है :
- परन्तु यह और कि गायों या भैंसों या किन्हीं अन्य दुधारू पशुओं या उनके बच्चों को नगरपालिका की सीमाओं में शामिल बाह्य परिधि में आने वाले गाँवों में घरेलू उपयोग हेतु रखने के लिए अनुमत किया जाएगा :
- परन्तु यह और कि समिति की सीमाओं में शामिल बाह्य परिधि में आने वाले गाँवों तथा ऐसे क्षेत्रों की जनसांख्यिकीय संरचना में परिवर्तन के आधार पर दुधारू पशुओं को रखने की अवधि, संकल्प के माध्यम से सम्बद्ध समिति द्वारा विनिश्चित की जाएगी। समिति अपने संकल्प द्वारा प्रतिबन्धित क्षेत्र से अनुमत क्षेत्र में पशुओं के पुनर्वास हेतु युक्तियुक्त समय भी प्रदान करेगी :
- परन्तु यह और कि इस धारा के उपबन्ध उन जोनों को लागू नहीं होंगे, जहां हरियाणा नई राजधानी (परिधि) नियंत्रण अधिनियम, 1952 (1953 का पंजाब अधिनियम 1), हरियाणा अनुसूचित सड़क तथा नियन्त्रित क्षेत्र अनियमित विकास निर्बन्धन अधिनियम, 1963 (1963 का पंजाब अधिनियम 41) तथा हरियाणा नगरपालिका अधिनियम, 1973 (1973 का 24) के उपबन्धों के अधीन अधिसूचित योजना के अनुसार इस तरह की गतिविधियां अनुमत हैं :
- परन्तु यह और कि इस धारा के उपबन्ध, पंजीकृत गौशालाओं सहित समिति या राज्य सरकार के किसी अन्य विभाग के स्वामित्वाधीन/ प्रबन्धनाधीन मवेशीखानों तथा गौशालाओं को लागू नहीं होंगे।
- व्याख्या.-** इस धारा के प्रयोजनों के लिए,-
- (i) “चौपाया पशु या पक्षी” से अभिप्राय है, ऐसे पशु या पक्षी, जिन्हें किसी विधि के अधीन रखना और पालना प्रतिषिद्ध है ;
- (ii) “बाह्य परिधि में आने वाले गाँव” से अभिप्राय है तथा इसमें शामिल हैं, ऐसे गाँव या क्षेत्र, जिन्हें जनसांख्यिकीय संरचना के अनुसार समिति द्वारा विनिर्दिष्ट किया जाए ;
- (iii) “दुधारू पशु” से अभिप्राय है, गाय, भैंस, बकरी, ऊँटनी इत्यादि, जिन्हें किसी विधि के अधीन रखना और पालना प्रतिषिद्ध नहीं है।”।

1973 के हरियाणा अधिनियम 24 की धारा 129 का लोप।

6. मूल अधिनियम की धारा 129 का लोप कर दिया जाएगा।

1973 के हरियाणा अधिनियम 24 की धारा 130 का लोप।

7. मूल अधिनियम की धारा 130 का लोप कर दिया जाएगा।

8. मूल अधिनियम की धारा 131 के बाद, निम्नलिखित धारा रखी जाएगी, अर्थात् :-
“131क. अनुज्ञप्ति के लिए फीस और समयवधि.— समिति द्वारा फीस के उद्ग्रहण के संबंध में अधिनियम या इसके अधीन बनाई गई उपविधियों के किसी उपबंध के होते हुए भी, प्रत्येक अनुज्ञप्ति हेतु, ऐसी दर पर और ऐसी अवधि के लिए फीस प्रभारित की जा सकती है, जो राज्य सरकार, समय-समय पर, विनिर्दिष्ट करे।”।
- 1973 के हरियाणा अधिनियम 24 में धारा 131क का रखा जाना।
9. मूल अधिनियम की धारा 205 में, “आयुक्त” शब्द, जहां कहीं भी आएँ, के स्थान पर, “मण्डल आयुक्त” शब्द प्रतिस्थापित किए जाएंगे।
- 1973 के हरियाणा अधिनियम 24 की धारा 205 का संशोधन।
10. मूल अधिनियम की धारा 249 के स्थान पर, निम्नलिखित धारा प्रतिस्थापित की जाएगी, अर्थात् :-
“249. उपायुक्त की कार्यवाही की तुरन्त रिपोर्ट करना.— जब उपायुक्त, धारा 246 या धारा 247 या धारा 248 के अधीन कोई आदेश करता है, तो वह मण्डल आयुक्त को ऐसे स्पष्टीकरण, यदि कोई हो, जो ऐसी नगरपालिका समिति देना चाहे सहित आदेश करने के कारणों के विवरण के साथ उसकी एक प्रति तुरन्त भेजेगा और मण्डल आयुक्त, इसके बाद, आदेश को पुष्ट, उपान्तरित या विखण्डित कर सकता है :
परन्तु मण्डल आयुक्त, उसके द्वारा प्राधिकृत किसी अधिकारी से रिपोर्ट प्राप्त करने के बाद, यदि अपेक्षित हो, जिला मुख्यालय की नगर परिषद् के किसी संकल्प या आदेश को प्रत्यक्षतः पुष्ट, उपान्तरित या विखण्डित कर सकता है :
परन्तु यह और कि यदि नगरपालिका समिति की दशा में, प्रत्यायोजित शक्तियों के अधीन उपायुक्त का अधीनस्थ कोई अधिकारी धारा 246 या धारा 247 या धारा 248 के अधीन कोई आदेश करता है, तो ऐसे आदेश को पुष्ट करने, का उपान्तरण या विखंडन करने की शक्ति, उपायुक्त में निहित होगी, जो ऐसी शक्ति का प्रयोग करने से पूर्व, ऐसी नगरपालिका समिति के स्पष्टीकरण, जो वह देना चाहे, पर विचार करेगा और उपायुक्त इसके बाद आदेश को पुष्ट, उपान्तरित या विखण्डित कर सकता है।”।
- 1973 के हरियाणा अधिनियम 24 की धारा 249 का प्रतिस्थापन।

बिमलेश तंवर,
सचिव, हरियाणा सरकार,
विधि तथा विधायी विभाग।

PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 22nd August, 2022

No. Leg.24/2022.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 18th August, 2022 and is hereby published for general information:-

HARYANA ACT NO. 24 OF 2022**THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2022****AN****ACT***further to amend the Haryana Municipal Act, 1973.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Haryana Municipal (Amendment) Act, 2022. Short title.
2. In section 2 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act),- Amendment of section 2 of Haryana Act 24 of 1973.
 - (i) after clause (5A), the following clause shall be inserted, namely:-
‘(5AA) “Chief Executive Officer” means an officer not below the rank of Extra Assistant Commissioner appointed by the State Government as Chief Executive Officer of the Municipal Council situated at district headquarter;’;
 - (ii) after clause (9A), the following clause shall be inserted, namely:-
‘(9AA) “District Municipal Commissioner” means an officer not below the rank of Extra Assistant Commissioner appointed by the State Government as District Municipal Commissioner for monitoring and supervising the functions of the committees falling in his jurisdiction;’;
 - (iii) after clause (9B), the following clause shall be inserted, namely:-
‘(9BB) “Divisional Commissioner” means the Commissioner of the Division in which the municipality is situated and includes any other officer appointed by the State Government to perform all or any of the functions of the Divisional Commissioner under this Act;’.
3. In section 69 of the principal Act,- Amendment of section 69 of Haryana Act 24 of 1973.
 - (i) in clause (c) of sub-section (1), for the words and signs “as the State Government may, by notification, direct”, the words and signs “as the State Government may, by notification, in respect of each committee, direct” shall be substituted and shall be deemed to have been substituted with effect from the 1st April, 2021;
 - (ii) for the words “The amount of the duty so collected shall be paid to the committee concerned” existing at the end of sub-section (1), the words and sign “The amount of the duty so collected shall be paid to the committee or on behalf of the committee to the Haryana Urban Infrastructure Development Board for the development of infrastructure in any area of the committee of the State, as the State Government may determine, by notification” shall be substituted and shall be deemed to have been substituted with effect from the 1st April, 2021.

Substitution of section 128 of Haryana Act 24 of 1973.

4. For section 128 of the principal Act, the following section shall be substituted, namely:-

“128. Place/premises not to be used for certain purposes without licence.—

(1) No person shall use or permit to be used any place/premises for the purpose specified by the State Government as dangerous to life, health or property or likely to create nuisance, without or otherwise than in conformity with the terms of a licence granted by the committee in this behalf.

(2) The committee may impose such other conditions while granting licence, as it may deem necessary.

(3) Whoever without a licence uses any place/premises or contravenes any of the conditions of licence shall be punishable with imprisonment for a term upto six months or with a fine which shall not be less than one thousand rupees but not more than five thousand rupees and with a further fine of one hundred rupees for every day during which the offence is continued.”.

Insertion of section 128A in Haryana Act 24 of 1973.

5. After section 128 of the principal Act, the following section shall be inserted, namely:-

“128A. Prohibition of keeping animals or birds in municipal area.—

Notwithstanding anything to the contrary contained in this Act, no quadruped animals or birds shall be permitted to be kept and reared within the limits of committee:

Provided that cat or dog or bird may be kept as domestic pets in terms of the licence granted by the committee:

Provided further that cows or she-buffalos or any other milch animals or their young ones shall be allowed to be kept for domestic use in the villages falling in the outer periphery included in the limits of municipality:

Provided further that villages falling in the outer periphery included in the limits of committee and the period for keeping milch animals on the basis of change in demographic profile of such areas shall be decided by the concerned committee by way of resolution. The committee shall also provide reasonable time for rehabilitation of animals from prohibited area to permitted area by its resolution:

Provided further that the provisions of this section shall not be applicable in zones where such kind of activities are permitted as per the plan notified under the provisions of the Haryana New Capital (Periphery) Control Act, 1952 (Punjab Act 1 of 1953), the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 (Punjab Act 41 of 1963) and the Haryana Municipal Act, 1973 (24 of 1973):

Provided further that the provisions of this section shall not be applicable to cattle pounds and gaushalas owned/managed by the committee or any other department of the State Government including registered gaushalas.

Explanation.— For the purposes of this section,-

- (i) “quadruped animals or birds” means animals or birds which are prohibited under any law for keeping and rearing;
- (ii) “villages falling in the outer periphery” means and includes such villages or areas, as specified by the committee as per demographic profile;
- (iii) “milch animals” means cow, she-buffalo, she-goat, she-camel etc. which are not prohibited under any law for keeping and rearing.”.

Omission of section 129 of Haryana Act 24 of 1973.

6. Section 129 of the principal Act shall be omitted.

Omission of section 130 of Haryana Act 24 of 1973.

7. Section 130 of the principal Act shall be omitted.

Insertion of section 131A in Haryana Act 24 of 1973.

8. After section 131 of the principal Act, the following section shall be inserted, namely:-

“131A. Fee and time period for license.— Notwithstanding any provision of this Act or bye-laws made thereunder with regard to levy of fee by the committee, for every licence, a fee may be charged at such rate and for such period, as may be specified by the State Government, from time to time.”.

9. In section 205 of the principal Act, for the word “Commissioner” wherever occurring, the words “Divisional Commissioner” shall be substituted. Amendment of section 205 of Haryana Act 24 of 1973.
10. For section 249 of the principal Act, the following section shall be substituted, namely:— Substitution of section 249 of Haryana Act 24 of 1973.
- “249. Action of Deputy Commissioner to be immediately reported.—** When the Deputy Commissioner makes any order under section 246 or section 247 or section 248, he shall forthwith forward to the Divisional Commissioner a copy thereof, with a statement of reasons for making it with such explanation, if any, as the committee of such municipality may offer and the Divisional Commissioner may thereupon confirm, modify or rescind the order:
- Provided that Divisional Commissioner may directly confirm, modify or rescind any resolution or order of Municipal Council of district headquarter after obtaining report from any officer authorized by him, if required:
- Provided further that if an officer subordinate to the Deputy Commissioner under the delegated powers makes an order under section 246 or section 247 or section 248 in the case of a Municipal Committee, the power of confirmation, modification or rescission of such order shall vest in the Deputy Commissioner, who shall, before exercising such power, consider the explanation of the committee of such municipality which it may offer and the Deputy Commissioner may thereupon confirm, modify or rescind the order.”.

BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT,
HARYANA, LAW AND LEGISLATIVE DEPARTMENT.

PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 9th February, 2023

No. Leg. 11/2023.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th January, 2023 and is hereby published for general information:-

HARYANA ACT NO. 11 OF 2023**THE HARYANA MUNICIPAL (SECOND AMENDMENT) ACT, 2022****AN****ACT**

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:-

- | | |
|---|---|
| <p>1. This Act may be called the Haryana Municipal (Second Amendment) Act, 2022.</p> | <p>Short title.</p> |
| <p>2. After clause (7A) of section 2 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act), the following clause shall be inserted, namely:-
“(7B) ‘core area’ means built-up area within the municipal limit planned or developed fifty years before the coming into force of this amendment Act and which due to urbanization and efflux of time require replanning of land use and also includes built-up area of village abadi, which has subsequently been included in municipal limit;”.</p> | <p>Amendment of section 2 of Haryana Act 24 of 1973.</p> |
| <p>3. In sub-section (2) of section 203C of the principal Act,-
(i) after the words “controlled area”, the words “and core area” shall be inserted;
(ii) in the existing proviso, for the sign “.”, the sign “:” shall be substituted; and
(iii) the following proviso shall be added at the end, namely:-
“Provided further that the mixed land use shall be permitted in core area subject to the planning parameters and payment or recovery of such charges, as may be notified by the State Government.”.</p> | <p>Amendment of section 203C of Haryana Act 24 of 1973.</p> |

BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.

PART-I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 19th September, 2023

No. Leg. 26/2023.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 13th September, 2023 and is hereby published for general information:—

HARYANA ACT NO. 24 OF 2023**THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2023**

AN

ACT

further to amend the Haryana Municipal Act, 1973.

BE it enacted by the Legislature of the State of Haryana in the Seventy-fourth Year of the Republic of India as follows:—

1. This Act may be called the Haryana Municipal (Amendment) Act, 2023. Short title.
2. In section 10 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act),- Amendment of section 10 of Haryana Act 24 of 1973.
 - (i) in sub-section (3), for the figures, brackets, sign and word “(1), (2) and (4)”, the figures, brackets and word “(1) and (2)” shall be substituted and shall be deemed to have been substituted with effect from the 16th May, 2023;
 - (ii) for sub-section (4), the following sub-section shall be substituted and shall be deemed to have been substituted with effect from the 16th May, 2023, namely:—
 - “(4) (a) The seats shall be reserved for the Backward Classes ‘A’ in every municipality and the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats in that municipality as one-half of the proportion of Backward Classes ‘A’ population to the total population in that municipality and rounded off to the next higher integer in case the decimal value is 0.5 or more; and such seats shall be allotted by draw of lots among three times of the number of seats, proposed for reservation of Backward Classes ‘A’, after excluding those seats already reserved for Scheduled Castes, drawn from those seats which are having the largest percentage population of Backward Classes ‘A’ and also by rotation in the subsequent elections:

Provided that the municipality shall have at least one member belonging to the Backward Classes ‘A’ if their population is two per centum or more of the total population of the municipality:

Provided further that where the number of seats so reserved for Backward Classes ‘A’ under this sub-section added to the number of seats reserved for the Scheduled Castes exceeds fifty per centum of the total number of seats in that municipality, then the number of seats reserved for the Backward Classes ‘A’ shall be restricted to such largest number that shall lead to the total of the seats reserved for the Backward Classes ‘A’ and Scheduled Castes not exceeding fifty per centum of the total seats in that municipality.

Explanation.— (1) For the purposes of reservation of Backward Classes ‘A’ under this sub-section, the population of the municipal area and the population of Backward Classes ‘A’ in that municipality shall be such as drawn from the Family Information Data Repository established under the provisions of the Haryana Parivar Pehchan Act, 2021 (20 of 2021) on such date, as may be notified by the State Government.

Explanation.— (2) For the purposes of the second proviso, fifty per centum of the total seats in the municipality shall be taken as one-half of the total seats of the municipality rounded up to the next higher integer where the decimal value is 0.5 or more or rounded down to the next lower integer where the decimal value is less than 0.5.

- (b) Not less than one-third of the total number of seats reserved under this sub-section shall be reserved for women belonging to the Backward Classes ‘A’ and such seats may be allotted by rotation and by lots amongst the wards reserved under this sub-section.”;
- (iii) in sub-section (5), for the words “Backward Classes”, the words, sign and alphabet “Backward Classes ‘A’ ” shall be substituted and shall be deemed to have been substituted with effect from the 16th May, 2023;
- (iv) in sub-section (7), the sign, brackets and figure “, (4)” shall be omitted and shall be deemed to have been omitted with effect from the 16th May, 2023.

Amendment of section 203 of Haryana Act 24 of 1973.

3. In section 203 of the principal Act,-

- (i) for the proviso to sub-section (1), the following proviso shall be substituted, namely:-

“Provided that where an individual or a company applies for preparation or approval of town planning scheme over its land, then the un-built area shall not be declared and no resolution from the committee shall be required. In case an application is received from an individual or a company for the town planning scheme, the Deputy Commissioner shall forward the same alongwith all relevant documents to the State Government within a period of thirty days from the date of the receipt of the application. However, a resolution from the committee shall be required if the committee draws a town planning scheme for un-built area and building scheme for built area on its land or jointly with an individual or a company.”;

- (ii) in sub-section 2,-

- (a) for the sign “.” existing at the end, the sign “:” shall be substituted;
- (b) the following proviso shall be added, namely:-

“Provided that public notice shall not be required in case town planning scheme is applied by an individual or a company on its land.”.

Repeal and savings.

4. (1) The Haryana Municipal (Amendment) Ordinance, 2023 (Haryana Ordinance No. 1 of 2023) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

NARENDER SURA,
Acting L.R./Additional Legal Remembrancer and
Special Secretary to Government, Haryana,
Law and Legislative Department.

भाग-I**हरियाणा सरकार**

विधि तथा विधायी विभाग

अधिसूचना

दिनांक 23 अक्टूबर, 2023

संख्या लैज. 26/2023.— दि हरियाणा म्यूनिसिपल (अमेन्डमेन्ट) ऐक्ट, 2023 का निम्नलिखित अनुवाद हरियाणा के राज्यपाल की दिनांक 13 अक्टूबर, 2023 की स्वीकृति के अधीन एतद्वारा प्रकाशित किया जाता है और यह हरियाणा राजभाषा अधिनियम, 1969 (1969 का 17) की धारा 4—क के खण्ड (क) के अधीन उक्त अधिनियम का हिन्दी भाषा में प्रामाणिक पाठ समझा जाएगा :—

2023 का हरियाणा अधिनियम संख्या 24**हरियाणा नगरपालिका (संशोधन) अधिनियम, 2023****हरियाणा नगरपालिका अधिनियम,****1973 को आगे संशोधित****करने के लिए****अधिनियम**

भारत गणराज्य के चौहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

1. यह अधिनियम हरियाणा नगरपालिका (संशोधन) अधिनियम, 2023 कहा जा सकता है।
2. हरियाणा नगरपालिका अधिनियम, 1973 (जिसे, इसमें, इसके बाद मूल अधिनियम कहा गया है) की धारा 10 में,—
 - (i) उप-धारा (3) में, “(1), (2) तथा (4)” कोष्ठकों, अंकों, चिह्न तथा शब्द के स्थान पर, “(1) तथा (2)” कोष्ठक, अंक तथा शब्द प्रतिस्थापित किए जाएंगे तथा 16 मई, 2023 से प्रतिस्थापित किए गए समझे जाएंगे ;
 - (ii) उप-धारा (4) के स्थान पर, निम्नलिखित उप-धारा प्रतिस्थापित की जाएगी, तथा 16 मई, 2023 से प्रतिस्थापित की गई समझी जाएगी, अर्थात्:—

“(4) (क) प्रत्येक नगरपालिका में पिछड़े वर्ग ‘क’ के लिए सीटें आरक्षित की जाएंगी तथा इस प्रकार आरक्षित सीटों की संख्या, उस नगरपालिका में सीटों की कुल संख्या के समरूप अनुपात में, यथाशक्य, निकटतम होंगी, जो उस नगरपालिका की कुल जनसंख्या के अनुसार पिछड़े वर्ग ‘क’ की जनसंख्या के अनुपात का आधा होंगी तथा यदि दशमलव मान 0.5 या उससे अधिक है, तो निकटतम उच्च पूर्णांक में पूर्णांकित की जाएगी; तथा अनुसूचित जातियों के लिए पहले से ही आरक्षित सीटों को निकालने के बाद, ऐसी सीटें, उन सीटों, जिनमें पिछड़े वर्ग ‘क’ की जनसंख्या की अधिकतम प्रतिशतता है, से प्राप्त पिछड़े वर्ग ‘क’ के आरक्षण हेतु प्रस्तावित सीटों की संख्या की अधिकतम तीन गुणा में से ज़ा ऑफ लॉट्स द्वारा आबंटित की जाएंगी तथा उत्तरवर्ती चुनावों में भी चक्रानुक्रम द्वारा आबंटित की जाएंगी:

परन्तु नगरपालिका में कम से कम एक सदस्य पिछड़े वर्ग ‘क’ से सम्बन्धित होगा, यदि उनकी जनसंख्या, नगरपालिका की कुल जनसंख्या का दो प्रतिशत या उससे अधिक है:

परन्तु यह और कि जहाँ इस उपधारा के अधीन पिछड़े वर्ग ‘क’ के लिए इस प्रकार आरक्षित सीटों की संख्या, अनुसूचित जातियों के लिए आरक्षित सीटों की संख्या में जोड़े जाने पर, उस नगरपालिका में सीटों की कुल संख्या का पचास प्रतिशत से अधिक है, तब पिछड़े वर्ग ‘क’ के लिए आरक्षित सीटों की संख्या, ऐसी अधिकतम संख्या तक निर्बन्धित की जाएगी, जो पिछड़े वर्ग ‘क’ तथा अनुसूचित जातियों के लिए आरक्षित सीटों की कुल संख्या, उस नगरपालिका में कुल सीटों के पचास प्रतिशत से अधिक नहीं होगी।

संक्षिप्त नाम।

1973 के हरियाणा अधिनियम 24 की धारा 10 का संशोधन।

व्याख्या.— (1) इस उपधारा के अधीन पिछड़े वर्ग 'क' के आरक्षण के प्रयोजन हेतु, नगरपालिका क्षेत्र की जनसंख्या तथा उस नगरपालिका में पिछड़े वर्ग 'क' की जनसंख्या ऐसी होगी, जो ऐसी तिथि, जो राज्य सरकार द्वारा अधिसूचित की जाए, को हरियाणा परिवार पहचान अधिनियम, 2021 (2021 का 20) के उपबन्धों के अधीन स्थापित परिवार सूचना डाटा कोष से प्राप्त की जाए।

व्याख्या.— (2) द्वितीय परन्तुक के प्रयोजनों हेतु, नगरपालिका में कुल सीटों का पचास प्रतिशत, जहां दशमलव मान 0.5 या उससे अधिक है, तो निकटतम उच्च पूर्णांक में पूर्णांकित करते हुए अथवा जहां दशमलव मान 0.5 से निम्न है, तो निकटतम निम्न पूर्णांक में पूर्णांकित करते हुए, नगरपालिका की कुल सीटों के आधे के रूप में ली जाएगी;

(ख) इस उप-धारा के अधीन आरक्षित सीटों की कुल संख्या की कम से कम एक तिहाई सीटें, पिछड़े वर्ग 'क' से संबंधित महिलाओं के लिए आरक्षित होंगी और ऐसी सीटों को इस उप-धारा के अधीन आरक्षित वार्डों में से चक्रानुक्रम द्वारा और लॉटस द्वारा आबंटित किया जा सकता है।";

(iii) उप-धारा (5) में, "पिछड़ा वर्गों" शब्दों के स्थान पर, "पिछड़े वर्ग 'क' " शब्द, चिह्न तथा अक्षर प्रतिस्थापित किए जाएंगे तथा 16 मई, 2023 से प्रतिस्थापित किए गए समझे जाएंगे;

(iv) उप-धारा (7) में, "(4)" चिह्न, कोष्ठकों तथा अंक का लोप कर दिया जाएगा तथा 16 मई, 2023 से लोप कर दिया गया समझा जाएगा।

1973 के
हरियाणा
अधिनियम 24
की धारा 203
का संशोधन।

3. मूल अधिनियम की धारा 203 में,—

(i) उप-धारा (1) के परन्तुक के स्थान पर, निम्नलिखित परन्तुक प्रतिस्थापित किया जाएगा, अर्थात् :—

"परन्तु जहाँ कोई व्यक्तिक या कम्पनी अपनी भूमि के ऊपर नगर योजना स्कीम तैयार करने या के अनुमोदन के लिए आवेदन करता/करती है, तब अनिर्मित क्षेत्र घोषित नहीं किया जाएगा तथा समिति से कोई भी संकल्प अपेक्षित नहीं होगा। यदि किसी व्यक्तिक या कम्पनी से नगर योजना स्कीम के लिए कोई आवेदन प्राप्त होता है, तो उपायुक्त आवेदन प्राप्त होने के तिथि से तीस दिन की अवधि के भीतर सभी सम्बन्धित दस्तावेजों सहित उसे सरकार को भेजेगा। तथापि, समिति से संकल्प अपेक्षित होगा यदि समिति स्वयं या किसी व्यक्तिक या कम्पनी के साथ संयुक्त रूप से अपनी भूमि पर अनिर्मित क्षेत्र के लिए नगर योजना स्कीम और निर्मित क्षेत्र के लिए भवन योजना बनाती है।";

(ii) उप-धारा 2 में,—

(क) अंत में विद्यमान "।" चिह्न के स्थान पर, "।" चिह्न प्रतिस्थापित किया जाएगा;

(ख) निम्नलिखित परन्तुक जोड़ा जाएगा, अर्थात् :—

"परन्तु किसी व्यक्तिक या कम्पनी द्वारा अपनी भूमि पर नगर योजना स्कीम लागू की जाती है तो सार्वजनिक नोटिस अपेक्षित नहीं होगा।";

निरसन तथा
व्यावृत्ति।

4. (1) हरियाणा नगरपालिका (संशोधन) अध्यादेश, 2023 (2023 का हरियाणा अध्यादेश संख्या 1), इसके द्वारा, निरसित किया जाता है।

(2) ऐसे निरसन के होते हुए भी, उक्त अध्यादेश के अधीन की गई कोई बात या की गई कोई कार्रवाई, इस अधिनियम के अधीन की गई बात या की गई कार्रवाई समझी जाएगी।

नरेन्द्र सुरा,
विशेष सचिव, हरियाणा सरकार,
विधि तथा विधायी विभाग।



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LEGISLATIVE SUPPLEMENT

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PART-I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 15th March, 2024

No. Leg. 5/2024.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 12th March, 2024 and is hereby published for general information:-

HARYANA ACT NO. 5 OF 2024**THE HARYANA MUNICIPAL (AMENDMENT) ACT, 2024****AN****ACT**

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Seventy-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Municipal (Amendment) Act, 2024.
- (2) It shall come into force on the date of its publication in the Official Gazette.
- (3) It shall apply to all the persons appointed on or after the date of the commencement of this Act.

Short title,
commencement
and applicability.

2. After section 38 of the Haryana Municipal Act, 1973, the following section shall be inserted, namely:-

Insertion of
section 38A in
Haryana Act 24
of 1973.

“38A. Power to make common service rules.—Notwithstanding anything contained in this Act, the Haryana Municipal Corporation Act, 1994 (16 of 1994) and any other State Law for the time being in force, the State Government may, by notification in the Official Gazette, make common service rules regulating the appointment and other terms and conditions of the services of the persons recruited in connection with the affairs of the Municipal Corporations, Municipal Councils and Municipal Committees.”.

RITU GARG,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.